

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE,CHENNAI

Original Application No. 80 of 2021(SZ)

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU

based on the News Item in TheTimes of India Newspaper,

Coimbatore Edition dated 14thFebruary 2021,

“Stench from check dam makes life miserable”.

And

The Principal Secretary to Govt,

PWD, Chennai & Ors.

...Respondent(s)

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dam makes life Miserable”.

...Applicant(s)

Versus

1. The Director of Town Panchayat,
Coimbatore District,
7/1, Sate Bank Road,
Gopalapuram,
Coimbatore – 641 018
2. Gudalur Town Panchayat,
Rep by its Executive Officer,
Coimbatore – 641 047
3. Periyanaickenpalayam Town Panchayat,
Rep by its Executive Officer,
Coimbatore – 641 020
4. The Principal Secretary to Government,
Public Works Department,
Government Secretariat,
Fort, St. George,
Chennai – 600 009
5. The Principal Secretary to Government of Tamil Nadu Health and Family Welfare Department,
Government Secretariat,
Fort, St. George,
Chennai – 600 009

6. The District Collector,
Coimbatore District,
7/1, Sate Bank Road,
Gopalapuram,
Coimbatore – 641 018
7. Veerapandi Town Panchayat,
Rep. by its Executive Officer,
No.4, Veerapandi Town Panchayat,
Press colony (Post)
Coimbatore – 641019
8. The Secretary to Government of Tamil Nadu,
Department of Environment & Forests,
Government Secretariat,
Fort, St. George,
Chennai – 600 009
9. The Chairman,
Tamil Nadu Pollution Control Board,
No. 76, Anna Salai,
Guindy,
Chennai – 600 032

...Respondent(s)

REPORT FILED BY THE 2th RESPONDENT

I, K. Balraj, the Commissioner at Second Respondent Town Panachayat which is now updated as Municipality, having office at Nehru Nagar Road, Nehru Nagar, Coimbatore – 641047 reports as follows:

1. Respondent municipality is now upgraded to Municipality is 29.98 square kilometres away from the Coimbatore city, in the state of Tamil Nadu. According to the 2011 census, total population in this Municipality were around 37000, current population is around 56000 with 18 wards. There are nearly 15500 residencies in this municipality.
2. I humbly submit that the Hon'ble Tribunal in its Order dated 01.02.2023 in Original Application No. 80 of 2021 has directed to submit a detailed report over the schemes that is taking place in the two town panchayats and one municipality of Coimbatore, Tamil Nadu.

3. I humbly submit that the original application of the NGT No.4 in the Siva Nagar, area in Veerapandi Town Panchayat, has been stated, that the sewage flowing in the stream near the area is causing foul smell and there is a risk of infection in the said area, based on the publication in the news article "Strench from check dam make life" dated 14.02.2021 in "Times of India" daily.
4. I humbly submit that the original application was voluntarily taken by the National Green Tribunal. Whereas, except for the rainy seasons, sewage is discharged through this stream from the areas.
5. I humbly submit that, our municipality's policy in relation to planning permission for building houses is mandatory since 2000, that an applicant should have septic tank and rain water harvest facility at their house in order to drain their domestic waste water. If these conditions are not met with the applicant, no permission will be granted by municipality.
6. I humbly submit that the liquid and solid waste was collected from septic tanks were taken to Faecal Sludge Treatment Plant Ward 5, Athi Palayam Road Resource Recovery Park. A total area of 1.5 acres and it's per day capacity is 25000KLD. This treatment plant commenced its operation since 2018. This project was funded by the Bill and Melinda Gates Foundation. The recycled water from this plant is used for the nearby park and the annexure of the plant is attached along with the report.
7. I humbly state that in order to treat the water that runs through the Ezhu!rumai Odai, which is situated in our town panchayat, a scheme has been approved by the Government, which is known as Bio-remediation Techniques Phytoremediation Constructed with Wetlands. Total cost for this project is Rs.12 Lakhs and annexure are attached regarding the buildings.
8. I humbly submit that our municipality is included in "Cauvery Rejuvenation Project" and Rs.7.70 crore is allocated in order to establish treatment plant. Along with the report the documents for the sanctioned amount and the Memorandum of understanding for the Treatment of the Local Sludge and Septage at Periyanaickenpalayam Town Panchayat is also attached along with the photocopies.
9. I humbly submit that the Faecal Sludge Treatment Plant was planted in the Periyanaickenpalayam Town Panchayat where it was the operational plant at Ward No.5, Housing Board Unit, Survey No.58/Part and 60Part. This plant has effective treatment modules for safe treatment and disposal of fecal sludge from on-site sanitation systems such as septic tanks.
10. I humbly submit that it has also been kept track of the tanks that are utilized, the vehicles are asked to keep up with the GPS registrations to handle future improvements.
11. I humbly submit that no waste water is being mixed into the stream at present as the septic tank water are discharged using tanks from one area to another for recycling, to remove the toxic

substances. No waste water will be discharged into the mainstream as the project FSTP have been in usage.

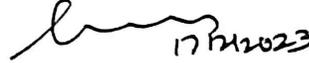
Hence, in the above circumstances it is respectfully prayed that the National Green Tribunal South Zone may be pleased to pass orders or other orders may be deemed fit and proper according to the circumstance and thus render justice.

Signature:  17/2/23
COMMISSIONER
Gudalur Municipality (CBE)

Date : 17-02-2023

Verification

I, K. Balraj, Commissioner at the second respondents Municipality herein do solemnly verified the contents of this Report and they are true to my personal knowledge based on the records and I have not suppressed any facts.

Signature :  17/2/2023
COMMISSIONER
Gudalur Municipality (CBE)

Official Stamp:

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Fort, St. George,
Chennai – 600 009
9. The Chairman,
Tamil Nadu Pollution Control Board,
No. 76, Anna Salai,
Guindy,
Chennai – 600 032

...Respondent(s)

REPORT FILED BY THE 7th RESPONDENT

I, M. Senthil Kumar, the Executive Officer in the Veerapandi Town Panchayat area, having office at No.4, Veerapandi Town Panchayat, Press colony (Post), Coimbatore – 641019 reports as follows:

1. Respondent town panchayat is 25 kilometres away from the Coimbatore city, in the state of Tamil Nadu. This Town Panchayat is a total 12.35 kilometres. According to the 2011 census, total population in this town panchayat were around 16953, current population is around 21912 and a5 wards. There are three hamlets within our town panchayat, namely Press Colony, Naickenoor and Kunjampalaya. There are nearly 8150 residencies in this town panchayat.


EXECUTIVE OFFICER
No: 4, Veerapandi Town Panchayat
Coimbatore - 641 019

2. I humbly submit that the Hon^{ble} Tribunal in its Order dated 01.02.2023 in Original Application No. 80 of 2021 has directed to submit a detailed report over the schemes that is taking place in the three town panchayat of Coimbatore, Tamil Nadu.
3. I humbly submit that the original application of the NGT No.4 in the Siva Nagar, area in Veerapandi Town Panchayat, has been stated, that the sewage flowing in the stream near the area is causing foul smell and there is a risk of infection in the said area, based on the publication in the news article "Strench from check dam make life" dated 14.02.2021 in "Times of India" daily.
4. I humbly submit that the original application was voluntarily taken by the National Green Tribunal. Whereas, except for the rainy seasons, sewage is discharged through this stream from the areas.
5. I humbly submit that, our town panchayat's policy in relation to planning permission for building houses is mandatory since 2000, that an applicant should have septic tank and rain water harvest facility at their house in order to drain their domestic waste water. If these conditions are not met with the applicant, no permission will be granted by our town panchayat.
6. I humbly submit that the liquid and solid waste was collected from septic tanks were taken to Faecal Sludge Treatment Plant Ward 5, Athi Palayam Road Resource Recovery Park. A total area of 1.5 acres and it's per day capacity is 25000KLD. This treatment plant commenced its operation since 2018. This project was funded by the Bill and Melinda Gates Foundation. The recycled water from this plant is used for the nearby park and the annexure of the plant is attached along with the report.
7. I humbly state that in order to treat the water that runs through the EzhuErumai Odai, which is situated in our town panchayat, a scheme has been approved by the Government, which is known as Bio-remediation Techniques Phytoremediation Constructed with Wetlands. Total cost for this project is Rs.4.20 lakh and annexure are attached regarding the buildings.
8. I humbly submit that our town panchayat is included in "Cauvery Rejuvenation Project" and Rs.3.30 crore is allocated in order to establish treatment plant. Along with the report the documents for the sanctioned amount and the Memorandum of understanding for the Treatment of the Local Sludge and Septage at Periyanaickenpalayam Town Panchayat is also attached along with the photocopies.
9. I humbly submit that the Fecal Sludge Treatment Plant was planted in the Periyanaickenpalayam Town Panchayat were it was the operational plant at Ward No.5, Housing Board Unit, Survey No.58/Part and 60Part. This plant has effective treatment modules for safe treatment and disposal of fecal sludge from on-site sanitation systems such as septic tanks.



EXECUTIVE OFFICER
No: 4, Veerapandi Town Panchayat
Coimbatore - 641 019

10. I humbly submit that it has also been kept track of the tanks that are utilized, the vehicles are asked to keep up with the GPS registrations to handle future improvements.

11. I humbly submit that no waste water is being mixed into the stream at present as the septic tank water are discharged using tanks from one area to another for recycling, to remove the toxic substances. No waste water will be discharged into the mainstream as the project FSTP have been in usage.

Hence, in the above circumstances it is respectfully prayed that the National Green Tribunal South Zone may be pleased to pass orders or other orders may be deemed fit and proper according to the circumstance and thus render justice.


Signature: **EXECUTIVE OFFICER**
No: 4, Veerapandi Town Panchayat
Coimbatore - 641 019

Date :

Verification

I, K. Senthil Kumar, Executive Officer at the seventh respondent herein do solemnly verified the contents of this Report and they are true to my personal knowledge based on the records and I has not suppressed any facts.


Signature: **EXECUTIVE OFFICER**
No: 4, Veerapandi Town Panchayat
Coimbatore - 641 019

Official Stamp:

பேரூராட்சிகளின் ஆணையர், சென்னை-28 அவர்களது செயல்முறைகள்
முன்னிலை - டாக்டர். இரா. செல்வராஜ், இ.ஆ.ப.,

ந.க.எண்.9471 / 2015 /ஆ5

நாள்.18.11.2021

பொருள் - பேரூராட்சிகள் நிர்வாகம் - கோயம்புத்தூர் மாவட்டம் -
பெரியநாயக்கன்பாளையம் பேரூராட்சி - கசடு கழிவு
மேலாண்மை திட்டம் - இயக்கம் மற்றும் பராமரிப்பு
செலவினத்தை மக்கள் தொகை அடிப்படையில்
பெரியநாயக்கன்பாளையம், நெ.4 வீரபாண்டி, கூடலூர்,
இடிகரை, நரசிம்மநாயக்கன்பாளையம் ஆகிய
பேரூராட்சிகளில் பராமரிப்பு செலவினம்
மேற்கொள்ளுதல் - நிர்வாக அனுமதி வழங்கி
ஆணையரிடப்படுகிறது - தொடர்பாக.

பார்வை - கோயம்புத்தூர் மண்டல பேரூராட்சிகளின் உதவி
இயக்குநர் கடிதம் ந.க.எண்.1380/2020/பே
நாள்.13.10.2021.

ஆணை:

கோயம்புத்தூர் மாவட்டம், பெரியநாயக்கன்பாளையம் பேரூராட்சியில் வார்டு
எண்.5, அத்திப்பாளையம் சாலை வளம்பு பூங்கா அருகில் ரூ.2.48 கோடி
மதிப்பீட்டில் கசடு கழிவு சுத்திகரிப்பு நிலையம் பில் அண்ட் மெலிண்டா கேட்
என்ற தனியார் தொண்டு நிறுவனத்தின் பங்களிப்புடன் மேற்கொள்ளப்பட்டு,
22.09.2020ஆம் தேதியன்று மாண்புமிகு நகராட்சி நிர்வாகம், ஊரக வளர்ச்சி
மற்றும் சிறப்பு திட்டங்கள் செயலாக்கத் துறை அமைச்சர் அவர்களால் திறந்து
வைக்கப்பட்டு சோதனை ஓட்டத்தில் உள்ளது. மேலும், பெரியநாயக்கன்பாளையம்,
நெ.4 வீரபாண்டி, கூடலூர், இடிகரை மற்றும் நரசிம்மநாயக்கன்பாளையம் ஆகிய 5
பேரூராட்சிகளை ஒருங்கிணைத்து திட்டம் செயல்படுத்தப்பட்டு அதன் மூலம்
தினசரி 25 KLD கசடு கழிவு சுத்திகரிப்பு செய்யப்பட்டு வருகிறது. இச்சுத்திகரிப்பு
நிலையம் M/s. Key Stone என்ற நிறுவனம் மூலம் ஆண்டுதோறும் உத்தேசமாக
ரூ.17.22 இலட்சம் செலவினம் மேற்கொள்ளப்பட்டு வரும் நிலையில், 31.12.2021
முடிய பராமரிப்பு காலம் முடிவடையும் நிலையில் உள்ளது.

மேற்காணும் கசடு கழிவு சுத்திகரிப்பு நிலையத்தின் பராமரிப்பு பணிகளை
பெரியநாயக்கன்பாளையம் பேரூராட்சி நிருவாகத்தினால் 01.01.2021 முதல்
முழுமையாக ஏற்கப்படும் நேரில், இந்த சுத்திகரிப்பு நிலையத்திலிருந்து
விவசாயிகளுக்கு சுத்திகரிக்கப்பட்ட நீர் விற்பனை, கழிவு நீரடித்தொட்டி சேகரம்
செய்யும் வாகனங்களிடமிருந்து வசூலிக்கப்படும் கட்டணம், கசடுகளிலிருந்து

தயாரிக்கப்படும் உரத்தின் விற்பனை மற்றும் இதர இனங்கள் மூலமாக ஈட்டப்படும் மாதாந்திர வருவாயினை இச்சத்திகரிப்பு நிலையத்தினை பராமரிப்பதற்காக ஏற்படும் மாதாந்திர செலவுத் தொகையில் கழிவு செய்த பின்னர், எஞ்சியுள்ள செலவுத் தொகையினை அருகாமையிலுள்ள பின்வரும் பேரூராட்சிகள் அதனெதிரே குறிப்பிடப்பட்டுள்ள மக்கட்தொகை அடிப்படையிலான விகிதாச்சாரத்தின் அடிப்படையில் பகிர்ந்து கொள்ள இசைவு தெரிவித்து, சம்பந்தப்பட்ட பேரூராட்சிகளால் தீர்மானம் இயற்றப்பட்டு, இதற்குரிய விகிதாச்சார செலவினத்தை பெரியநாயக்கன்பாளையம், நெ.4 வீரபாண்டி, கூடலூர், இடிகரை மற்றும் நரசிம்மநாயக்கன்பாளையம் ஆகிய 5 பேரூராட்சிகள் பகிர்ந்து ஏற்க அனுமதி வழங்க கோரி கருத்துரு வரப்பெற்றுள்ளது.

எனவே, வரப்பெற்றுள்ள கருத்துருவினை பரிசீலனை செய்து இச்சத்திகரிப்பு நிலையத்திற்கான இயக்கம் மற்றும் பராமரிப்பு செலவினத்தினை கீழ்க்காணும் விகிதாச்சார அடிப்படையில் மேற்கொள்ள இதன் மூலம் நிர்வாக அனுமதி வழங்கி ஆணையிடப்படுகிறது.

வ. எண்	பேரூராட்சியின் பெயர்	இயக்கம் மற்றும் பராமரிப்பு செலவின விகிதாச்சாரம்	தீர்மானம் எண் மற்றும் நாள்
1	பெரியநாயக்கன்பாளையம்	23.95 %	79 / 21.09.2021
2	நெ.4 வீரபாண்டி	15.66 %	130 / 06.10.2021
3	கூடலூர்	35.89 %	43 / 09.09.2021
4	இடிகரை	8.02 %	121 / 03.09.2021
5	நரசிம்மநாயக்கன்பாளையம்	16.48 %	105 / 21.09.2021
	மொத்தம்	100%	

நிபந்தனைகள்

1. அரசாணை 2(டி) எண்.35, நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல் (MA3) துறை, நாள்.15.05.2020ல் தெரிவிக்கப்பட்டுள்ள வழிகாட்டி நெறிமுறைகளை பின்பற்றப்பட வேண்டும்.
2. சுத்திகரிப்பு நிலையம் பராமரிக்கப்படுவதால் ஏற்படும் செலவினம் மற்றும் செலுத்தப்பட வேண்டிய தொகையினை குறித்து பெரியநாயக்கன்பாளையம் பேரூராட்சியால் இதர பேரூராட்சிகளுடன் ஒருங்கிணைந்து மாதாந்திர ஆய்வு கூட்டம் நடத்தப்பட வேண்டும்.
3. இத்திட்டத்திற்கு பிரத்யேகமாக தனி வங்கி கணக்கு தொடங்கப்பட்டு பராமரிக்கப்பட வேண்டும். இத்திட்டத்திற்கான Licence, அபராத தொகைகள் உள்ளிட்ட கசடு கழிவு மேலாண்மை தொடர்பாக வசூலிக்கப்படும்

அனைத்து தொகையினையும் இவ்வங்கி கணக்கில் வரவு வைக்கப்பட வேண்டும்.

4. பெரியநாயக்கன்பாளையம் பேரூராட்சியால் தனியார் வாகன உரிமையாளர்கள் சமர்ப்பிக்கப்பட்ட ஆவணங்களை சரிபார்த்து, கழிவுகளை சுத்திகரிப்பு நிலையத்தில் வெளியேற்றுவதற்கான உரிமக் கட்டணம் (Licence) மற்றும் வாகனத்திலிருந்து சுத்திகரிப்பு நிலையத்தில் (Desludge) வெளியேற்றுவதற்கான கட்டணம் அவ்வப்போது பெரியநாயக்கன்பாளையம் பேரூராட்சியால் குறிப்பிடப்படும் கட்டணத்தை செலுத்தப்பட வேண்டும்.
5. மேற்காணும் 5 பேரூராட்சிகளில் சுத்திகரிப்பு நிலையம் செயல்படுத்துவது தொடர்பான விழிப்புணர்வு ஏற்படுத்தப்பட வேண்டும்.
6. ஒவ்வொரு மாதமும் 10ஆம் தேதிக்குள் சுத்திகரிப்பு நிலையத்தில் மேற்கொள்ளப்பட்ட வரவு செலவினங்களை கணக்கிடப்பட்டு, பங்கு தொகை செலுத்தப்படும் நேர்வில் இதர பேரூராட்சிகளுக்கு கேட்பு அனுப்பி வைக்கப்பட வேண்டும். அதனை தொடர்ந்து, இதர உள்ளாட்சி அமைப்புகள் பிரதி மாதம் 15ஆம் தேதிக்குள் பங்கு தொகையினை பெரியநாயக்கன்பாளையம் பேரூராட்சிக்கு செலுத்தப்பட வேண்டும்.
7. உரிமம் பெற்றவர் தன்னிடம் பணிபுரியும் ஓட்டுநர் மற்றும் பணியாளர்கள் அனைவரும் மாநில அரசு அனுமதி பெற்ற மருத்துவமனையில் மருத்துவப் பரிசோதனை செய்து கொள்வதை உறுதி செய்ய வேண்டும். மருத்துவப் பரிசோதனை ஆவணங்களை உரிமம் புதுப்பிக்க விண்ணப்பிக்கும் போது செயல்படுத்தும் நகர்ப்புற உள்ளாட்சி அமைப்பிற்கு சமர்ப்பிக்க வேண்டும்.
8. உரிமம் பெற்றவர் ஒவ்வொரு முறை வாகனத்தில் கழிவு ஏற்றி எடுத்துச் சென்று அப்புறப்படுத்தும் போதும் அந்தத் தகவலை அதற்காக செயல்படுத்தும் நகர்ப்புற உள்ளாட்சி அமைப்பால் பராமரிக்கப்படும் பதிவேட்டில் பதிவு செய்ய வேண்டும்.
9. இயக்குபவர்கள் அல்லது நகர உள்ளாட்சி அமைப்புக்கு சொந்தமான குறிப்பிட்ட வாகனங்கள் தொழிற்சாலை கழிவுகளையோ அல்லது தொழிற்சாலை கழிவு கலந்த நீரையோ எடுத்துச் செல்லக் கூடாது.
10. சேகரிக்கப்பட்டு சுத்திகரிப்பு நிலையத்திற்கு எடுத்துச் செல்லப்படும் கசடு கழிவு மற்றும் கழிவுநீரின் தரத்தினை குறிப்பிட்ட கால இடைவெளியில் ஆய்வு செய்தல் வேண்டும்.
11. உரிமம் பெற்ற இயக்குபவர்கள் / வாகனம் ஓட்டுபவர்கள் மீது புகார் அளிக்கப்படும் நேர்வில் உரிய விதிமுறைகளில் படி குறைகளை களையப்பட வேண்டும்.
12. உரிமம் பெற்றவர் கசடு கழிவு மற்றும் கழிவு நீர் ஏற்றிச் செல்ல பயன்படுத்தும் வாகனத்தில் செயல்படுத்தும் பேரூராட்சியால்

அங்கீகரிக்கப்பட்ட வாகன போக்குவரத்தை கண்காணிக்கும் ஜிபிஎஸ் கருவியை பொருத்தியிருக்க வேண்டும். உரிமம் பெற்றவர் ஜிபிஎஸ் கண்காணிப்பு வசதியை நகர்ப்புற உள்ளாட்சி அமைப்பு தொகுப்பில் உள்ள நகர்ப்புற உள்ளாட்சி அமைப்புக்களோடு பகிர்ந்து கொள்ளவேண்டும். உரிமம் பெற்றவர் ஜிபிஎஸ் கருவியை எப்போதும் செயல்படும் நிலையில் வைத்து தகவல்கள் தடையின்றி செல்ல வகை செய்ய வேண்டும். தகவல்கள் பெறுவதில் தடைகள் இருப்பது விதிமீறலாக கருதப்படும்.

13. உரிமம் பெற்றவர் தன்னிடம் பணிபுரியும் ஓட்டுநர் மற்றும் பணியாளர்கள் அனைவரும் தொடர்ந்து பயிற்சி எடுக்கவும் நகர்ப்புற உள்ளாட்சி அமைப்பு தொகுப்பில் உள்ள அனைத்து நகர்ப்புற உள்ளாட்சி அமைப்புகள் மூலம் நடத்தப்படும்; பிற செயல்பாடுகளிலும் கலந்து கொள்ளச் செய்ய வேண்டும்.

மேற்கண்ட நிபந்தனைகள் தவறாமல் கடைபிடிப்பதுடன் இச்செயல்முறையினை பெற்றுக் கொண்டமைக்கான ஒப்புதலினை அனுப்பி வைக்க கேட்டுக் கொள்ளப்படுகிறது.

ஓம்/- இரா. செல்வராஜ்
பேரூராட்சிகளின் ஆணையர்

பெறுநர்

செயல் அலுவலர்கள்

பெரியநாயக்கன்பாளையம், நெ.4 வீரபாண்டி, கூடலூர்.

இடிகரை மற்றும் நரசிம்மநாயக்கன்பாளையம் பேரூராட்சிகள்.

(பேரூராட்சிகளின் உதவி இயக்குநர், கோயம்புத்தூர் மண்டலம் வழியாக)

நகல்

1. பேரூராட்சிகளின் உதவி இயக்குநர், கோயம்புத்தூர் மண்டலம்.
2. செயற் பொறியாளர், கோயம்புத்தூர் மண்டலம்.
3. உதவி செயற் பொறியாளர், கோயம்புத்தூர் மண்டலம்.
4. M/s. Key Stone, கோயம்புத்தூர்.

//உத்தரவுப்படி//

இரா. செல்வராஜ்
18/11/24
ஆணையருக்காக

15/11/24

Proceedings of the Executive Officer of No.04.Veerapandi Town Panchayat

Present: Thiru.M.Senthilkumar

Roc. No: 264 /2022

Date: 06.02.2023

Sub: Swachh Bharath Mission – 2.0 – Coimbatore District -
No.04.Veerapandi Town Panchayat – Elimination of
Hazardous related to Management of Sewer and septic
tanks – Formation of Emergency Response Sanitation Unit
(ERSU) – requested – Reg.

Ref: Director of Town Panchayats,
Chennai Roc.No:1521/2023/C2, Dated: 03.02.2023.

ORDER

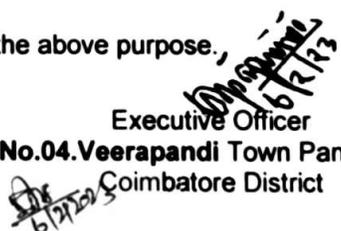
The Director of Town Panchayat had instructed to establish an **Emergency Response Sanitation Unit (ERSU)** in each Town Panchayat Level for the Elimination of Hazardous related to Management of Sewer and septic tanks with the following activities,

- a) Operationalizing a dedicated sanitation emergency helpline number 14420, with BSNL, in all Town Panchayats and Districts.
- b) Framing a time bound action plan for fulfilment of Manpower and Mechanization requirements including training and welfare measures in ULBs/ Clusters.
- c) Thrust on mechanized cleaning of sewers and septic tanks to minimize necessity of human entry.
- d) Availability of proper protective gears and equipment in case manual entry is unavoidable.
- e) Creation of Conductive eco-system through Training workforce, Large scale citizen outreach, 24X7 Helpline, Enforcement Mechanisms.
- f) All informed workers to be identified in the city to integrate them with formal mechanism in place for cleaning septic tanks/ Sewer Lines.

Hence, the ERSU for **No.04.Veerapandi** Town Panchayat of Coimbatore District is hereby formed with the following Officials.

- | | | |
|---|---|----------|
| 1. Executive Officer, No.04.Veerapandi Town Panchayat | : | Chairman |
| 2. Junior Engineer, No.04.Veerapandi Town Panchayat | : | Member |
| 3. Junior Assistant, No.04.Veerapandi Town Panchayat | : | Member |
| 4. Station Fire Officer, No.04.Veerapandi | : | Member |
| 5. Septic Tank lorry Owners Association, Coimbatore District. | : | Member |

The Committee will meet every month for the above purpose.


Executive Officer
No.04.Veerapandi Town Panchayat
Coimbatore District

To
The Officials concerned

Copysubmitted to

- i. The Director of Town Panchayats, Chennai.
- ii. Assistant Director of Town Panchayats, Coimbatore Zone

**பேரூராட்சிகள் இயக்குநர், சென்னை- 28 அவர்களின் செயல்முறைகள்
முன்னிலை:- திரு. கிரண் குராலா, இ.ஆ.ப.,**

ந.க.எண்.6814/2021/உ_4

நாள். 11.01.2023.

பொருள் தூய்மை இந்தியா இயக்கம் 2.0 - திடக்கழிவு மேலாண்மை திட்டம் - 2022-23 - பேரூராட்சிகள் நிர்வாகம் - தூய்மை இந்தியா திட்ட 2.0, 4-வது மாநில உயர்மட்டக் குழுவின் கூட்டத்தில் ஈரக் கழிவுகள் மற்றும் உலர் கழிவுகள் பணிகளுக்காக ஒப்புதல் வழங்கப்பட்டுள்ளது - முதற்கட்டமாக 210 பேரூராட்சிகளில் மக்கும் கழிவுகளை தீர்வு செய்வதற்கான செயலாக்க கட்டமைப்பு பணிகளுக்கு ரூ.49.38 கோடி மதிப்பீட்டில் மேற்கொள்ளவும் மற்றும் 182 பேரூராட்சிகளில் மக்காத கழிவுகளை தீர்வு செய்வதற்கான செயலாக்க கட்டமைப்பு பணிகளை ரூ.20.09 கோடி மதிப்பீட்டில் மேற்கொள்ளவும் நிர்வாக அனுமதி வழங்கி உத்தரவிடப்படுகிறது.

- பார்வை-**
- 1) இவ்வியக்க கடிதம் எண்.6814/2021/உ_4 நாள். 28.10.2022.
 - 2) நகராட்சி நிர்வாக இயக்குநர், கடிதம் எண் 1250/2022/SBM நாள்.14.11.2022.
 - 3) தூய்மை இந்தியா திட்ட 2.0, 4-வது மாநில உயர்மட்டக் குழுவின் கூட்ட நடவடிக்கைகள் நாள். 09.11.2022.
 - 4) இவ்வியக்க கடிதம் எண்.6814/2021/உ_4 நாள்.04.11.2022.
 - 5) இவ்வியக்க கடிதம் எண்.6814/2021/உ_4 நாள்.28.12.2022.

ஆணை:-

தூய்மை இந்தியா திட்டம் 2.0ன் கீழ் 354 பேரூராட்சிகளில் மக்கும் (ஈரக்) கழிவுகளை தீர்வு செய்வதற்கான செயலாக்க கட்டமைப்பு பணிகளை ரூ.73.83 கோடி மதிப்பீட்டில் மேற்கொள்ளவும் மற்றும் 313 பேரூராட்சிகளில் மக்காத (உலர்) கழிவுகளை தீர்வு செய்வதற்கான செயலாக்க கட்டமைப்பு பணிகளை ரூ.22.25 கோடி மதிப்பீட்டில் மேற்கொள்ளவும் பார்வை 3-ல் காணும் தூய்மை இந்தியா திட்டம் 2.0வின் 4-வது மாநில உயர்மட்ட குழுவின் கூட்டத்தில் ஒப்புதல் வழங்கப்பட்டது.

ஈரக் கழிவுகள் மற்றும் உலர் கழிவுகளை தீர்வு செய்வதற்கான செயலாக்க கட்டமைப்பு பணிகளுக்கான விரிவான திட்ட அறிக்கைகளை கூர்ந்தாய்வு செய்வதற்காக அமைக்கப்பட்ட குழு தற்போது வரப்பெற்றுள்ள 210 பேரூராட்சிகளில் ஈரக் கழிவுகளை தீர்வு செய்வதற்கான செயலாக்க கட்டமைப்பு பணிகளுக்கான ரூ.49.38 கோடி மதிப்பீட்டில் மேற்கொள்ளவும் மற்றும் 182 பேரூராட்சிகளில் உலர் கழிவுகளை தீர்வு செய்வதற்கான செயலாக்க கட்டமைப்பு பணிகளை ரூ.20.09 கோடி மதிப்பீட்டில் கூர்ந்தாய்வு செய்துள்ளது.

wet Waste Proposal	No of Works / TPs	Sanctioned quantity in Mt	Sanctioned Amount in Lakh	DPR Estimate amount in Lakh after appraisal	Additional amount
	210	380.00	4370.00	4937.90	567.90

Dry Waste Proposal	No of Works / TPs	Sanctioned quantity in Mt	Sanctioned Amount in Lakh	DPR Estimate amount in Lakh after appraisal	Additional amount
	182	267.50	1337.50	2009.35	671.85

அதனடிப்படையில், முதற்கட்டமாக இணைப்பில் காணும் விவரப்படியான 210 பேரூராட்சிகளில் ஈரக் கழிவுகளை தீர்வு செய்வதற்கான செயலாக்க கட்டமைப்பு பணிகளுக்கு ரூ.4937.90 லட்சம் மதிப்பீட்டில் மேற்கொள்ளவும் மற்றும் 182 பேரூராட்சிகளில் உலர் கழிவுகளை தீர்வு செய்வதற்கான செயலாக்க கட்டமைப்பு பணிகளை ரூ.2009.35 லட்சம் மதிப்பீட்டில் மேற்கொள்ளவும் பின்வரும் நிபந்தனைகளுக்குட்பட்டு நிர்வாக அனுமதி வழங்கி ஆணையிடப்படுகிறது.

மேலும், கூடுதல் தொகையினை SBM 2.0 வழிகாட்டு நெறிமுறைகளின் படி 15வது நிதி குழு மான்யம் (15th FC) அல்லது பேரூராட்சியின் நிதியிலிருந்து (ULB share) மேற்கொள்ள அறிவுறுத்தப்படுகிறது.

மேற்படி பணிகளுக்கான ஒப்புதல் வழங்கப்பட்ட தொகையில் 50%மத்திய அரசின் தூய்மை இந்தியா திட்ட (Swachh Bharat Mission 2.0) மான்யமாகவும், 33% மாநில அரசின் சிறப்பு திடக்கழிவு மேலாண்மை திட்ட மான்யமாகவும், மீதம் 17% பேரூராட்சி பங்குத் தொகையாகவும் நிதிப் பங்கீடு செய்யப்பட்டுள்ளது.

இப்பணிகளுக்கான தொழில் நுட்ப அனுமதி அனுமதிக்கப்பட்ட வரம்பிற்கேற்ப சம்மந்தப்பட்ட தொழில்நுட்ப அலுவலர்களிடம் பெற்று தமிழ்நாடு அரசு ஒளிவுமறைவற்ற ஒப்பந்தப்புள்ளி சட்டம் 1998 மற்றும் விதிகள் 2000-ஐ பின்பற்றி பணிகள் மேற்கொள்ளப்பட வேண்டும்.

நிபந்தனைகள்

- 1) பேரூராட்சிகளில் வேலைகள் தொடர்பாக அரசாணைகள், நடைமுறை விதிகள், திட்ட விதிமுறைகள் மற்றும் பேரூராட்சிகள் இவ்வியக்ககத்தின் மூலம் அவ்வப்போது தெரிவிக்கப்படும் அறிவுரைகளை பின்பற்றி பணிகளை மேற்கொள்ள வேண்டும்.
- 2) இத்திட்டப் பணிகளுக்கு தொழில்நுட்ப அனுமதி உரிய தொழில்நுட்ப அலுவலரிடம் பெறப்பட வேண்டும்.
- 3) மதிப்பீடு ரூ.10.00 லட்சம் மற்றும் அதற்கு மேற்பட்ட ஒப்பந்தப்புள்ளிகள் அனைத்தும் அரசின் இணையதளம் மற்றும் பேரூராட்சிகள் துறை இணையதளத்தில் இடம் பெறவேண்டும்.
- 4) இரண்டு உறைகள் ஒப்பந்தப்புள்ளி முறையினை பின்பற்றப்பட வேண்டும்.
- 5) ஒப்பந்தப்புள்ளி விவரத்தினை ஒப்பந்தப்புள்ளி விதிமுறைகளின்படி அரசு ஒப்பந்தப்புள்ளி மாநில மற்றும் மாவட்ட செயதி மலரில் வெளியிடப்பட வேண்டும். அனைத்து பதிவு பெற்ற ஒப்பந்ததாரர்களுக்கும் முறையான அறிவிப்புகள் அனுப்பி வைக்கப்படுதல் வேண்டும்.
- 6) ஒப்பந்தப்புள்ளிகள் பதிவேட்டில் தொழில்நுட்ப ஒப்பந்தப்புள்ளி திறக்கப்பட்ட அன்றே உரிய பதிவுகள் செய்து அன்றைய தேதியில் வருகை தந்திருக்கும் ஒப்பந்ததாரர்களிடம் ஒப்பம் பெறப்பட வேண்டும். மேற்படிதொழில் நுட்ப ஒப்பந்தப்புள்ளி கூர்ந்தாய்வு செய்யப்பட்டு அதில் தகுதிபெற்ற ஒப்பந்ததாரர்களின் விலை ஒப்பந்தப்புள்ளி (Price Bid) மட்டுமே திறக்கப்பட வேண்டும்.
- 7) தொழில்நுட்ப ஒப்பந்தப்புள்ளி திறக்கப்பட்ட பின்னர் உரிய ஆவணங்கள் சரிபார்ப்பு பட்டியலின்படி சரிபார்க்கப்பட்டு, கூர்ந்தாய்வு குழுவினரிடம் (Evaluation Check) சரிபார்ப்பு பட்டியலுடன் ஒப்புதல் பெறப்பட வேண்டும்.

- 8) பணி குறித்த விபரங்கள் அடங்கிய தாமான பலகைகள் 4 அடி x 21/2 அடி (1.20m x 0.75m) அளவில் ஏற்கனவே அறிவுறுத்தியவாறு வைக்கப்பட்டு, அதனை புகைப்படம் (Digital Photo) எடுத்து இவ்வாணையரசுத்திற்கு அனுப்பி வைக்கப்பட வேண்டும். மேலும் அதனை மின்னஞ்சல் (E-mail) மூலமும் இவ்வியக்ககத்திற்கு அனுப்பி வைக்கப்பட வேண்டும். ஒப்பந்தப்புள்ளி பெறப்பட்டு முடிவு செய்தவுடன் வேலை செய்ய உத்தரவு நகல் மற்றும் பணி குறித்த விளம்பரப் பலகை வைத்த புகைப்படம் இவ்வியக்ககத்திற்கு Hard and Soft copy அனுப்பப்பட வேண்டும்.
- 9) பணிகள் மேற்கொள்ளவிருக்கும் இடத்தினை பணி ஆரம்பிப்பதற்கு முன்னரும், பணி நடைபெறும் போதும் மற்றும் பணி முடிந்த பின்னரும் புகைப்படம் (Digital Photo) எடுக்கப்பட்டு ஆவணப்படுத்தப்பட வேண்டும். எடுக்கப்படும் மூன்று புகைப்படங்களும் ஒரே இடத்தை (Same Location) காட்டும்படியாக இருத்தல் வேண்டும். புகைப்படங்கள் மின்னஞ்சல் (E-mail) மூலமும் இவ்வியக்ககத்திற்கு அனுப்பி வைக்கப்பட வேண்டும்.
- 10) பணிகளுக்கு உபயோகப்படுத்தப்படும் பொருட்கள் அனைத்தினையும், அரசு பொறியியல் கல்லூரியில் ஆய்வு செய்து, தரம் உறுதிப்படுத்தப்பட்டு அதன் விபரத்தினை ஆவணப்படுத்தப்பட வேண்டும்.
- 11) பணி துவங்கும் முன்பு வள மீட்பு பூங்கா அமைக்கப்படவுள்ள இடத்தில் ஆக்கிரமிப்பு எதுவும் இல்லை என்பதை உறுதி செய்யப்பட வேண்டும். மேலும் பேரூராட்சிக்கு சொந்தமானது என்பதை உறுதி செய்து கொள்ள வேண்டும். வருங்காலத்தில் பேரூராட்சிக்கு சொந்தமானது இல்லை என தெரிய வரும் பட்சத்தில் சம்மந்தப்பட்டவர்கள் மீது நடவடிக்கை எடுக்கப்படும்.
- 12) அனுமதிக்கப்படும் மான்யத்தை விட கூடுதலாகும் தொகையினை பேரூராட்சியின் பொது நிதியிலிருந்து மேற்கொள்ளப்பட வேண்டும்.
- 13) பணி மேற்கொள்ளப்படும் பொழுது ஒவ்வொரு நிலையிலும், பணியின் தரம் உறுதி செய்யப்பட வேண்டும் மற்றும் செயற்பொறியாளரின் சோதனை அளவு பெறப்பட்ட பின் பகுதி பட்டியல் வழங்கப்பட வேண்டும்.
- 14) மேற்படி திட்டத்தின் மூலம் பணிகள் முழுமையாக முடிக்கப்பட்ட உடன் பணி வாரியான திட்ட முடிவறிக்கை (PROJECT COMPLETION REPORT) மற்றும் பயனீட்டு சான்று (Utilization Certificate) அதற்கென நிர்ணயிக்கப்பட்ட படிவங்களில், உரிய புகைபடத்துடன் அனுப்பி வைக்க வேண்டும்.

மேலும், இந்த நடவடிக்கை பெறப்பட்டமைக்கான ஒப்புதலை உடன் வழங்கவும் கேட்டுக் கொள்ளப்படுகிறது.

இணைப்பு:

1. பேரூராட்சி வாரியான பணி விபரப் பட்டியல்.
2. 4வது மாநில உயர்மட்டக் குழுசுட்டம் நாள் 09.11.2022 நடவடிக்கைகள்.

ஓம்/- கிரண் குராலா,
பேரூராட்சிகளின் இயக்குநர்

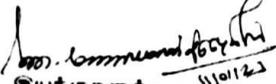
பெறுநர்

சம்மந்தப்பட்ட பேரூராட்சிகளின் செயல் அலுவலர்கள்
-- (மண்டல பேரூராட்சிகளின் உதவி இயக்குநர் வாயிலாக)

நகல்-

- 1) அரசு கட்டுதல் தலைமைச் செயலாளர்,
நகராட்சி நிர்வாகம் (ம) குடிநீர் வழங்கல் துறை,
தலைமைச் செயலகம், சென்னை -9.
- 2) நகராட்சி நிர்வாக இயக்குநர், நகர் நிர்வாக அலுவலகம்,
இராஜா அண்ணாமலைபுரம், சென்னை-28.
- 3) தொடர்புடைய மாவட்ட ஆட்சித் தலைவர்கள்.
- 4) தொடர்புடைய மண்டல பேரூராட்சிகளின் உதவி இயக்குநர்கள்.
- 5) உ-4 இருப்பு கோப்பு.

//உத்தரவுப்படி//


K. Kannan
இயக்குநருக்காக 11/11/22

11.11.23

Directorate of Town Panchayats

Dry Waste Proposal

S.No	Name of the District	Name of the TP	Sanctioned Quantity in MT	Sanctioned Amount	DPR Estimate Amount	GOI Share	GOTN Share	ULB Share / 15th FC Funds	Additional amount/(ULB share)/15th FC Funds
1	2	3	4	5	6	7	8	9	10
1	Kancheepuram	Uthiramerur	1.00	5.00	7.05	2.50	1.65	0.85	2.05
2	Kancheepuram	Walajabad	1.00	5.00	7.05	2.50	1.65	0.85	2.25
3	Chenglepet	Karunguzhi	1.00	5.00	7.25	2.50	1.65	0.85	2.25
4	Chenglepet	Thirupporur	1.50	7.50	10.00	3.75	2.48	1.28	2.50
5	Chenglepet	Tirukalukundram	3.50	17.50	23.50	8.75	5.78	2.98	6.00
6	Thiruvallur	Arani	2.00	10.00	15.00	5.00	3.30	1.70	5.00
7	Thiruvallur	Naravarikuppam	3.50	17.50	26.25	8.75	5.78	2.98	8.75
8	Thiruvallur	Thirumazhisai	2.00	10.00	15.00	5.00	3.30	1.70	5.00
9	Ranipet	Nemili	1.00	5.00	7.30	2.50	1.65	0.85	2.30
10	Ranipet	Panapakkam	1.00	5.00	7.30	2.50	1.65	0.85	2.30
11	Ranipet	Thakkolam	1.00	5.00	7.25	2.50	1.65	0.85	2.25
12	Tiruvannamalai	Chengam	1.50	7.50	9.25	3.75	2.48	1.28	1.75
13	Tiruvannamalai	Kalambur	1.00	5.00	7.25	2.50	1.65	0.85	2.25
14	Tiruvannamalai	Polur	1.50	7.50	9.25	3.75	2.48	1.28	1.75
15	Tiruvannamalai	Pudupalayam	0.50	2.50	7.25	1.25	0.83	0.43	4.75
16	Tiruvannamalai	Vettavalam	1.00	5.00	7.25	2.50	1.65	0.85	2.25
17	Dharmapuri	Harur	1.00	5.00	7.25	2.50	1.65	0.85	2.25
18	Dharmapuri	Pennagaram	1.50	7.50	11.75	3.75	2.48	1.28	4.25
19	Krishnagiri	Denkanikottai	2.00	10.00	11.00	5.00	3.30	1.70	1.00
20	Krishnagiri	Kaveripattinam	2.00	10.00	11.00	5.00	3.30	1.70	1.00
21	Krishnagiri	Nagojanahalli	1.50	7.50	12.00	3.75	2.48	1.28	4.50
22	Krishnagiri	Uthangarai	0.50	2.50	7.25	1.25	0.83	0.43	4.75
23	Salem	Attayampatti	2.00	10.00	14.50	5.00	3.30	1.70	4.50
24	Salem	Ayothiyapattinam	1.00	5.00	7.00	2.50	1.65	0.85	2.00
25	Salem	Ethapur	0.50	2.50	2.98	1.25	0.83	0.43	0.48
26	Salem	Gangavalli	0.50	2.50	7.25	1.25	0.83	0.43	4.75
27	Salem	Keeripatti	1.50	7.50	10.80	3.75	2.48	1.28	3.30
28	Salem	Kolathur	1.00	5.00	7.20	2.50	1.65	0.85	2.20
29	Salem	Konganapuram	1.50	7.50	9.80	3.75	2.48	1.28	2.30
30	Salem	P.N.Patti	3.50	17.50	25.30	8.75	5.78	2.98	7.80
31	Salem	Pethanaikentalayam	2.50	12.50	13.50	6.25	4.13	2.13	1.00
32	Salem	Sankari	3.00	15.00	21.75	7.50	4.95	2.55	6.75
33	Salem	Thammampatti	3.00	15.00	21.50	7.50	4.95	2.55	6.50
34	Salem	Thedavur	1.50	7.50	9.35	3.75	2.48	1.28	1.85
35	Salem	Thevur	0.50	2.50	7.25	1.25	0.83	0.43	4.75
36	Salem	Vazhapadi	1.50	7.50	10.75	3.75	2.48	1.28	3.25
37	Salem	Veeraganur	1.50	7.50	9.42	3.75	2.48	1.28	1.92
38	Namakkal	K.N.Patty	1.00	5.00	6.55	2.50	1.65	0.85	1.55
39	Namakkal	Pattanam	0.50	2.50	6.60	1.25	0.83	0.43	4.10
40	Namakkal	R.Pudupatty	0.50	2.50	6.55	1.25	0.83	0.43	4.05
41	Erode	Anthiyur	2.50	12.50	18.00	6.25	4.13	2.13	5.50
42	Erode	Appakudal	1.00	5.00	7.25	2.50	1.65	0.85	2.25
43	Erode	Arachalur	1.50	7.50	10.25	3.75	2.48	1.28	2.75
44	Erode	Chennimalai	1.50	7.50	10.40	3.75	2.48	1.28	2.90
45	Erode	Chithode	0.50	2.50	7.25	1.25	0.83	0.43	4.75
46	Erode	Elathur	0.50	2.50	7.25	1.25	0.83	0.43	4.75
47	Erode	Jambai	1.50	7.50	9.80	3.75	2.48	1.28	2.30
48	Erode	Kanjikovil	0.50	2.50	7.25	1.25	0.83	0.43	4.75
49	Erode	Karumandichellipalayam	3.00	15.00	21.50	7.50	4.95	2.55	6.50
50	Erode	Lakkampatti	2.00	10.00	14.50	5.00	3.30	1.70	4.50
51	Erode	Nerinjipettai	1.00	5.00	7.25	2.50	1.65	0.85	2.25
52	Erode	Olagadam	1.50	7.50	9.80	3.75	2.48	1.28	2.30
53	Erode	Periyakodiveri	2.50	12.50	18.12	6.25	4.13	2.13	5.62
54	Erode	Perundurai	3.50	17.50	24.00	8.75	5.78	2.98	6.50
55	Erode	Pethampalayam	1.00	5.00	7.25	2.50	1.65	0.85	2.25

FC.No	Name of the District	Name of the TP	Sanctioned Quantity in MT	Sanctioned Amount	DPR Estimate Amount	GOT Share	GOTN Share	ULB Share / 15th FC Funds	Additional amount(ULB share/15 FC funds)
1	2	3	4	5	6	7	8	9	10
56	Erode	Vaniputhur							
57	Tiruppur	Muthur	0.50	2.50	7.25	1.25	0.83	0.43	4.75
58	Tiruppur	Sangaramanallur	2.00	10.00	14.50	5.00	3.30	1.70	4.50
59	Tiruppur	Uthukuli	0.50	2.50	7.25	1.25	0.83	0.43	4.75
60	Coimbatore	Alandurai	1.00	5.00	7.25	1.25	0.83	0.43	4.75
61	Coimbatore	Anaimalai	2.50	12.50	7.30	2.50	1.65	0.85	2.30
62	Coimbatore	Chettipalayam	2.00	10.00	19.00	6.25	4.13	2.13	6.50
63	Coimbatore	Irugur	2.00	10.00	14.00	5.00	3.30	1.70	4.00
64	Coimbatore	Kottur	5.00	25.00	34.60	12.50	8.25	4.25	9.60
65	Coimbatore	Mopperipalayam	3.50	17.50	25.00	8.75	5.78	2.98	7.50
66	Coimbatore	Pallapalayam	2.00	10.00	11.00	5.00	3.30	1.70	1.00
67	Coimbatore	Periya negamam	2.50	12.50	18.60	6.25	4.13	2.13	6.10
68	Coimbatore	Perur	1.00	5.00	7.45	2.50	1.65	0.85	2.45
69	Coimbatore	Samathur	1.00	5.00	7.30	2.50	1.65	0.85	2.30
70	Coimbatore	Sulur	1.00	5.00	7.50	2.50	1.65	0.85	2.50
71	Coimbatore	Thirumalayampalayam	4.50	22.50	32.50	11.25	7.43	3.83	10.00
72	Coimbatore	Veerapandi	2.00	10.00	15.00	5.00	3.30	1.70	5.00
73	Villupuram	Marakkanam	3.00	15.00	22.70	7.50	4.95	2.55	7.70
74	Thanjavur	Ammapettai	2.00	10.00	10.00	5.00	3.30	1.70	0.00
75	Thanjavur	Ayyampettai	1.00	5.00	7.25	2.50	1.65	0.85	2.25
76	Thanjavur	Ayyampettai	0.50	2.50	7.25	1.25	0.83	0.43	4.75
77	Thanjavur	Madukkur	1.50	7.50	9.70	3.75	2.48	1.28	2.20
78	Thanjavur	Melathiruppanthruhi	1.00	5.00	7.25	2.50	1.65	0.85	2.25
79	Thanjavur	Papanasam	1.50	7.50	10.75	3.75	2.48	1.28	3.25
80	Thanjavur	Peravurani	2.00	10.00	11.50	5.00	3.30	1.70	1.50
81	Thanjavur	Perumagalur	0.50	2.50	7.25	1.25	0.83	0.43	4.75
82	Thanjavur	Thirukattupalli	1.00	5.00	7.25	2.50	1.65	0.85	2.25
83	Thanjavur	Thirunageswaram	0.50	2.50	7.25	1.25	0.83	0.43	4.75
84	Thanjavur	Thiruvaiyaru	1.00	5.00	7.25	2.50	1.65	0.85	2.25
85	Thanjavur	Vallam	1.50	7.50	10.50	3.75	2.48	1.28	3.00
86	Thanjavur	Veppathur	0.50	2.50	7.25	1.25	0.83	0.43	4.75
87	Mayiladuthurai	Tharangampadi	2.00	10.00	12.25	5.00	3.30	1.70	2.25
88	Tiruchirappalli	Mannachanallur	3.00	15.00	18.30	7.50	4.95	2.55	3.30
89	Tiruchirappalli	Pullambadi	1.50	7.50	9.80	3.75	2.48	1.28	2.30
90	Tiruchirappalli	Puvalur	1.50	7.50	9.80	3.75	2.48	1.28	2.30
91	Tiruchirappalli	S.Kannanur	2.00	10.00	11.00	5.00	3.30	1.70	1.00
92	Tiruchirappalli	Sirugamani	1.00	5.00	7.25	2.50	1.65	0.85	2.25
93	Tiruchirappalli	Uppiliapuram	0.50	2.50	7.25	1.25	0.83	0.43	4.75
94	Perambalur	Kurumbalur	1.50	7.50	9.90	3.75	2.48	1.28	2.40
95	Perambalur	Labaikudikadu	0.50	2.50	7.40	1.25	0.83	0.43	4.90
96	Pudukkottai	Alangudi	1.00	5.00	7.45	2.50	1.65	0.85	2.45
97	Pudukkottai	Annasalai	0.50	2.50	7.25	1.25	0.83	0.43	4.75
98	Pudukkottai	Arimalam	0.50	2.50	7.22	1.25	0.83	0.43	4.72
99	Pudukkottai	Iluppur	2.00	10.00	10.75	5.00	3.30	1.70	0.75
100	Pudukkottai	Karambakudi	1.50	7.50	8.45	3.75	2.48	1.28	0.95
101	Pudukkottai	Keeranur	2.00	10.00	10.75	5.00	3.30	1.70	0.75
102	Dindigul	Agaram	1.00	5.00	7.25	2.50	1.65	0.85	2.25
103	Dindigul	Ammayanaickanur	1.00	5.00	7.25	2.50	1.65	0.85	2.25
104	Dindigul	Balasamudram	1.00	5.00	7.25	2.50	1.65	0.85	2.25
105	Dindigul	Bathalagundu	1.00	5.00	7.25	2.50	1.65	0.85	2.25
106	Dindigul	Chinnalapatti	1.00	5.00	7.25	2.50	1.65	0.85	2.25
107	Dindigul	Eriodu	0.50	2.50	7.25	1.25	0.83	0.43	4.75
108	Dindigul	Kannivadi	0.50	2.50	7.25	1.25	0.83	0.43	4.75
109	Dindigul	Natham	1.00	5.00	7.25	2.50	1.65	0.85	2.25
110	Dindigul	Neikkarapatti	0.50	2.50	7.25	1.25	0.83	0.43	4.75
111	Dindigul	Nilakottai	1.00	5.00	7.25	2.50	1.65	0.85	2.25
112	Dindigul	Palayam	1.00	5.00	7.25	2.50	1.65	0.85	2.25
113	Dindigul	Pannaikkadu	0.50	2.50	7.25	1.25	0.83	0.43	4.75

COIMBATORE ZONE - TOWN PANCHAYATS ADMINISTRATION

Swachh Bharat Mission 2.0 - 2022-2023 (Dry Waste & Wet Waste)

Tender Calendar of Events

Technical Sanction	18.01.2023
Date from which tender documents can be downloaded	19.01.2023
Date of Pre-bid meeting	30.01.2023
Last date and time for the submission of tender	07.02.2023 upto 3.00 PM
Date of Tender	07.02.2023 upto 3.00 PM
Date and Time of opening the Technical Bid	07.02.2023 at 3.30 PM
Technical Bid Evaluation at ADTPs Office	09.02.2023
Price Bid Opening	13.02.2023
Price Bid Negotiation	15.02.2023
Council Meeting & Letter of acceptance Work order Date Before	20.02.2023

[Handwritten Signature]
Assistant Director of Town Panchayats
Coimbatore Zone, Coimbatore

பேரூராட்சிகள் இயக்குநர், சென்னை- 28 அவர்களின் செயல்முறைகள்
முன்னிலை:- திரு. கிரண் குரூவா, இ.ஆ.ப.,

ந.க.எண்.6814/2021/உ_4

நாள். 24.01.2023.

பொருள் தூய்மை இந்தியா இயக்கம் 2.0 - திடக்கழிவு மேலாண்மை திட்டம் - 2022-23 - பேரூராட்சிகள் நிர்வாகம் - தூய்மை இந்தியா திட்ட 2.0, 4-வது மாநில உயர்மட்டக் குழுவின் கூட்டத்தில் ஈரக் கழிவுகள் மற்றும் உலர் கழிவுகள் பணிகளுக்காக ஒப்புதல் வழங்கப்பட்டுள்ளது - இரண்டாம் கட்டமாக 111 பேரூராட்சிகளில் மக்கும் கழிவுகளை தீர்வு செய்வதற்கான செயலாக்க கட்டமைப்பு பணிகளுக்கு ரூ.26.95 கோடி மதிப்பீட்டில் மேற்கொள்ளவும் மற்றும் 93 பேரூராட்சிகளில் மக்காத கழிவுகளை தீர்வு செய்வதற்கான செயலாக்க கட்டமைப்பு பணிகளை ரூ.10.03 கோடி மதிப்பீட்டில் மேற்கொள்ளவும் நிர்வாக அனுமதி வழங்கி உத்தரவிடப்படுகிறது.

- பார்வை-
- 1) இவ்வியக்க கடிதம் எண்.6814/2021/உ_4 நாள். 28.10.2022.
 - 2) நகராட்சி நிர்வாக இயக்குநர், கடிதம் எண் 1250/2022/SBM நாள்.14.11.2022.
 - 3) தூய்மை இந்தியா திட்ட 2.0, 4-வது மாநில உயர்மட்டக் குழுவின் கூட்ட நடவடிக்கைகள் நாள். 09.11.2022.
 - 4) இவ்வியக்க கடிதம் எண்.6814/2021/உ_4 நாள்.04.11.2022.
 - 5) இவ்வியக்க கடிதம் எண்.6814/2021/உ_4 நாள்.28.12.2022.
 - 6) இவ்வியக்க செயல்முறைகள் எண்.6814/2021/உ_4 நாள்.11.01.2023.

ஆணை:-

தூய்மை இந்தியா திட்டம் 2.0ன் கீழ் 354 பேரூராட்சிகளில் மக்கும் (ஈரக்) கழிவுகளை தீர்வு செய்வதற்கான செயலாக்க கட்டமைப்பு பணிகளை ரூ.73.83 கோடி மதிப்பீட்டில் மேற்கொள்ளவும் மற்றும் 313 பேரூராட்சிகளில் மக்காத (உலர்) கழிவுகளை தீர்வு செய்வதற்கான செயலாக்க கட்டமைப்பு பணிகளை ரூ.22.25 கோடி மதிப்பீட்டில் மேற்கொள்ளவும் பார்வை 3-ல் காணும் தூய்மை இந்தியா திட்டம் 2.0வின் 4-வது மாநில உயர்மட்ட குழுவின் கூட்டத்தில் ஒப்புதல் வழங்கப்பட்டது.

முதற்கட்டமாக 210 பேரூராட்சிகளில் ஈரக் கழிவுகளை தீர்வு செய்வதற்கான செயலாக்க கட்டமைப்பு பணிகளுக்கு ரூ.4937.90 லட்சம் மதிப்பீட்டில் மேற்கொள்ளவும் மற்றும் 182 பேரூராட்சிகளில் உலர் கழிவுகளை தீர்வு செய்வதற்கான செயலாக்க கட்டமைப்பு பணிகளை ரூ.2009.35 லட்சம் மதிப்பீட்டில் மேற்கொள்ளவும் பார்வை 6ல் காணும் இவ்வாணையாக செயல்முறைகள் வாயிலாக நிர்வாக அனுமதி வழங்கி ஆணையிடப்பட்டது.

ஈரக் கழிவுகள் மற்றும் உலர் கழிவுகளை தீர்வு செய்வதற்கான செயலாக்க கட்டமைப்பு பணிகளுக்கான விரிவான திட்ட அறிக்கைகளை கூர்ந்தாய்வு செய்வதற்காக அமைக்கப்பட்ட குழு தற்போது வரப்பெற்றுள்ள 111 பேரூராட்சிகளில் ஈரக் கழிவுகளை தீர்வு செய்வதற்கான செயலாக்க கட்டமைப்பு பணிகளை ரூ.2695.45 லட்சம் மதிப்பீட்டில் மேற்கொள்ளவும் மற்றும் 93 பேரூராட்சிகளில் உலர் கழிவுகளை தீர்வு செய்வதற்கான செயலாக்க கட்டமைப்பு பணிகளை ரூ.1003.53 லட்சம் மதிப்பீட்டில் மேற்கொள்ளவும் கூர்ந்தாய்வு செய்துள்ளது.

wet Waste Proposal	No of Works / TPs	Sanctioned quantity in Mt	Sanctioned Amount in Lakh	DPR Estimate amount in Lakh after appraisal	Difference amount
	111	198.00	2277.00	2695.45	418.45

Dry Waste Proposal	No of Works / TPs	Sanctioned quantity in Mt	Sanctioned Amount in Lakh	DPR Estimate amount in Lakh after appraisal	Difference amount
	93	129.00	645.00	1003.53	358.53

அதனடிப்படையில், இரண்டாம் கட்டமாக இணைப்பில் காணும் விவரப்படியான 111 பேரூராட்சிகளில் ஈரக் கழிவுகளை தீர்வு செய்வதற்கான செயலாக்க கட்டமைப்பு பணிகளுக்கு ரூ.2695.45 லட்சம் மதிப்பீட்டில் மேற்கொள்ளவும் மற்றும் 93 பேரூராட்சிகளில் உலர் கழிவுகளை தீர்வு செய்வதற்கான செயலாக்க கட்டமைப்பு பணிகளை ரூ.1003.53 லட்சம் மதிப்பீட்டில் மேற்கொள்ளவும் பின்வரும் நிபந்தனைகளுக்குட்பட்டு நிர்வாக அனுமதி வழங்கி ஆணையிடப்படுகிறது.

மேலும், கூடுதல் தொகையினை SBM 2.0 வழிகாட்டு நெறிமுறைகளின் படி 15வது நிதி குழு மான்யம் (15th FC) அல்லது பேரூராட்சியின் நிதியிலிருந்து (ULB share) மேற்கொள்ள அறிவுறுத்தப்படுகிறது.

மேற்படி பணிகளுக்கான ஒப்புதல் வழங்கப்பட்ட தொகையில் 50%மத்திய அரசின் நூய்மை இந்தியா திட்ட (Swachh Bharat Mission 2.0) மான்யமாகவும், 33% மாநில அரசின் சிறப்பு திடக்கழிவு மேலாண்மை திட்ட மான்யமாகவும், மீதம் 17% பேரூராட்சி பங்குத் தொகையாகவும் நிதிப் பங்கீடு செய்யப்பட்டுள்ளது.

இப்பணிகளுக்கான தொழில் நுட்ப அனுமதி அனுமதிக்கப்பட்ட வரம்பிற்கேற்ப சம்மந்தப்பட்ட தொழில்நுட்ப அலுவலர்களிடம் பெற்று தமிழ்நாடு அரசு ஒளிவுமறைவற்ற ஒப்பந்தப்புள்ளி சட்டம் 1998 மற்றும் விதிகள் 2000-ஐ பின்பற்றி பணிகள் மேற்கொள்ளப்பட வேண்டும்.

நிபந்தனைகள்

- 1) பேரூராட்சிகளில் வேலைகள் தொடர்பாக அரசாணைகள், நடைமுறை விதிகள், திட்ட விதிமுறைகள் மற்றும் பேரூராட்சிகள் இவ்வியக்ககத்தின் மூலம் அவ்வப்போது தெரிவிக்கப்படும் அறிவுரைகளை பின்பற்றி பணிகளை மேற்கொள்ள வேண்டும்.
- 2) இத்திட்டப் பணிகளுக்கு தொழில்நுட்ப அனுமதி உரிய தொழில்நுட்ப அலுவலரிடம் பெறப்பட வேண்டும்.
- 3) மதிப்பீடு ரூ.10.00 லட்சம் மற்றும் அதற்கு மேற்பட்ட ஒப்பந்தப்புள்ளிகள் அனைத்தும் அரசின் இணையதளம் மற்றும் பேரூராட்சிகள் துறை இணையதளத்தில் இடம் பெறவேண்டும்.
- 4) இரண்டு உறைகள் ஒப்பந்தப்புள்ளி முறையினை பின்பற்றப்பட வேண்டும்.
- 5) ஒப்பந்தப்புள்ளி விவரத்தினை ஒப்பந்தப்புள்ளி விதிமுறைகளின்படி அரசு ஒப்பந்தப்புள்ளி மாநில மற்றும் மாவட்ட செய்தி மலரில் வெளியிடப்பட வேண்டும். அனைத்து பதிவு பெற்ற ஒப்பந்ததாரர்களுக்கும் முறையான அறிவிப்புகள் அனுப்பி வைக்கப்படுதல் வேண்டும்.
- 6) ஒப்பந்தப்புள்ளிகள் பதிவேட்டில் தொழில்நுட்ப ஒப்பந்தப்புள்ளி திறக்கப்பட்ட அன்றே உரிய பதிவுகள் செய்து அன்றைய தேதியில் வருகை தந்திருக்கும் ஒப்பந்ததாரர்களிடம் ஒப்பம் பெறப்பட வேண்டும். மேற்படிதொழில் நுட்ப ஒப்பந்தப்புள்ளி கூர்ந்தாய்வு செய்யப்பட்டு அதில் தகுதிபெற்ற ஒப்பந்ததாரர்களின் விலை ஒப்பந்தப்புள்ளி (Price Bid) மட்டுமே திறக்கப்பட வேண்டும்.

- 7) தொழில்நுட்ப ஒப்பந்தப்புள்ளி திறக்கப்பட்ட பின்னர் உரிய ஆவணங்கள் சரிபார்ப்பு பட்டியலின்படி சரிபார்க்கப்பட்டு, கவர்ந்தாய்வு குழுவினரிடம் (Evaluation Check) சரிபார்ப்பு பட்டியலுடன் ஒப்புதல் பெறப்பட வேண்டும்.
- 8) பணி குறித்த விபரங்கள் அடங்கிய தாமான பலகைகள் 4 அடி x 21/2 அடி (1.20m x 0.75m) அளவில் ஏற்கனவே அறிவுறுத்தியவாறு வைக்கப்பட்டு, அதனை புகைப்படம் (Digital Photo) எடுத்து இவ்வாணையரகத்திற்கு அனுப்பி வைக்கப்பட வேண்டும். மேலும் அதனை மின்னஞ்சல் (E-mail) மூலமும் இவ்வியக்ககத்திற்கு அனுப்பி வைக்கப்பட வேண்டும். ஒப்பந்தப்புள்ளி பெறப்பட்டு முடிவு செய்தவுடன் வேலை செய்ய உத்தரவு நகல் மற்றும் பணி குறித்த விளம்பரப் பலகை வைத்த புகைப்படம் இவ்வியக்ககத்திற்கு Hard and Soft copy அனுப்பப்பட வேண்டும்.
- 9) பணிகள் மேற்கொள்ளவிருக்கும் இடத்தினை பணி ஆரம்பிப்பதற்கு முன்னரும், பணி நடைபெறும் போதும் மற்றும் பணி முடிந்த பின்னரும் புகைப்படம் (Digital Photo) எடுக்கப்பட்டு ஆவணப்படுத்தப்பட வேண்டும். எடுக்கப்படும் மூன்று புகைப்படங்களும் ஒரே இடத்தை (Same Location) காட்டும்படியாக இருத்தல் வேண்டும். புகைப்படங்கள் மின்னஞ்சல் (E-mail) மூலமும் இவ்வியக்ககத்திற்கு அனுப்பி வைக்கப்பட வேண்டும்.
- 10) பணிகளுக்கு உபயோகப்படுத்தப்படும் பொருட்கள் அனைத்தினையும், அரசு பொறியியல் கல்லூரியில் ஆய்வு செய்து, தரம் உறுதிப்படுத்தப்பட்டு அதன் விபரத்தினை ஆவணப்படுத்தப்படவேண்டும்.
- 11) பணி துவங்கும் முன்பு வள நீட்டி பூங்கா அமைக்கப்படவுள்ள இடத்தில் ஆக்கிரமிப்பு எதுவும் இல்லை என்பதை உறுதி செய்யப்பட வேண்டும். மேலும் பேரூராட்சிக்கு சொந்தமானது என்பதை உறுதி செய்து கொள்ள வேண்டும். வருங்காலத்தில் பேரூராட்சிக்கு சொந்தமானது இல்லை என தெரிய வரும் பட்சத்தில் சம்மந்தப்பட்டவர்கள் மீது நடவடிக்கை எடுக்கப்படும்.
- 12) அனுமதிக்கப்படும் மான்யத்தை விட கூடுதலாகும் தொகையினை பேரூராட்சியின் பொது நிதியிலிருந்து மேற்கொள்ளப்பட வேண்டும்.
- 13) பணி மேற்கொள்ளப்படும் பொழுது ஒவ்வொரு நிலையிலும், பணியின் தரம் உறுதி செய்யப்பட வேண்டும் மற்றும் செயற்பொறியாளரின் சோதனை அளவு பெறப்பட்ட பின் பகுதி பட்டியல் வழங்கப்பட வேண்டும்.
- 14) மேற்படி திட்டத்தின் மூலம் பணிகள் முழுமையாக முடிக்கப்பட்ட உடன் பணி வாரியான திட்ட முடிவறிக்கை (PROJECT COMPLETION REPORT) மற்றும் பயன்பாட்டு சான்று (Utilization Certificate) அந்நகர நிர்ணயிக்கப்பட்ட படிவங்களில், உரிய புகைப்படத்துடன் அனுப்பி வைக்க வேண்டும்.

மேலும், இந்த நடவடிக்கை பெறப்பட்டமைக்கான ஒப்புதலை உடன் வழங்கவும் கேட்டுக் கொள்ளப்படுகிறது.

இணைப்பு:

1. பேரூராட்சி வாரியான பணி விபரப் பட்டியல்.
2. 4வது மாநில உயர்மட்டக் குழுக்கட்டம் நாள் 09.11.2022 நடவடிக்கைகள்.

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பேரூராட்சிகளின் இயக்குநர்

பெறுநர்

சம்மந்தப்பட்ட பேரூராட்சிகளின் செயல் அலுவலர்கள்
-- (மண்டல பேரூராட்சிகளின் உதவி இயக்குநர் வாயிலாக)

நகல்-

- 1) அரசு கட்டுதல் தலைமைச் செயலாளர்,
நகராட்சி நிர்வாகம் (ம) குடிநீர் வழங்கல் துறை,
தலைமைச் செயலகம், சென்னை -9.
- 2) நகராட்சி நிர்வாக இயக்குநர், நகர் நிர்வாக அலுவலகம்,
இராஜா அண்ணாமலைபுரம், சென்னை-28.
- 3) தொடர்புடைய மாவட்ட ஆட்சித் தலைவர்கள்.
- 4) தொடர்புடைய மண்டல பேரூராட்சிகளின் உதவி இயக்குநர்கள்.
- 5) உ4 இருப்பு கோப்பு.

உத்தரவுப்படி//

டி. என். சிவசுப்பிரமணியன்
24.11.22
இயக்குநருக்காக
24.11.22

**Directorate of Town Panchayats
Wet Waste Proposal - Phase II**

S.No	Name of the District	Name of the TP	Sanctioned Quantity in MT	Sanctioned Amount	DPR Estimate Amount	GOI Share 50%	GOTN Share 33%	Rs. In Lakhs	
								ULB Share / 15th FC Funds 17%	Additional Amount (ULB Share / 15th FC Funds)
1	2	3	4	5	6	7	8	9	10
1	Chenglepet	Karunguzhi	2.00	23.00	24.20	11.50	7.59	3.91	1.20
2	Chenglepet	Thirupporur	1.50	17.25	20.00	8.63	5.69	2.93	2.75
3	Thiruvallur	Gummidipoondi	3.00	34.50	42.30	17.25	11.39	5.87	7.80
4	Thiruvallur	Minjur	3.00	34.50	42.30	17.25	11.39	5.87	7.80
5	Vellore	Odugathur	1.00	11.50	13.50	5.75	3.80	1.96	2.00
6	Ranipet	Thiruvallam	1.00	11.50	13.50	5.75	3.80	1.96	2.00
7	Ranipet	Ammoor	1.50	17.25	20.00	8.63	5.69	2.93	2.75
8	Ranipet	Kalavai	1.50	17.25	20.25	8.63	5.69	2.93	3.00
9	Ranipet	Kaveripakkam	2.00	23.00	24.00	11.50	7.59	3.91	1.00
10	Ranipet	Thimiri	3.00	34.50	34.50	17.25	11.39	5.87	0.00
11	Ranipet	Vilapakkam	1.00	11.50	13.50	5.75	3.80	1.96	2.00
12	Thirupathur	Alangayam	2.50	28.75	29.50	14.38	9.49	4.89	0.75
13	Thirupathur	Natrampalli	1.50	17.25	18.80	8.63	5.69	2.93	1.55
14	Thirupathur	Udayendiram	2.00	23.00	23.50	11.50	7.59	3.91	0.50
15	Tiruvannamalai	Chetpet	2.50	28.75	30.00	14.38	9.49	4.89	1.25
16	Tiruvannamalai	Desur	1.00	11.50	13.50	5.75	3.80	1.96	2.00
17	Tiruvannamalai	Kilpennathur	1.50	17.25	20.00	8.63	5.69	2.93	2.75
18	Tiruvannamalai	Pernamallur	0.50	5.75	13.50	2.88	1.90	0.98	7.75
19	Tiruvannamalai	Pudupalayam	2.00	23.00	24.50	11.50	7.59	3.91	1.50
20	Tiruvannamalai	Vettavalam	3.00	34.50	36.00	17.25	11.39	5.87	1.50
21	Salem	Ethapur	1.00	11.50	13.50	5.75	3.80	1.96	2.00
22	Salem	Jalakandapuram	2.50	28.75	30.50	14.38	9.49	4.89	1.75
23	Salem	Kadayampatti	0.50	5.75	13.50	2.88	1.90	0.98	7.75
24	Salem	Omalur	0.50	5.75	13.50	2.88	1.90	0.98	7.75
25	Salem	Vanavasi	0.50	5.75	12.50	2.88	1.90	0.98	6.75
26	Erode	Avalpoondurai	2.00	23.00	23.50	11.50	7.59	3.91	0.50
27	Erode	Kanjikovil	3.00	34.50	40.50	17.25	11.39	5.87	6.00
28	Erode	Kilambadi	1.00	11.50	13.50	5.75	3.80	1.96	2.00
29	Erode	Kodumudi	2.00	23.00	44.00	11.50	7.59	3.91	21.00
30	Erode	Kollankovil	1.00	11.50	13.50	5.75	3.80	1.96	2.00
31	Erode	Lakkampatti	3.00	34.50	40.50	17.25	11.39	5.87	6.00
32	Erode	Modakkurichi	2.00	23.00	24.00	11.50	7.59	3.91	1.00
33	Erode	Nambiyur	3.00	34.50	40.50	17.25	11.39	5.87	6.00
34	Erode	Pasur	1.00	11.50	13.50	5.75	3.80	1.96	2.00
35	Erode	Periyakodiveri	3.00	34.50	40.50	17.25	11.39	5.87	6.00
36	Erode	Sivagiri	2.00	23.00	23.00	11.50	7.59	3.91	0.00
37	Erode	Vadugapatti	1.00	11.50	13.50	5.75	3.80	1.96	2.00
38	Erode	Vellottamparappu	1.00	11.50	13.50	5.75	3.80	1.96	2.00
39	Erode	Vengambur	1.00	11.50	13.50	5.75	3.80	1.96	2.00
40	Tiruppur	Avinasi	6.00	69.00	69.00	34.50	22.77	11.73	0.00
41	Tiruppur	Mulanur	3.00	34.50	34.50	17.25	11.39	5.87	0.00
42	Coimbatore	Irugur	5.50	63.25	74.25	31.63	20.87	10.75	11.00
43	Coimbatore	Othakkalmandapam	1.00	11.50	13.50	5.75	3.80	1.96	2.00
44	Coimbatore	Pallapalayam	2.50	28.75	33.75	14.38	9.49	4.89	5.00
45	Coimbatore	Veerapandi	3.00	34.50	40.50	17.25	11.39	5.87	6.00
46	Coimbatore	Vettaikaranpudur	2.00	23.00	41.40	11.50	7.59	3.91	18.40
47	The Nilgiris	Adigaratty	1.50	17.25	24.50	8.63	5.69	2.93	7.25
48	The Nilgiris	Bikkatty	1.50	17.25	25.00	8.63	5.69	2.93	7.75
49	The Nilgiris	Devarshola	2.50	28.75	40.00	14.38	9.49	4.89	11.25
50	The Nilgiris	Hulical	1.00	11.50	17.50	5.75	3.80	1.96	6.00
51	The Nilgiris	Jegathala	2.00	23.00	30.00	11.50	7.59	3.91	7.00
52	The Nilgiris	Ketti	3.50	40.25	57.00	20.13	13.28	6.84	16.75
53	The Nilgiris	Kil Kundah	1.00	11.50	17.20	5.75	3.80	1.96	5.70
54	The Nilgiris	Naduvattam	1.50	17.25	26.00	8.63	5.69	2.93	8.75
55	The Nilgiris	Sholur	1.00	11.50	17.50	5.75	3.80	1.96	6.00
56	Villupuram	Gingee	4.00	46.00	59.00	23.00	15.18	7.82	13.00
57	Thanjavur	Ayyampettai	1.50	17.25	20.00	8.63	5.69	2.93	2.75
58	Thanjavur	Madukkur	1.50	17.25	20.00	8.63	5.69	2.93	2.75
59	Thanjavur	Melattur	1.00	11.50	13.50	5.75	3.80	1.96	2.00
60	Thanjavur	Peravurani	2.50	28.75	30.00	14.38	9.49	4.89	1.25
61	Thanjavur	Perumagalur	0.50	5.75	13.50	2.88	1.90	0.98	7.75
62	Thanjavur	Thirukattupalli	1.50	17.25	20.00	8.63	5.69	2.93	2.75
63	Thanjavur	Thirunageswaram	1.50	17.25	20.00	8.63	5.69	2.93	2.75

	Name of the District	Name of the TP	Sanctioned Quantity in MT	Sanctioned Amount	DPR Estimate Amount	GOI Share 50%	GOTN Share 33%	ULB Share / 15th FC Funds 17%	Additional Amount (ULB Share / 15th FC Funds)
64	Thanjavur	Thiruppananthal	1.00	11.50	13.50	5.75	3.80	1.96	2.00
65	Thanjavur	Vallam	3.00	34.50	38.50	17.25	11.39	5.87	4.00
66	Thanjavur	Veppathur	1.50	17.25	20.00	8.63	5.69	2.93	2.75
67	Thiruvavur	Nannilam	1.00	11.50	13.50	5.75	3.80	1.96	2.00
68	Thiruvavur	Kodavasal	1.00	11.50	13.50	5.75	3.80	1.96	2.00
69	Thiruvavur	Koradachery	1.00	11.50	13.50	5.75	3.80	1.96	2.00
70	Thiruvavur	Muthupetta	5.00	57.50	62.50	28.75	18.98	9.78	5.00
71	Nagapattinam	Thalanayar	1.00	11.50	13.50	5.75	3.80	1.96	2.00
72	Nagapattinam	Velankanni	1.00	11.50	13.50	5.75	3.80	1.96	2.00
73	Mayiladuthurai	Tharangampadi	2.00	23.00	24.50	11.50	7.59	3.91	1.50
74	Mayiladuthurai	Kuthalam	2.00	23.00	23.00	11.50	7.59	3.91	0.00
75	Mayiladuthurai	Vaitheeswaran koil	1.00	11.50	13.80	5.75	3.80	1.96	2.30
76	Ariyalur	Udaiyar Palayam	2.00	23.00	24.20	11.50	7.59	3.91	1.20
77	Ariyalur	Varatharajanpettai	1.50	17.25	20.70	8.63	5.69	2.93	3.45
78	Pudukkottai	Keeramangalam	2.50	28.75	30.50	14.38	9.49	4.89	1.75
79	Dindigul	Balasamuthiram	3.00	34.50	36.00	17.25	11.39	5.87	1.50
80	Dindigul	Keeranur	0.50	5.75	6.50	2.88	1.90	0.98	0.75
81	Dindigul	Natham	4.00	46.00	50.00	23.00	15.18	7.82	4.00
82	Dindigul	Neikarapatti	1.00	11.50	13.50	5.75	3.80	1.96	2.00
83	Karur	Krishnarayapuram	1.00	11.50	13.50	5.75	3.80	1.96	2.00
84	Karur	Puliyur	1.00	11.50	13.50	5.75	3.80	1.96	2.00
85	Karur	Uppidamangalam	1.00	11.50	13.50	5.75	3.80	1.96	2.00
86	Madurai	Paravai	1.00	11.50	13.50	5.75	3.80	1.96	2.00
87	Madurai	Sholavandan	3.00	34.50	37.70	17.25	11.39	5.87	3.20
88	Sivagangai	Thirupuvanam	1.50	17.25	20.50	8.63	5.69	2.93	3.25
89	Sivagangai	Ilayangudi	2.00	23.00	28.50	11.50	7.59	3.91	5.50
90	Tirunelveli	Gopalamudram	1.00	11.50	13.50	5.75	3.80	1.96	2.00
91	Tirunelveli	Kallidaikuruchi	2.50	28.75	30.50	14.38	9.49	4.89	1.75
92	Tirunelveli	Moolaikaripatti	2.50	28.75	29.50	14.38	9.49	4.89	0.75
93	Tirunelveli	Nanguneri	0.50	5.75	7.85	2.88	1.90	0.98	2.10
94	Tirunelveli	Sankarnagar	1.00	11.50	13.50	5.75	3.80	1.96	2.00
95	Tirunelveli	Thisaiyanvilai	3.50	40.25	43.50	20.13	13.28	6.84	3.25
96	Tirunelveli	Vadakkuvalliyoor	3.00	34.50	34.50	17.25	11.39	5.87	0.00
97	Tirunelveli	Veeravanallur	1.50	17.25	19.75	8.63	5.69	2.93	2.50
98	Thoothukudi	Ettayapuram	0.50	5.75	13.50	2.88	1.90	0.98	7.75
99	Thoothukudi	Kanam	0.50	5.75	13.50	2.88	1.90	0.98	7.75
100	Thoothukudi	Pudur(V)	0.50	5.75	13.50	2.88	1.90	0.98	7.75
101	Thoothukudi	Vilathikulam	1.00	11.50	13.50	5.75	3.80	1.96	2.00
102	Kanyakumari	Agasteeswaram	0.50	5.75	13.50	2.88	1.90	0.98	7.75
103	Kanyakumari	Alagappapuram	0.50	5.75	11.50	2.88	1.90	0.98	5.75
104	Kanyakumari	Aralvaimozhi	2.00	23.00	23.00	11.50	7.59	3.91	0.00
105	Kanyakumari	Azhagiapandipuram	0.50	5.75	11.50	2.88	1.90	0.98	5.75
106	Kanyakumari	Boothapandy	1.00	11.50	11.50	5.75	3.80	1.96	0.00
107	Kanyakumari	Kanniyakumari	2.00	23.00	23.00	11.50	7.59	3.91	0.00
108	Kanyakumari	Kottaram	0.50	5.75	11.50	2.88	1.90	0.98	5.75
109	Kanyakumari	Manavalakurichy	1.00	11.50	11.50	5.75	3.80	1.96	0.00
110	Kanyakumari	Thingalnager	1.00	11.50	11.50	5.75	3.80	1.96	0.00
111	Kanyakumari	Thiruparappu	5.00	57.50	59.00	28.75	18.98	9.78	1.50
		Grand Total	198.00	2277.00	2695.45	1138.50	751.41	387.09	418.45

Sd/- Kiran Gurralla
Director of Town Panchayats

// By Order //

By Kiran Gurralla
24.12
For Director

**Directorate of Town Panchayats
Dry Waste Proposal - Phase -II**

S.No	Name of the District	Name of the TP	Sanctioned Quantity in MT	Sanctioned Amount	DPR Estimate Amount	GOI Share 50%	GOTN Share 33%	Rs. In Lakhs	
								ULB Share / 15th FC Funds 17%	Additional Amount (ULB Share / 15th FC Funds)
1	2	3	4	5	6	7	8	9	10
1	Chenglepet	Acharapakkam	1.00	5.00	6.60	2.50	1.65	0.85	1.60
2	Chenglepet	Mamallapuram	2.50	12.50	18.50	6.25	4.13	2.13	6.00
3	Thiruvallur	Gummidipoondi	2.00	10.00	15.00	5.00	3.30	1.70	5.00
4	Thiruvallur	Minjur	3.50	17.50	20.80	8.75	5.78	2.98	3.30
5	Thiruvallur	Uthukottai	1.00	5.00	7.50	2.50	1.65	0.85	2.50
6	Vellore	Odugathur	0.50	2.50	6.65	1.25	0.83	0.43	4.15
7	Vellore	Pallikonda	1.00	5.00	6.60	2.50	1.65	0.85	1.60
8	Vellore	Thiruvalam	0.50	2.50	7.35	1.25	0.83	0.43	4.85
9	Ranipet	Ammoor	1.00	5.00	7.35	2.50	1.65	0.85	2.35
10	Ranipet	Kalavai	0.50	2.50	7.25	1.25	0.83	0.43	4.75
11	Ranipet	Kaveripakkam	1.00	5.00	7.35	2.50	1.65	0.85	2.35
12	Ranipet	Thimiri	1.50	7.50	10.50	3.75	2.48	1.28	3.00
13	Thirupathur	Alangayam	2.00	10.00	13.25	5.00	3.30	1.70	3.25
14	Thirupathur	Natrampalli	0.50	2.50	6.75	1.25	0.83	0.43	4.25
15	Thirupathur	Udayendiram	1.00	5.00	6.75	2.50	1.65	0.85	1.75
16	Tiruvannamalai	Chetpet	1.50	7.50	9.25	3.75	2.48	1.28	1.75
17	Tiruvannamalai	Desur	0.50	2.50	7.25	1.25	0.83	0.43	4.75
18	Tiruvannamalai	Kannamangalam	0.50	2.50	7.25	1.25	0.83	0.43	4.75
19	Tiruvannamalai	Kilpennathur	1.50	7.50	9.25	3.75	2.48	1.28	1.75
20	Salem	Jalakandapuram	2.50	12.50	19.50	6.25	4.13	2.13	7.00
21	Salem	Kadayampatti	1.00	5.00	7.25	2.50	1.65	0.85	2.25
22	Salem	Mecheri	4.50	22.50	28.50	11.25	7.43	3.83	6.00
23	Salem	Omalur	2.50	12.50	18.13	6.25	4.13	2.13	5.63
24	Erode	Avalpoondurai	1.00	5.00	7.30	2.50	1.65	0.85	2.30
25	Erode	Kodumudi	1.00	5.00	7.30	2.50	1.65	0.85	2.30
26	Erode	Sivagiri	2.50	12.50	18.10	6.25	4.13	2.13	5.60
27	Erode	Vadugapatti	1.50	7.50	9.90	3.75	2.48	1.28	2.40
28	Erode	Vengambur	1.00	5.00	7.25	2.50	1.65	0.85	2.25
29	Tiruppur	Avinasi	4.50	22.50	25.00	11.25	7.43	3.83	2.50
30	Tiruppur	Kolathuppalayam	1.50	7.50	9.80	3.75	2.48	1.28	2.30
31	Tiruppur	Komaralingam	2.00	10.00	11.50	5.00	3.30	1.70	1.50
32	Tiruppur	Mulanur	2.50	12.50	14.50	6.25	4.13	2.13	2.00
33	Coimbatore	Kannampalayam	3.00	15.00	21.50	7.50	4.95	2.55	6.50
34	Coimbatore	Othakkalmandapam	2.00	10.00	14.75	5.00	3.30	1.70	4.75
35	Coimbatore	Periyanaicken-palayam	4.50	22.50	22.50	11.25	7.43	3.83	
36	Coimbatore	Pooluvapatti	2.00	10.00	15.00	5.00	3.30	1.70	5.00
37	Coimbatore	Sarkarsamakulam	2.00	10.00	15.00	5.00	3.30	1.70	5.00
38	Coimbatore	Vettaikaranpudur	2.50	12.50	25.80	6.25	4.13	2.13	13.30
39	The Nilgiris	Adigaratty	1.00	5.00	9.30	2.50	1.65	0.85	4.30
40	The Nilgiris	Bikkatty	0.50	2.50	9.50	1.25	0.83	0.43	7.00
41	The Nilgiris	Devarshola	2.00	10.00	20.00	5.00	3.30	1.70	10.00
42	The Nilgiris	Jegathala	1.00	5.00	9.80	2.50	1.65	0.85	4.80
43	The Nilgiris	Ketti	1.50	7.50	19.50	3.75	2.48	1.28	12.00
44	The Nilgiris	Naduvattam	1.00	5.00	10.00	2.50	1.65	0.85	5.00
45	The Nilgiris	Sholur	0.50	2.50	10.00	1.25	0.83	0.43	7.50
46	Villupuram	Gingee	4.00	20.00	24.00	10.00	6.60	3.40	4.00
47	Thanjavur	Aduthurai	1.00	5.00	7.25	2.50	1.65	0.85	2.25
48	Thanjavur	Thiruvidaimaruthur	1.50	7.50	10.75	3.75	2.48	1.28	3.25
49	Thiruvarur	Nannilam	1.50	7.50	9.80	3.75	2.48	1.28	2.30
50	Thiruvarur	Kodavasal	1.50	7.50	9.10	3.75	2.48	1.28	1.60
51	Thiruvarur	Koradachery	1.00	5.00	7.25	2.50	1.65	0.85	2.25
52	Thiruvarur	Muthupettai	3.00	15.00	21.75	7.50	4.95	2.55	6.75
53	Thiruvarur	Valangaiman	0.50	2.50	7.25	1.25	0.83	0.43	4.75
54	Nagapattinam	Thalanayar	1.00	5.00	7.00	2.50	1.65	0.85	2.00
55	Mayiladuthurai	Kuthalam	1.50	7.50	11.60	3.75	2.48	1.28	4.10
56	Mayiladuthurai	Vaitheeswaran koil	0.50	2.50	7.00	1.25	0.83	0.43	4.50
57	Ariyalur	Udaiyar Palayam	1.50	7.50	8.45	3.75	2.48	1.28	0.95
58	Pudukkottai	Keeramangalam	1.50	7.50	8.45	3.75	2.48	1.28	0.95
59	Karur	Aravakurichi	0.50	2.50	7.25	1.25	0.83	0.43	4.75
60	Karur	Krishnarayapuram	0.50	2.50	7.25	1.25	0.83	0.43	4.75
61	Karur	Marudur	0.50	2.50	7.25	1.25	0.83	0.43	4.75
62	Karur	Nangavaram	0.50	2.50	7.25	1.25	0.83	0.43	4.75

No	Name of the District	Name of the TP	Sanctioned Quantity in MT	Sanctioned Amount	DPR Estimate Amount	GOI Share 50%	GOTN Share 33%	ULB Share / 15th FC Funds 17%	Additional Amount (ULB Share / 15th FC Funds)
63	Karur	P.J. Cholapuram	0.50	2.50	7.25	1.25	0.83	0.43	4.75
64	Karur	Puliyur	0.50	2.50	7.25	1.25	0.83	0.43	4.75
65	Karur	Punjaitthotkurichi	0.50	2.50	7.25	1.25	0.83	0.43	4.75
66	Karur	Uppidamangalam	0.50	2.50	7.25	1.25	0.83	0.43	4.75
67	Madurai	A.Vallalpatti	0.50	2.50	7.25	1.25	0.83	0.43	4.75
68	Madurai	Paravai	2.00	10.00	14.30	5.00	3.30	1.70	4.30
69	Madurai	Sholavandan	2.00	10.00	14.30	5.00	3.30	1.70	4.30
70	Sivagangai	Thirupuvanam	1.50	7.50	10.50	3.75	2.48	1.28	3.00
71	Sivagangai	Nerkuppai	1.00	5.00	7.50	2.50	1.65	0.85	2.50
72	Tirunelveli	Gopalamudram	0.50	2.50	7.25	1.25	0.83	0.43	4.75
73	Tirunelveli	Kallidaikuruchi	1.50	7.50	10.85	3.75	2.48	1.28	3.35
74	Tirunelveli	Manimuthar	0.50	2.50	7.25	1.25	0.83	0.43	4.75
75	Tirunelveli	Moolaikaraipatti	1.00	5.00	7.25	2.50	1.65	0.85	2.25
76	Tirunelveli	Nanguneri	0.50	2.50	3.75	1.25	0.83	0.43	1.25
77	Tirunelveli	Panagudi	2.00	10.00	13.00	5.00	3.30	1.70	3.00
78	Tirunelveli	Pathamada	1.00	5.00	7.25	2.50	1.65	0.85	2.25
79	Tirunelveli	Thisayanvilai	1.50	7.50	11.25	3.75	2.48	1.28	3.75
80	Tirunelveli	Vadakkuvalliyur	2.50	12.50	18.00	6.25	4.13	2.13	5.50
81	Tirunelveli	Veeravanallur	1.00	5.00	7.25	2.50	1.65	0.85	2.25
82	Thoothukudi	Kanam	0.50	2.50	7.35	1.25	0.83	0.43	4.85
83	Thoothukudi	Srivaikuntam	1.00	5.00	7.40	2.50	1.65	0.85	2.40
84	Thoothukudi	Vilathikulam	1.50	7.50	10.80	3.75	2.48	1.28	3.30
85	Kanyakumari	Agasteeswaram	0.50	2.50	7.25	1.25	0.83	0.43	4.75
86	Kanyakumari	Alagappapuram	0.50	2.50	7.25	1.25	0.83	0.43	4.75
87	Kanyakumari	Aralvaimozhi	1.00	5.00	7.25	2.50	1.65	0.85	2.25
88	Kanyakumari	Attoor	1.50	7.50	7.50	3.75	2.48	1.28	0.00
89	Kanyakumari	Boothapandy	1.00	5.00	7.25	2.50	1.65	0.85	2.25
90	Kanyakumari	Kanniyakumari	1.00	5.00	7.25	2.50	1.65	0.85	2.25
91	Kanyakumari	Kottaram	1.00	5.00	7.25	2.50	1.65	0.85	2.25
92	Kanyakumari	Ponmanai	1.00	5.00	7.25	2.50	1.65	0.85	2.25
93	Kanyakumari	Thazhakudy	0.50	2.50	7.25	1.25	0.83	0.43	4.75
		Grand Total	129.00	645.00	1003.53	322.50	212.85	109.65	358.53

Sd/- Kiran Gurrata
Director of Town Panchayats

// By Order //

Handwritten signature
26/12/23
For Director



ADSTRACT

Establishment - 28 Town Panchayats constituted as Municipalities - Creation of 28 posts of Municipal Commissioner Grade-II in the newly constituted Municipalities - Orders - Issued.

MUNICIPAL ADMINISTRATION & WATER SUPPLY (ME.1) DEPARTMENT

G.O.(Ms) No.122

Dnted: 08.12.2021

திருவள்ளூர்வாராண்டு 2052

பிலவ, கார்த்திகை - 22

Read :-

1. G.O. (Ms) No.248, Finance (CMPC) Department, dated 20.05.2020.
2. G.O (Ms) No.67, Municipal Administration and Water Supply (Election) Department dated 11.09.2021.
3. G.O. (Ms) No.81, Municipal Administration and Water Supply (Election) Department dated 14.10.2021.
4. G.O. (Ms) No.82, Municipal Administration and Water Supply (Election) Department dated 14.10.2021.
5. G.O. (Ms) No.83, Municipal Administration and Water Supply (Election) Department dated 14.10.2021.
6. From the Director of Municipal Administration letter Roc. No.25063/2021/C1, Dated 18.10.2021.

ORDER:

In the Government Order first read above, the Government have banned the creation of new posts in all the departments in view of Covid-19 so as to curtail the expenditure of the Government.

2. In the Government Order second to fifth read above, the Government have constituted the following 28 Town Panchayats as Municipalities:-

Sl. No.	Name of the Town Panchayats constituted as Municipalities.	District	Details of Government Order No. and Date
1.	Surandal	Tenkasi	G.O.(Ms).No.67, dated: 11.09.2021 and G.O.(Ms).No.94, dated: 01.11.2021 of Municipal Administration and Water Supply (Election) Department.
2.	Kalakkadu	Tirunelveli	
3.	Thirukovilur	Kallakurichi	
4.	Ulundurpet	Kallakurichi	
5.	Kundrathur	Kancheepuram	
6.	Mangadu	Kancheepuram	
7.	Kottakuppam	Viluppuram	

8.	Sholingur	Ranipet	G.O.(Ms).No.81, dated: 14.10.2021 and G.O.(Ms).No.116, dated: 07.12.2021 of Municipal Administration and Water Supply (Election) Department.
9.	Nandhivaram-Guduvancheri	Chengalpattu	
10.	Ponneri	Thiruvallur	
11.	Thirunindravur	Thiruvallur	
12.	Thittakudi	Cuddalore	
13.	Vadalur	Cuddalore	
14.	Adirampattinam	Thanjavur	
15.	Tiruchendur	Thoothukudi	
16.	Karumathampatti	Coimbatore	
17.	Karamadai	Coimbatore	
18.	Gudalur	Coimbatore	G.O.(Ms).No.82, dated: 14.10.2021 and G.O.(Ms).No.117, dated: 07.12.2021 of Municipal Administration and Water Supply (Election) Department.
19.	Madukkarai	Coimbatore	
20.	Pallapatti	Karur	
21.	Thirumuruganpoondi	Tiruppur	
22.	Manamadurai	Sivagangal	
23.	Musiri	Tiruchirappalli	
24.	Lalgudi	Tiruchirappalli	
25.	Tharamangalam	Salem	
26.	Idanganasalai	Salem	
27.	Kollengodu	Kanyakumari	
28.	Pugalur	Karur	

3. The Municipalities are permanent bodies until up-gradation as Municipal Corporation or Inclusion in to a Municipal Corporation. Therefore, the creation of 28 post of Municipal Commissioner Grade-II permanently is essential, for providing basic amenities to the people of respective local bodies.

4. In the letter sixth read above, the Director of Municipal Administration has stated that the average annual expenditure for the creation of 28 posts of Municipal Commissioner Grade-II in the newly constituted Municipalities is Rs.1,22,30,400/-.

5. The Director of Municipal Administration has therefore requested the Government to create 28 posts of Municipal Commissioner Grade-II in the newly constituted Municipalities.

6. The Government after careful examination of the proposal of the Director of Municipal Administration hereby accords sanction for creation of following 28 posts of Municipal Commissioner Grade-II permanently, in the newly constituted Municipalities as a special case, relaxing the Government Order first read above.

Sl. No.	Name of the Town Panchayats constituted as Municipalities.	District
1.	Surandai	Tenkasi
2.	Kalakkadu	Tirunelveli
3.	Thirukovilur	Kallakurichi
4.	Ulundurpet	Kallakurichi
5.	Kundrathur	Kancheepuram
6.	Mangadu	Kancheepuram
7.	Kottakuppam	Viluppuram
8.	Sholingur	Ranipet
9.	Nandhivaram- Guduvancheri	Chengalpattu
10.	Ponneri	Thiruvallur
11.	Thirunindravur	Thiruvallur
12.	Thittakudi	Cuddalore
13.	Vadalur	Cuddalore
14.	Adirampattinam	Thanjavur
15.	Tiruchendur	Thoothukudi
16.	Karumathampatti	Coimbatore
17.	Karamadai	Coimbatore
18.	Gudalur	Coimbatore
19.	Madukkarai	Coimbatore
20.	Pallapatti	Karur
21.	Thirumuruganpoondi	Tiruppur
22.	Manamadurai	Sivagangai
23.	Musiri	Tiruchirappalli
24.	Lalgudi	Tiruchirappalli
25.	Tharamangalam	Salem
26.	Idanganasalai	Salem
27.	Kollengodu	Kanyakumari
28.	Pugalur	Karur

7. The Government accord administrative sanction for a sum of Rs.1,22,30,400/- and accord financial sanction for a sum of Rs.35,77,392/- (Rupees thirty five lakh seventy seven thousand three hundred and ninety two only) towards salary and other allowances of the above 28 posts for the financial year 2021-2022.

8. The salary expenditure towards the newly created 28 posts at para 6 above shall be debited to the following head of account:-

2217 - Urban Development - 80 - General 001 - Direction and Administration - State's Expenditure - AD Municipal Commissioners - 301. Salaries - 01 pay-Rs.30,57,600/-
303 Dearness Allowance - 01- Dearness Allowance Rs.5,19,792/-

(IFHRMS DPC 2217 - 80 - 001 - AD - 30101)

(IFHRMS DPC 2217 - 80 - 001 - AD - 30301)

9. The expenditure sanctioned in para 7 above shall constitutes an item of "New Instrument of Service" and the approval of the Legislature will be obtained in due course. Pending approval of the Legislature, the expenditure may be initially met by drawal of an advance from the Contingency Fund.

The Director of Municipal Administration is directed to calculate the actual amount required for the period upto next Supplementary Estimates and apply for sanction of the same as advance from the Contingency Fund to Finance (BG-I) Department directly in Form 'A' appended to the Tamil Nadu Contingency Funds Rules, 1963 along with a copy of this order. Orders for sanction of advance from the Contingency Fund will be issued from Finance (BG-I) Department. He is also directed to send necessary draft explanatory notes for inclusion of the above expenditure in the Supplementary Estimates 2021-2022 to Government in Finance (BG-I/MAWS) Department at an appropriate time without fail.

10. This order issues with the concurrence of Finance Department vide its U.O.No.12/DS(PT)/Finance (MAWS)/2021, dated 01.12.2021, ASL No.1010 (One thousand and ten) and PSL.No.202112PSL0051/CMPC/2021.

(BY ORDER OF THE GOVERNOR)

**SHIV DAS MEENA
ADDITIONAL CHIEF SECRETARY TO GOVERNMENT**

To

- ✓ The Director of Municipal Administration, Chennai - 600 028.
- The Commissioner of Town Panchayats, Chennai - 600 028.
- The Director, Tamil Nadu Institute of Urban Studies, Colbatore-11.
- The Commissioner of Treasuries and Accounts, Chennai - 600 035.
- The Director of Local Fund Audit, Nandanam, Chennai - 600 035.
- The Accountant General (A&E/Civil Audit), Chennai - 600 018 / 35.
- The Pay and Accounts Officer (East), Chennai - 600 008.
- The Treasury Officer, District Treasuries Concerned.
- The District Collectors concerned.

Copy to:-

- The Hon'ble Chief Ministers' Office, Chennai - 600 009.
(C.No.24392/ME-1/2021).
- The Senior Personal Assistant to Hon'ble Minister (Municipal Administration),
Chennai - 600 009.
- The Senior Personal Assistant to Hon'ble Minister
(Finance and Human Resource Management), Chennai - 600 009.
- The Senior Private Secretary to Additional Chief Secretary to Government,
Municipal Administration and Water Supply Department,
Chennai - 600 009.
- The Finance (MA&WS/CMPC/ BG-I/BG-II/W&M-I) Department,
Chennai - 600 009.
- The Human Resource Management (F) Department, Chennai - 600 009.
- The Director, Anna Institute of Management, Chennai.
- The Municipal Administration and Water Supply (OP.2)
Department, Chennai - 600 009.
- Stock File / Spare Copy.

// FORWARDED BY ORDER //

Shiv Das Meena
08/12/2021
SECTION OFFICER
08/12/2021

APPENDIX.

NOTIFICATION-I.

In exercise of the powers conferred by sub-section (3) of section 4 of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), the Governor of Tamil Nadu hereby declares the local authority of Ponneri Town Panchayat to be the Ponneri Municipality, the draft of the same having been previously published, as required under sub-section (1) of the said section 4.

Based on the above declaration, wards will be divided for the next ordinary election.

NOTIFICATION - II.

In exercise of the powers conferred by sub-section (3) of section 4 of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), the Governor of Tamil Nadu hereby declares the local authority of Thirunindravur Town Panchayat to be the Thirunindravur Municipality, the draft of the same having been previously published, as required under sub-section (1) of the said section 4.

Based on the above declaration, wards will be divided for the next ordinary election.

NOTIFICATION - III.

In exercise of the powers conferred by sub-section (3) of section 4 of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), the Governor of Tamil Nadu hereby declares the local authority of Tittakudi Town Panchayat to be the Tittakudi Municipality, the draft of the same having been previously published, as required under sub-section (1) of the said section 4.

Based on the above declaration, wards will be divided for the next ordinary election.

NOTIFICATION - IV.

In exercise of the powers conferred by sub-section (3) of section 4 of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), the Governor of Tamil Nadu hereby declares the local authority of Vadalur Town Panchayat to be the Vadalur Municipality, the draft of the same having been previously published, as required under sub-section (1) of the said section 4.

Based on the above declaration, wards will be divided for the next ordinary election.

NOTIFICATION - V.

In exercise of the powers conferred by sub-section (3) of section 4 of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), the Governor of Tamil Nadu hereby declares the local authority of Adirampattinam Town Panchayat to be the Adirampattinam Municipality, the draft of the same having been previously published, as required under sub-section (1) of the said section 4.

Based on the above declaration, wards will be divided for the next ordinary election.

NOTIFICATION - VI.

In exercise of the powers conferred by sub-section (3) of section 4 of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), the Governor of Tamil Nadu hereby declares the local authority of Tiruchendur Town Panchayat to be the Tiruchendur Municipality, the draft of the same having been previously published, as required under sub-section (1) of the said section 4.

Based on the above declaration, wards will be divided for the next ordinary election.

NOTIFICATION - VII.

In exercise of the powers conferred by sub-section (3) of section 4 of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), the Governor of Tamil Nadu hereby declares the local authority of Karumathampatti Town Panchayat to be the Karumathampatti Municipality, the draft of the same having been previously published, as required under sub-section (1) of the said section 4.

Based on the above declaration, wards will be divided for the next ordinary election.

NOTIFICATION - VIII.

In exercise of the powers conferred by sub-section (3) of section 4 of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), the Governor of Tamil Nadu hereby declares the local authority of Karamadai Town Panchayat to be the Karamadai Municipality, the draft of the same having been previously published, as required under sub-section (1) of the said section 4.

Based on the above declaration, wards will be divided for the next ordinary election.

NOTIFICATION - IX.

In exercise of the powers conferred by sub-section (3) of section 4 of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), the Governor of Tamil Nadu hereby declares the local authority of Gudalur Town Panchayat to be the Gudalur Municipality, the draft of the same having been previously published, as required under sub-section (1) of the said section 4.

Based on the above declaration, wards will be divided for the next ordinary election.

NOTIFICATION - X.

In exercise of the powers conferred by sub-section (3) of section 4 of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), the Governor of Tamil Nadu hereby declares the local authority of

Madukkarai Town Panchayat to be the Madukkarai Municipality, the draft of the same having been previously published, as required under sub-section (1) of the said section 4.

Based on the above declaration, wards will be divided for the next ordinary election.

NOTIFICATION - XI.

In exercise of the powers conferred by sub-section (3) of section 4 of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), the Governor of Tamil Nadu hereby declares the local authority of Pallapatti Town Panchayat to be the Pallapatti Municipality, the draft of the same having been previously published, as required under sub-section (1) of the said section 4.

Based on the above declaration, wards will be divided for the next ordinary election.

NOTIFICATION - XII.

In exercise of the powers conferred by sub-section (3) of section 4 of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), the Governor of Tamil Nadu hereby declares the local authority of Thirumuruganpoondi Town Panchayat to be the Thirumuruganpoondi Municipality, the draft of the same having been previously published, as required under sub-section (1) of the said section 4.

Based on the above declaration, wards will be divided for the next ordinary election.

SHIV DAS MEENA
ADDITIONAL CHIEF SECRETARY TO GOVERNMENT

//True Copy//

[Handwritten Signature]
7.12.21
SECTION OFFICER.

End. Roc. No : 20782/2021/MCA 1

Dated : 09.12.2021.

G.O. Copy Communicated.

TO :-

THE RDMA'S
Chengalpet / Thanjavur /
Madurai / Tiruppur / Salem /
Tirunelveli

[Handwritten Signature]
9.12.21
DMA

9.12.21

Gudalur Municipality(Cbe)

NGT Case

In the original application of the National Green Tribunal No. 4 in the Siva Nagar area of Veerapandi Town Panchayat, it has been stated that the sewage flowing in the stream near the area is causing foul smell and there is a risk of infection in the area, based on the publication of the news item " Stench from check dam make life " dated 14.02.2021 in "Times of India" Daily Original Application No.80/2021(SZ) of National Green Tribunal Voluntarily an officer not below the rank of District Collector or Deputy Collector, Tamil Nadu Pollution Control Board Officer, Public Works Department to take action in this matter vide order dated 14.02.2021, a committee has been constituted by the Superintending Engineer and the Water Resources Officer and the Municipal Officer and has been instructed to submit a report by 16.04.2021.

From the Western Ghats through Seven Buffaloes, the sewage from the southern part of Gudalur Municipality and Periyanaickenpalayam Town Panchayat is geographically located through Seven Buffaloes and passes through this Subdivision No. 4 Veerapandi Town Panchayat, Bilichi Village Panchayat, Sikkarampalayam Village Panchayat, Karamadai Village Panchayat, Sirumugai Town Panchayat Bhavani river basin in the area has navigable water.

Except during the rainy season, sewage is discharged through this stream from the areas where 15500 residences are located in Gudalur Municipality and 9500 residences in Periyanaickenpalayam Town Panchayat.

In addition, an estimate of Rs. 7.70 crore was given to the Gudalur Municipality surrounding this Town Panchayat, an estimate of Rs. 5.50 crore to the Periyanaickenpalayam Town Panchayat and an estimate of Rs. 3.30 crore to No. 4 Veerapandi Town Panchayat for the treatment of sewage going into the stream. Sewage treatment center project has been set up to treat the total sewage

collected in the respective local government areas and mix the water in this stream coming through the areas. This work could not be done properly due to the spread of Corona, as the front workers were continuously engaged in the work. These works will be done after obtaining the government's approval for wastewater treatment.

The following measures have been taken on the basis that the municipality has been notified to take action for the treatment of the wastewater passing through the municipality as indicated in the original petition of the National Green Tribunal until the "Nandhaiwazhi Kaveri" project is taken up.

As per the process order of the Assistant Director of Town Panchayat to carry out works of Rs.12.00 lakhs for construction of sewage treatment in VKV Nagar, Thirumalainaickenpalayam and R.V. Nagar in Gudalur Municipality and tender was issued on 16.11.2021 and prior permission was obtained from the Assistant Director of Town Panchayat on 16.11.2021 and on Work issued on 17.11.2021 to Mrs.M.Rathnam, contractor. Accordingly, the work is Completed on 30.12.2021 as per Junior Engineer notification.

Accordingly, the District Environmental Engineer, Tamil Nadu Pollution Control Board, Coimbatore North has been requested to investigate and submit a report on the toxicity of effluents on 28.02.2022, following the upgradation of Gudalur Municipality to the present status of Municipality. Accordingly, the effluent was taken for analysis by the Tamil Nadu Pollution Control Board Engineer and waiting for the test results taken by the Pollution Control Board.

Also, I humbly inform you that since Gudalur has been upgraded as a municipality, the documents for upgrade have been submitted to the Government Pleader of Chennai on 08.04.2022.


9/1/23
Commissioner

Gudalur Municipality(Cbe)


9/1/2023

(1)

பெரியநாயக்கன்பாளையம்(சிறப்புநிலை) பேரூராட்சி அலுவலகம்
கூட்ட நடவடிக்கைகளின் நகல்

2021-ம் ஆண்டு ஆகஸ்ட் மாதம் 24-ம் நாள் செவ்வாய்கிழமை பிற்பகல் 3.00 மணிக்கு பெரியநாயக்கன்பாளையம் (சிறப்புநிலை) பேரூராட்சி அலுவலகத்தில் நடைபெற்ற தனி அலுவலரின் சாதாரணக் கூட்ட நடவடிக்கை நகல்

முன்னிலை: **திரு.கோ.துவாரகநாத் சிங், தனி அலுவலர் மற்றும் பேரூராட்சிகளின் உதவி இயக்குநர்**

பொருள் - 12	தீர்மானம்						
<p>பெரியநாயக்கன்பாளையம் பேரூராட்சிக்குட்பட்ட பெரிபள்ளம் ஓடையில் செல்லும் கழிவுநீரால் அப்பகுதியில் துர்நாற்றம் வீசுவதோடு, நோய்தொற்று ஏற்படும் அபாயம் உள்ளதாக தெரிவித்து 14.02.2021 ஆம் தேதிய கூடையூர் டிக் ஐனையை நாளிதழ் "Stench from check dam make life miserable" என்ற செய்தி வெளியானதின் அடிப்படையில் தேசிய பசுமை தீர்ப்பாயம் தானாக முன்வந்து அசல் விண்ணப்பம் எண்.80/2021(SZ) நாள்.14.02.2021, 19.05.2021 07.08.2021-ன்படியான தேசிய பசுமை தீர்ப்பாயத்தின் அசல் மனுவில் சுட்டிக்காட்டியுள்ளவாறு மேற்படி பகுதியில் உள்ள தடுப்பணையில் சேகரம் ஆகும் கழிவுநீரை சுத்திகரிப்பு செய்ய "நடந்தாய்வாழி காவேரி" திட்டத்தில் பணிமேற்கொள்ளப்படும் காலம்வரை பேரூராட்சியின் மூலம் சுத்திகரிப்பு செய்ய நடவடிக்கை மேற்கொள்ள தெரிவிக்கப்பட்டுள்ளதன் அடிப்படையில் தற்காலிக தீர்வாக வார்டு எண்.4 கஸ்தூரிபாளையம் மயானம் அருகில் உள்ள பள்ளத்தில் உயிரியல் மேம்பாட்டு கட்டமைப்பு ஏற்படுத்த பணிகள் தேர்வு செய்ய தனி அலுவலர் அவர்களின் முன் அனுமதி பெறப்பட்டது மன்றத்தின் அனுமதிக்கு வைக்கப்படுகிறது.</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="text-align: center;">வரிசை எண்.</th> <th style="text-align: center;">வேலையின் பெயர்</th> <th style="text-align: center;">மதிப்பீடு (ரூ.)</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td>Bio-remediation Techniques Phytoremediation, Constructed with Wellands in Periyapallam at Periyanaickenpalayam Town Panchayat</td> <td style="text-align: center;">ரூ.6,70,000/-</td> </tr> </tbody> </table>	வரிசை எண்.	வேலையின் பெயர்	மதிப்பீடு (ரூ.)	1	Bio-remediation Techniques Phytoremediation, Constructed with Wellands in Periyapallam at Periyanaickenpalayam Town Panchayat	ரூ.6,70,000/-	<p style="text-align: center;">தீர்மானம் எண்.71 நாள் 24.08.2021</p> <p style="text-align: center;">அனுமதிக்கப்பட்டது</p> <p style="text-align: center;">(ஓம்) திரு. கோ.துவாரகநாத் சிங் தனி அலுவலர் மற்றும் பேரூராட்சிகளின் உதவி இயக்குநர் பெரியநாயக்கன்பாளையம் பேரூராட்சி பெரியநாயக்கன்பாளையம்</p>
வரிசை எண்.	வேலையின் பெயர்	மதிப்பீடு (ரூ.)					
1	Bio-remediation Techniques Phytoremediation, Constructed with Wellands in Periyapallam at Periyanaickenpalayam Town Panchayat	ரூ.6,70,000/-					

(உண்மை நகல்)


செயல் அலுவலர்(பொ),
பெரியநாயக்கன்பாளையம் பேரூராட்சி
கோயம்புத்தூர் -20

WORKING ESTIMATE

Specification Report

Specification Report to accompany the Estimate for the work of Bio remediation Techniques Phytoremediation, Constructed with Wetlands in Periya Pallam at Periyanaickenpalayam Town Panchayat.

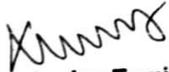
Estimate Amount : Rs670,000

Name of the Town Panchayat : PERIYANAICKENPALAYAM TOWN PANCHAYAT

Name of the Scheme : GENERAL FUND 2021-2022

- 1 Earth work excavation for foundation and depositing on bank with in the initial lead of 10m and a lift of 2m in hard stiff clay, stiff block cotton, hard red earth, shales, murrum, gravel, stoney earth and earth mixed with small size boulders etc. complete. complying with std. specifications.SS 20 B
- 2 Cement concrete 1:4:8mix (One cement, four sand and Eight aggregate) using 40mm gauge hard broken stone jelly for foundation and flooring including dewatering if found necessary and laid in layers of not more than 15cm thick and compacting including all charges etc., complete as per standard specification.
- 3 Supplying and erecting centering for sides and soffits including supports and strutting up to 3.29mm height for plane surfaces in all floors with cross bracings using mild steel sheets of size 30cm x 55cm and 10 gauge stiffened welded with mild steel sheets of size 25mm x 25mm x 3mm for boarding and laid over silver oak (country wood). Joists of size 10cm x 6.5 cm dia spaced at about 90cm centre to centre and supported by casurina props of 10cm to 13cm dia spaced at 75cm centre to centre etc complete complying with standard specification
- 4 Cement concrete 1:3:6 mix (One cement, Three sand and six aggregate) using 20mm gauge hard broken stone jelly for foundation and flooring including dewatering if found necessary and laid in layers of not more than 15cm thick and compacting including all charges etc., complete as per standard specification.
- 5 Rough stone Dry packing for apron and revetment including cost and conveyance of all materials to site, loading and unloading charges and labour charges for mixing, laying and curing etc. complete . complying with std. specifications
- 6 Provision for G S T 12%
- 7 Provision for Labour Well Fund 1%
- 8 Contingencies and L.S. provisions

The estimate is prepared with current schedule of rates for the year 2020-2021. On sanction, this work will be carried out as per MORTH and other circular instructions issued from time to time.


Junior Engineer,
Periyanaickenpalayam Group
Coimbatore District


ASSISTANT EXECUTIVE ENGINEER
TOWN PANCHAYATS
COIMBATORE ZONE

WORKING ESTIMATE
PERIYANAICKENPALAYAM TOWN PANCHAYAT

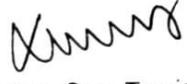
GENERAL FUND 2021-2022

Name of work : **Bio remediation Techniques Phytoremediation, Constructed with Wetlands in Periya Pallam at Periyanaickenpalayam Town Panchayat.**

ABSTRACT ESTIIMATE

Sl. No	Contents		Description of work etc.,	Rate	Per	Amount
1	119.00	M ³	Earth work excavation excavating and depositing on Bank with Initial lead of 10 Metres and Initial lift of 2 Metres in Hard stiff clay, stiff black cotton soils, hard red earth, shales, murrum, gravel, stoney earth and earth mixed with small size boulders SS 20 .A for Sectioning and Levelling.	Rs133.00	1M ³	Rs15,827
2	26.00	M ³	Cement concrete 1:4:8mix (One cement, four sand and Eight aggregate) using 40mm gauge hard broken stone jelly for foundation and flooring including dewatering if found necessary and laid in layers of not more than 15cm thick and compacting including all charges etc., complete as per standard specification.	Rs4,429.00	1M ³	Rs115,154
3	185.00	M ²	Supplying and erecting centering for sides and soffits including supports and strutting up to 3.29mm height for plane surfaces in all floors with cross bracings using mild steel sheets of size 30cm x 55cm and 10 gauge stiffened welded with mild steel sheets of size 25mm x 25mm x 3mm for boarding and laid over silver oak (country wood). Joists of size 10cm x 6.5 cm dia spaced at about 90cm centre to centre and supported by casurina props of 10cm to 13cm dia spaced at 75cm centre to centre etc complete complying with standard specification	Rs288.00	1M ²	Rs53,280
4	69.00	M ³	Cement concrete 1:3:6 mix (One cement, Three sand and six aggregate) using 20mm gauge hard broken stone jelly for foundation and flooring including dewatering if found necessary and laid in layers of not more than 15cm thick and compacting including all charges etc., complete as per standard specification.	Rs5,185.00	1M ³	Rs357,765

Contents		Description of work etc.,	Rate	Per	Amount
5	36.00 M ³	Rough stone Dry packing for apron and revetment including cost and conveyance of all materials to site, loading and unloading charges and labour charges for mixing, laying and curing etc. complete . complying with std. specifications	Rs1,359.90	1M ³	Rs48,956
6	L.S.	Provision for G S T 12%	L.S.		Rs70,918
7	L.S.	Provision for Labour Well Fund 1%	L.S.		Rs6,700
8	L.S.	Contingencies and L.S. provisions	L.S.		Rs1,400
TOTAL					Rs670,000


 Junior Engineer,
 Periyanaickenpalayam Group
 Coimbatore District


 ASSISTANT EXECUTIVE ENGINEER
 TOWN PANCHAYATS
 COIMBATORE ZONE

PERIYANAICKENPALAYAM TOWN PANCHAYAT
GENERAL FUND 2021-2022

Name of work :

Bio remediation Techniques Phytoremediation, Constructed with Wetlands in Periya Pallam at Periyanaickenpalayam Town Panchayat.

DETAILED ESTIMATE

Sl. No.	Description of work etc.,	Numbers	Length	Breadth	Depth	Contents
1	Earth work excavation for foundation and depositing on bank with in the initial lead of 10m and a lift of 2m in hard stiff clay, stiff block cotton, hard red earth, shales, murrum, gravel, stoney earth and earth mixed with small size boulders etc. complete. complying with std. specifications.SS 20					
	Main Wall	1	x 2	14.00	1.00	2.00 56.00 M ³
	Cross	1	x 2	12.00	1.00	1.50 36.00 M ³
		1	x 3	12.00	4.90	0.15 26.46 M ³
						Total = 118.46 M ³
						Say= 119.00 M ³
2	Cement concrete 1:4:8mix (One cement, four sand and Eight aggregate) using 40mm gauge hard broken stone jelly for foundation and flooring including dewatering if found necessary and laid in layers of not more than 15cm thick and compacting including all charges etc., complete as per standard specification.					
	Main Wall	1	x 2	14.00	1.00	0.15 4.20 M ³
	Cross	1	x 2	12.00	1.00	0.15 3.60 M ³
		1	x 3	12.00	4.90	0.10 17.64 M ³
						Total = 25.44 M ³
						Say= 26.00 M ³
3	Supplying and erecting centering for sides and soffits including supports and strutting up to 3.29mm height for plane surfaces in all floors with cross bracings using mild steel sheets of size 30cm x 55cm and 10 gauge stiffened welded with mild steel sheets of size 25mm x 25mm x 3mm for boarding and laid over silver oak (country wood). Joists of size 10cm x 6.5 cm dia spaced at about 90cm centre to centre and supported by casurina props of 10cm to 13cm dia spaced at 75cm centre to centre etc complete complying with standard specification					
	Main Wall	2	x 2	14.00		1.80 100.80 M ²
	Cross	2	x 2	12.00		1.60 76.80 M ²
	Cross Wall	4	x 2	1.80		0.45 6.48 M ²
						184.08 M ²
						Say= 185.00 M ²

பெரியநாயக்கன்பாளையம் (சிறப்புநிலை) பேரூராட்சி

டெண்டர் விளம்பரம்

நாள்:- 23.08.2021

ந.க.எண். 525 /2021/அ

பெரியநாயக்கன்பாளையம் பேரூராட்சியில் 2021-2022-ம் ஆண்டு உயிரியல் மேம்பாட்டு கட்டமைப்பு திட்டத்தின்(பொதுநிதிவேலை) கீழ், கீழ்க்காணும் பணியினை செய்ய மூடி முத்திரையிட்ட டெண்டர்கள் 09.09.2021ம் தேதி பிற்பகல் 2.30 மணி வரை வரவேற்கப்படுகிறது. டெண்டர்கள் செயல் அலுவலர் அல்லது அவரது அதிகாரம் பெற்றவரால் பெற்றுக்கொள்ளப்படும் 09.09.2021ம் தேதி பிற்பகல் 2.30 மணிக்கு பிறகு வரும் டெண்டர்கள் எக்காரணம் கொண்டும் ஏற்றுக்கொள்ளப்படமாட்டாது. டெண்டர்கள் கொடுப்பவர்கள் சம்மந்தப்பட்ட வேலைக்குரிய, செட்யூல் படிவத்திற்குரிய தொகையினை 08.09.2021ம் தேதி பிற்பகல் 3.00 மணி வரை ரொக்கமாக செலுத்தியும், டேவணித் தொகை செலுத்திய அசல் இரசீதை டெண்டருடன் இணைத்து அனுப்ப வேண்டும். வரப்பெற்ற டெண்டர்கள் 09.09.2021ம் தேதி பிற்பகல் 3.00 மணிக்கு ஆஜராகியுள்ள டெண்டர்தாரர்கள் முன்னிலையில் செயல் அலுவலர் அல்லது அவரது அதிகாரம் பெற்றவரால் திறந்து பரிசீலிக்கப்படும். டெண்டர்கள் கொடுப்பவர்கள் பேரூராட்சியில் பதிவு பெற்ற ஒப்பந்ததாரர்களாக இருக்கவேண்டும். மறு அறிவிப்பு இன்றியே அல்லது எவ்வித காரணமும் தெரிவிக்காமலேயே டெண்டர்களை நிறுத்திவைக்க செயல் அலுவலருக்கு அதிகாரம் உண்டு. இதர விபரங்களை பேரூராட்சியின் அலுவலக நாட்களில் அலுவலக நேரத்தில் கேட்டுத்தெரிந்து கொள்ளலாம் டெண்டர் படிவம் (செட்யூல்) 10,000/- வரையாலான மதிப்புடைய வேலைகளுக்கு ரூ.150 + மதிப்பிட்டுகூட்டு வரி (5%), 10,000/- மேல் மற்றும் ரூ.2/- இலட்சம் வரையாலான மதிப்புடைய வேலைகளுக்கு ரூ.300 + மதிப்பிட்டுகூட்டு வரி (5%), ரூ.2/- இலட்சத்திற்கு மேல் மற்றும் ரூ.5 இலட்சம் வரையாலான மதிப்புடைய வேலைகளுக்கு ரூ.750 + மதிப்பிட்டுகூட்டு வரி (5%) ரூ.5/- இலட்சத்திற்கு மேல் மற்றும் ரூ.10/- இலட்சம் வரையாலான மதிப்புடைய வேலைகளுக்கு ரூ.1500 + மதிப்பிட்டுகூட்டு வரி (5%) ரூ.10/- இலட்சத்திற்கு மேல் மற்றும் ரூ.25/- இலட்சம் வரையாலான மதிப்புடைய வேலைகளுக்கு ரூ.6000 + மதிப்பிட்டுகூட்டு வரி (5%) ரூ.25/- இலட்சத்திற்கு மேல் மற்றும் ரூ.50/- இலட்சம் வரையாலான மதிப்புடைய வேலைகளுக்கு ரூ.9000 + மதிப்பிட்டுகூட்டு வரி (5%) ரூ.50/- இலட்சத்திற்கு மேல் மதிப்புடைய வேலைகளுக்கு ரூ.15000 + மதிப்பிட்டு கூட்டுவரி (5%) செலுத்தி இரசீது பெற்றுக்கொள்ள வேண்டும்

உயிரியல் மேம்பாட்டு கட்டமைப்பு திட்டம்-2021-2022(பொதுநிதி வேலை)

வ.எண்.	வேலையின் பெயர்	மதிப்பீடு இலட்சத்தில்	டேவணி தொகை (1%)	செட்டியூல் கட்டணம்+ GST 18%
1	Bio-remediation Techniques Phytoremediation, Constructed with Wellands in Periyapallam at Periyanaickenpalayam Town Panchayat	6.70	6700	1770

(ஒப்பம்) XXXXX

தனி அலுவலர்

பெரியநாயக்கன்பாளையம் பேரூராட்சி மற்றும் பேரூராட்சிகளின் உதவி இயக்குநர் கோயம்புத்தூர்

(ஒப்பம்) XXXXX

செயல் அலுவலர்

பெரியநாயக்கன்பாளையம் பேரூராட்சி கோயம்புத்தூர்-20

செயல் அலுவலர்
பெரியநாயக்கன்பாளையம் பேரூராட்சி
கோயம்புத்தூர்-20

23.8.2021

பெரியநாயக்கன்பாளையம் (சிறப்புநிலை) பேரூராட்சி

மறுடெண்டர்(இரண்டாம் அழைப்பு) விளம்பரம்

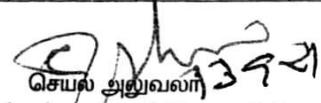
ந.க.எண். 525 /2021/அ

நாள்:- 13.09.2021

பெரியநாயக்கன்பாளையம் பேரூராட்சியில் 2021-2022-ம் ஆண்டு உயிரியல் மேம்பாட்டு கட்டமைப்பு திட்டத்தின்(பொதுநிதிவேலை) கீழ், கீழ்க்காணும் பணியினை செய்ய மூடி முத்திரையிட்ட டெண்டர்கள் 28.09.2021ம் தேதி பிற்பகல் 2.30 மணி வரை வரவேற்கப்படுகிறது. டெண்டர்கள் செயல் அலுவலர் அல்லது அவரது அதிகாரம் பெற்றவரால் பெற்றுக்கொள்ளப்படும் 28.09.2021ம் தேதி பிற்பகல் 2.30 மணிக்கு பிறகு வரும் டெண்டர்கள் எக்காரணம் கொண்டும் ஏற்றுக்கொள்ளப்படமாட்டாது. டெண்டர்கள் கொடுப்பவர்கள் சம்மந்தப்பட்ட வேலைக்குரிய, செட்யூல் படிவத்திற்குரிய தொகையினை 27.09.2021ம் தேதி பிற்பகல் 3.00 மணி வரை ரொக்கமாக செலுத்தியும், டேவணித் தொகை செலுத்திய அசல் இரசீதை டெண்டருடன் இணைத்து அனுப்ப வேண்டும். வரப்பெற்ற டெண்டர்கள் 28.09.2021ம் தேதி பிற்பகல் 3.00 மணிக்கு ஆஜராகியுள்ள டெண்டர்தாரர்கள் முன்னிலையில் செயல் அலுவலர் அல்லது அவரது அதிகாரம் பெற்றவரால் திறந்து பரிசீலிக்கப்படும். டெண்டர்கள் கொடுப்பவர்கள் பேரூராட்சியில் பதிவு பெற்ற ஒப்பந்ததாரர்களாக இருக்கவேண்டும். மறு அறிவிப்பு இன்றியோ அல்லது எவ்வித காரணமும் தெரிவிக்காமலேயே டெண்டர்களை நிறுத்திவைக்க செயல் அலுவலருக்கு அதிகாரம் உண்டு. இதர விபரங்களை பேரூராட்சியின் அலுவலக நாட்களில் அலுவலக நேரத்தில் கேட்டுத்தெரிந்து கொள்ளலாம் டெண்டர் படிவம் (செட்யூல்) 10,000/- வரையாலான மதிப்புடைய வேலைகளுக்கு ரூ.150 + மதிப்பிட்டுகூட்டு வரி (5%), 10,000/- மேல் மற்றும் ரூ.2/- இலட்சம் வரையாலான மதிப்புடைய வேலைகளுக்கு ரூ.300 + மதிப்பிட்டுகூட்டு வரி (5%), ரூ.2/- இலட்சத்திற்கு மேல் மற்றும் ரூ.5 இலட்சம் வரையாலான மதிப்புடைய வேலைகளுக்கு ரூ.750 + மதிப்பிட்டுகூட்டு வரி (5%) ரூ.5/- இலட்சத்திற்கு மேல் மற்றும் ரூ.10/- இலட்சம் வரையாலான மதிப்புடைய வேலைகளுக்கு ரூ.1500 + மதிப்பிட்டுகூட்டு வரி (5%) ரூ.10/- இலட்சத்திற்கு மேல் மற்றும் ரூ.25/- இலட்சம் வரையாலான மதிப்புடைய வேலைகளுக்கு ரூ.6000 + மதிப்பிட்டுகூட்டு வரி (5%) ரூ.25/- இலட்சத்திற்கு மேல் மற்றும் ரூ.50/- இலட்சம் வரையாலான மதிப்புடைய வேலைகளுக்கு ரூ.9000 + மதிப்பிட்டுகூட்டு வரி (5%) ரூ.50/- இலட்சத்திற்கு மேல் மதிப்புடைய வேலைகளுக்கு ரூ.15000 + மதிப்பிட்டு கூட்டுவரி (5%) செலுத்தி இரசீது பெற்றுக்கொள்ள வேண்டும்

உயிரியல் மேம்பாட்டு கட்டமைப்பு திட்டம்.-2021-2022(பொதுநிதி வேலை)

வ.எண்.	வேலையின் பெயர்	மதிப்பீடு இலட்சத்தில்	டேவணி தொகை (1%)	செட்டியூல் கட்டணம் GST 18%
1	Bio-remediation Techniques Phytoremediation, Constructed with Wellands in Periyapallam at Periyanaickenpalayam Town Panchayat	6.70	6700	1770



செயல் அலுவலர்
பெரியநாயக்கன்பாளையம் பேரூராட்சி
கோயம்புத்தூர்-20

13-9-2021

பெறுநர்:
பதிவு செய்யப்பட்ட ஒப்பந்ததாரர்கள்,
பெரியநாயக்கன்பாளையம் பேரூராட்சி,

நகல் : அலுவலக விளம்பர பலகைக்கு

பெரியநாயக்கன்பாளையம் (சிறப்புநிலை) பேரூராட்சி

மறுடெண்டர்(முன்றாம் அழைப்பு) விளம்பரம்

ந.க.எண். 525 /2021/அ

நாள்:- 01.11.2021

பெரியநாயக்கன்பாளையம் பேரூராட்சியில் 2021-2022-ம் ஆண்டு உயிரியல் மேம்பாட்டு கட்டமைப்பு திட்டத்தின்(பொதுநிதிவேலை) கீழ், கீழ்க்காணும் பணியினை செய்ய மூடி முத்திரையிட்ட டெண்டர்கள் 16.11.2021ம் தேதி பிற்பகல் 2.30 மணி வரை வரவேற்கப்படுகிறது. டெண்டர்கள் செயல் அலுவலர் அல்லது அவரது அதிகாரம் பெற்றவரால் பெற்றுக்கொள்ளப்படும் 16.11.2021ம் தேதி பிற்பகல் 2.30 மணிக்கு பிறகு வரும் டெண்டர்கள் எக்காரணம் கொண்டும் ஏற்றுக்கொள்ளப்படமாட்டாது. டெண்டர்கள் கொடுப்பவர்கள் சம்மந்தப்பட்ட வேலைக்குரிய, செட்யூல் படிவத்திற்குரிய தொகையினை 15.11.2021ம் தேதி பிற்பகல் 3.00 மணி வரை ரொக்கமாக செலுத்தியும், டேவணித் தொகை செலுத்திய அசல் இரசதை டெண்டருடன் இணைத்து அனுப்ப வேண்டும். வரப்பெற்ற டெண்டர்கள் 16.11.2021ம் தேதி பிற்பகல் 3.00 மணிக்கு ஆலூராகியுள்ள டெண்டர்தாரர்கள் முன்னிலையில் செயல் அலுவலர் அல்லது அவரது அதிகாரம் பெற்றவரால் திறந்து பரிசீலிக்கப்படும். டெண்டர்கள் கொடுப்பவர்கள் பேரூராட்சியில் பதிவு பெற்ற ஒப்பந்ததாரர்களாக இருக்கவேண்டும். மறு அறிவிப்பு இன்றியோ அல்லது எவ்வித காரணமும் தெரிவிக்காமலேயே டெண்டர்களை நிறுத்திவைக்க செயல் அலுவலருக்கு அதிகாரம் உண்டு. இதர விபரங்களை பேரூராட்சியின் அலுவலக நாட்களில் அலுவலக நேரத்தில் கேட்டுத்தெரிந்து கொள்ளலாம் டெண்டர் படிவம் (செட்யூல்) 10,000/- வரையாலான மதிப்புடைய வேலைகளுக்கு ரூ.150 + மதிப்பிட்டுகூட்டு வரி (5%), 10,000/- மேல் மற்றும் ரூ.2/- இலட்சம் வரையாலான மதிப்புடைய வேலைகளுக்கு ரூ.300 + மதிப்பிட்டுகூட்டு வரி (5%), ரூ.2/- இலட்சத்திற்கு மேல் மற்றும் ரூ.5 இலட்சம் வரையாலான மதிப்புடைய வேலைகளுக்கு ரூ.750 + மதிப்பிட்டுகூட்டு வரி (5%) ரூ.5/- இலட்சத்திற்கு மேல் மற்றும் ரூ.10/- இலட்சம் வரையாலான மதிப்புடைய வேலைகளுக்கு ரூ.1500 + மதிப்பிட்டுகூட்டு வரி (5%) ரூ.10/- இலட்சத்திற்கு மேல் மற்றும் ரூ.25/- இலட்சம் வரையாலான மதிப்புடைய வேலைகளுக்கு ரூ.6000 + மதிப்பிட்டுகூட்டு வரி (5%) ரூ.25/- இலட்சத்திற்கு மேல் மற்றும் ரூ.50/- இலட்சம் வரையாலான மதிப்புடைய வேலைகளுக்கு ரூ.9000 + மதிப்பிட்டுகூட்டு வரி (5%) ரூ.50/- இலட்சத்திற்கு மேல் மற்றும் ரூ.15000 + மதிப்பிட்டுகூட்டுவரி (5%) செலுத்தி இரசீது பெற்றுக்கொள்ள வேண்டும்

உயிரியல் மேம்பாட்டு கட்டமைப்பு திட்டம்.-2021-2022(பொதுநிதி வேலை)

வ.எண்.	வேலையின் பெயர்	மதிப்பீடு இலட்சத்தில்	டேவணி தொகை (1%)	செட்டியூல் கட்டணம்+ GST 18%
1	Bio-remediation Techniques Phytoremediation, Constructed with Wellands in Periyapallam at Periyanaickenpalayam Town Panchayat	6.70	6700	1770


 செயல் அலுவலர்
 பெரியநாயக்கன்பாளையம் பேரூராட்சி
 கோயம்புத்தூர்-20

பெறுநர்:
 பதிவு செய்யப்பட்ட ஒப்பந்ததாரர்கள்,
 பெரியநாயக்கன்பாளையம் பேரூராட்சி,

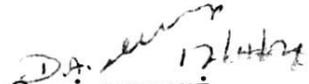
நகல் : அலுவலக விளம்பர பலகைக்கு

**பெரியநாயக்கன்பாளையம்(சிறப்புநிலை) பேரூராட்சி அலுவலகம்
கூட்ட நடவடிக்கைகளின் நகல்**

2021-ம் ஆண்டு நவம்பர் மாதம் 17-ம் நாள் புதன்கிழமை பிற்பகல் 2.00 மணிக்கு பெரியநாயக்கன்பாளையம் (சிறப்புநிலை) பேரூராட்சி அலுவலகத்தில் நடைபெற்ற தனி அலுவலரின் சாதாரணக் கூட்ட நடவடிக்கை நகல்

**முன்னிலை: திரு.கோ.துவாரகநாத் சிங், தனி அலுவலர் மற்றும்
பேரூராட்சிகளின் உதவி இயக்குநர்**

பொருள் - 5					தீர்மானம்
<p>பெரியநாயக்கன்பாளையம் பேரூராட்சியில் 2021-2022-ம் ஆண்டு பொதுநிதியின் கீழ் கீழ்க்கண்டுகள்ள பணியினை செய்ய 16.11.2021-ம் தேதியில் டெண்டர் கோரப்பட்டதில், ஒப்பந்தப்புள்ளிகள் பெறப்பட்டது. மேற்படி பெறப்பட்ட ஒப்பந்தப்புள்ளிகளில் குறைந்த ஒப்பந்தவிலைப்புள்ளி அளித்துள்ள ஒப்பந்ததாரருக்கு பணி உத்தரவு வழங்க இவ்வலுவலக ந.க.எண்.525/2021/அ நாள்.16.11.2021-ன்படி தனி அலுவலர் மற்றும் பேரூராட்சிகளின் உதவி இயக்குநர் அவர்களின் முன் அனுமதி பெற்று உத்தரவு வழங்கப்பட்டது. மன்றத்தின் அனுமதிக்கும், அங்கீகாரத்திற்கும் வைக்கப்படுகிறது.</p>					<p>தீர்மானம் எண்.93 நாள் 17.11.2021</p>
வ. எண்.	வேலையின் பெயர்	மதிப்பீடு இலட்சத்தில்	ஒப்பந்ததாரர் பெயர்	டெண்டர் சதவீதம்	<p>குறைந்த ஒப்பந்தப்புள்ளி அங்கீகரிக்கப்படுகிறது</p>
1	Bio-remediation Techniques Phytoremediation Constructed with Wellands in Periyapallam in Periyanaickenpal ayam Town Panchayat	6.70	திரு.டி.ராஜ்குமார் திரு.வெ.சசிக்குமார்	மதிப்பீட்டு தொகைக்கு 4.99 சதவீதம் அதிகம் மதிப்பீட்டு தொகைக்கு 5.20 சதவீதம் அதிகம்	
<p align="right">(உண்மை நகல்)</p>					<p>(ஓம்) திரு. கோ.துவாரகநாத் சிங் தனி அலுவலர் மற்றும் பேரூராட்சிகளின் உதவி இயக்குநர் பெரியநாயக்கன்பாளையம் பேரூராட்சி பெரியநாயக்கன்பாளையம்</p>


 செயல் அலுவலர்,
 பெரியநாயக்கன்பாளையம் பேரூராட்சி
 கோயம்புத்தூர் -20

17.11.2021

பெரியநாயக்கன்பாளையம் பேரூராட்சி செயல் அலுவலர் அவர்களின் நடவடிக்கைகள்

முன்னிலை:- திருமதி.டி.ஏ.ஜெசிமாபானு

ந.க.எண். 525 /2021

நாள். 17.11.2021

பொருள்: வேலைகள் - பெரியநாயக்கன்பாளையம் பேரூராட்சி-2020-2021-ம் ஆண்டு பொது நிதி வேலை - Bio-remediation Technique- Phytoremediation, Constructed with Wellands in Periyapallam- வேலை செய்ய உத்தரவிடப்படுகிறது.

- பார்வை:
1. பெரியநாயக்கன்பாளையம் பேரூராட்சியின் முன் அனுமதி நாள். 16.08.2021
 2. கோயம்புத்தூர் மாவட்ட ஆட்சித் தலைவர் அவர்களின் செயல்முறை ஆணை மூ.மு.எண்.1048/2021/பே1 நாள்.17.08.2021
 3. பெரியநாயக்கன்பாளையம் பேரூராட்சி மன்ற தீர்மான எண்.71 நாள்.24.08.2021
 4. கோயம்புத்தூர் மண்டல பேரூராட்சிகளின் செயற்பொறியாளர் அவர்களின் தொழில்நுட்ப அனுமதி எண்.54/2021-22 நாள்.24.08.2021
 4. பெரியநாயக்கன்பாளையம் பேரூராட்சியின் ஒப்பந்தப்புள்ளி நாள்.16.11.2021
 5. பேரூராட்சிகளின் உதவி இயக்குநர் அவர்களின் முன் அனுமதி நாள்.16.11.2021

உத்திரவு:

பெரியநாயக்கன்பாளையம் பேரூராட்சி 2021-2022-ம் ஆண்டு பொதுநிதி வேலை - Bio-remediation Techniques Phytoremediation, Constructed with Wellands in Periyapallam வேலையை (மதிப்பீடு ரூ.6.70 இலட்சம்) ஒப்பந்ததாரர் டி.ராஜ்குமார் என்பவருக்கு மதிப்பீட்டுத் தொகையில் 4.99% அதிகமாக செய்து கொடுக்க கீழ்க்கண்ட நிபந்தனைகளுக்குட்பட்டு வேலை உத்தரவு வழங்கப்படுகிறது.

நிபந்தனைகள்

1. ஒப்பந்ததாரர் ரூ.20.00 மதிப்புள்ள சபா காகிதத்தில் காண்ட்ராக்ட் சம்பந்தமான முழுவிபரங்கள் அடங்கிய ஓர் உடன்படிக்கை இவ்வலுவலகத்தில் எழுதிக் கொடுக்க வேண்டும்.
2. ஒப்பந்ததாரர் வேலை ஆரம்பிப்பதற்கு முன்பு தொகுதி பொறியாளர் மற்றும் செயல் அலுவலர் ஆகியோர்களுக்கு தெரிவித்தும், வேலை ஆரம்பிக்கும் முன்பும், வேலைச் செய்யும் போதும் மற்றும் வேலை செய்து முடிக்கும் போதும் புகைப்படங்கள் எடுத்து பேரூராட்சிக்கு ஒப்படைக்க வேண்டும்.
3. உத்திரவு கிடைக்கப்பெற்ற 120 தினத்திற்குள் வேலையை முடிக்க வேண்டும். குறிப்பிட்ட காலத்திற்குள் வேலையை முடிக்காவிட்டால் வேலைக்கான மேற்படியாரின் டெண்டரை ரத்து செய்து டெண்டர் டேவனரின் தொகையை பறிமுதல் செய்தும் மறு டெண்டர் கோர நடவடிக்கைகள் மேற்கொள்ளப்படும். இதனால் ஏற்படும் சகல நஷ்டங்களுக்கும் மேற்படி டெண்டர்தாரரே பொறுப்பாவார்.
4. டெண்டர் சம்பந்தமான விவரங்களுக்கு நீதிமன்றத்தில் வழக்கு தொடர ஒப்பந்ததாரருக்கு எவ்வித உரிமையும் கிடையாது.
5. வேலை முடித்தப் பின்பு அரசு நிதி கிடைக்கப்பெற்றவுடன் தொகை வழங்கப்படும்.
6. ஒப்பந்ததாரர் மதிப்பீட்டில் குறிப்பிட்டுள்ள அளவுகளில் மட்டுமே வேலையைச் செய்ய வேண்டும்.
7. செயல் அலுவலர் ஆய்வு செய்யும் போது வேலைகள் தரம் குறைந்தால் உரிய நடவடிக்கை எடுக்கப்படும்.
8. ஒப்பந்ததாரர் வேலையைச் செய்யும் போது சரியான லெவலிலும், நல்லமுறையிலும், சுத்தமாகவும் செய்யப்படவேண்டும்.
9. ஒப்பந்ததாரர் வேலைச் செய்யும் போது வேலையின் ஒவ்வொரு நிலையிலும் செயல் அலுவலரிடம் தெரியப்படுத்த வேண்டும்.

செயல் அலுவலர்

பெரியநாயக்கன்பாளையம்(சிறப்புநிலை) பேரூராட்சி

பெறுதல்

திரு.டி.ராஜ்குமார், ஒப்பந்ததாரர்
பெரியநாயக்கன்பாளையம், கோயம்புத்தூர்.

17.11.2021

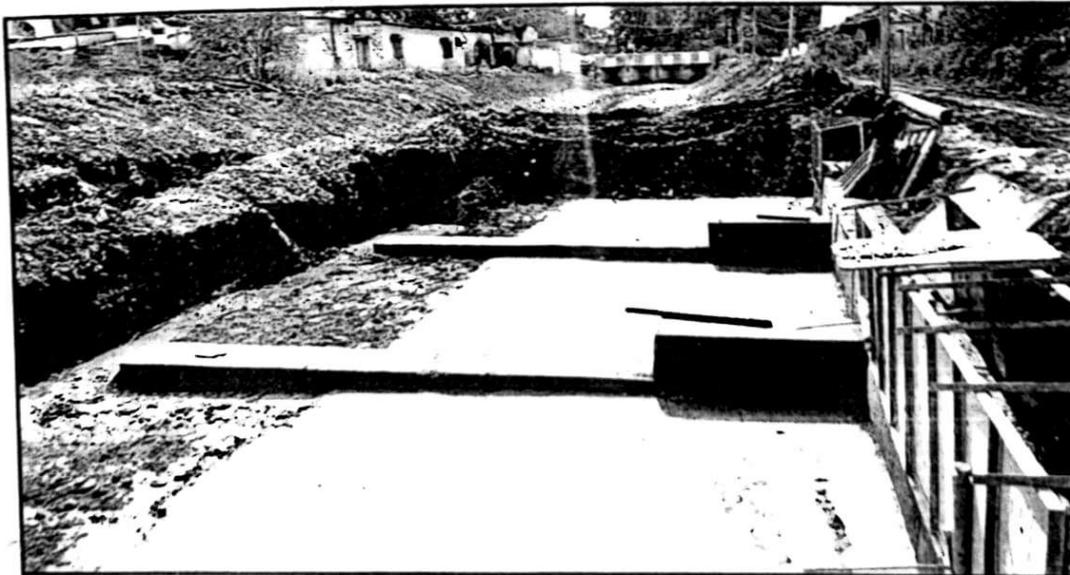
நகல்: தொகுதி பொறியாளர், பெரியநாயக்கன்பாளையம் பேரூராட்சி

**COIMBATORE DISTRICT, PERIYANAICKENPALAYAM TOWN PANCHAYAT
GENERAL FUND 2021 - 2022**



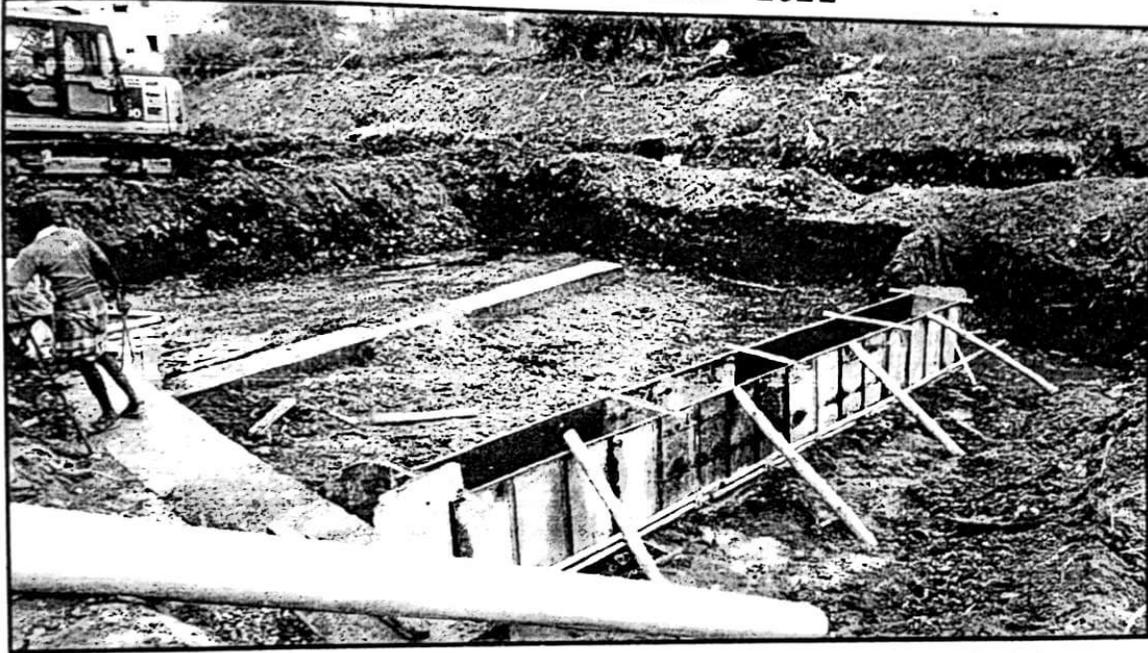
Name of work : Bio Remediation Techniques Phytoremediation,Constructed with Wetlands in Periya Pallam at Periyanaickenpalayam Town Panchayat. Est Amount : Rs.6,70,000.

**COIMBATORE DISTRICT, PERIYANAICKENPALAYAM TOWN PANCHAYAT
GENERAL FUND 2021 - 2022**



Name of work : Bio Remediation Techniques Phytoremediation,Constructed with Wetlands in Periya Pallam at Periyanaickenpalayam Town Panchayat. Est Amount : Rs.6,70,000.

**COIMBATORE DISTRICT, PERIYANAICKENPALAYAM TOWN PANCHAYAT
GENERAL FUND 2021 - 2022**



Name of work : Bio Remediation Techniques Phytoremediation,Constructed with Wetlands in Periya Pallam at Periyanaickenpalayam Town Panchayat. Est Amount : Rs 5,70,000.

**COIMBATORE DISTRICT, PERIYANAICKENPALAYAM TOWN PANCHAYAT
GENERAL FUND 2021 - 2022**



Name of work : Bio Remediation Techniques Phytoremediation,Constructed with Wetlands in Periya Pallam at Periyanaickenpalayam Town Panchayat. Est Amount : Rs 6,70,000.

**COIMBATORE DISTRICT, PERIYANAICKENPALAYAM TOWN PANCHAYAT
GENERAL FUND 2021 - 2022**



Name of work : Bio Remediation Techniques Phytoremediation,Constructed with Wetlands in
Periya Pallam at Periyanaickenpalayam Town Panchayat. Est Amount : Rs.6,70,000.

**COIMBATORE DISTRICT, PERIYANAICKENPALAYAM TOWN PANCHAYAT
GENERAL FUND 2021 - 2022**



Name of work : Bio Remediation Techniques Phytoremediation,Constructed with Wetlands in
Periya Pallam at Periyanaickenpalayam Town Panchayat. Est Amount : Rs.6,70,000.

பெரியநாயக்கன்பாளையம் பேரூராட்சி செயல் அலுவலர் அவர்களின் நடவடிக்கைகள்

முன்னிலை:- திருமதி.டி.ஏ.ஜெசிமாபாணு

ந.க.எண். 965/2015/அ

நாள். 11/05/2022

பொருள்:

வேலைகள் - பெரியநாயக்கன்பாளையம் பேரூராட்சி-2021-2022-ம் ஆண்டு இயக்கம் மற்றும் பராமரிப்பு இடைவெளி நிரப்பும் நிதி - வார்டு எண்.5 வளமீட்பு பூங்கா அருகில் ஏற்கனவே உள்ள கசடு கழிவு சுத்திகரிப்பு நிலையத்தில் கூடுதலாக 25000 KLD கொள்ளளவு கொண்ட கசடு கழிவு சுத்திகரிப்பு நிலையம் அமைத்தல் வேலை செய்ய உத்தரவிடப்படுகிறது.

பார்வை:

1. பெரியநாயக்கன்பாளையம் பேரூராட்சி மன்ற தீர்மான எண். 101 நாள். 09.12.2021
2. பேரூராட்சிகளின் ஆணையர், சென்னை அவர்களின் செயல்முறை ஆணை ந.க.எண்.12524/2021/உ3 நாள்.27.12.2021
3. கோயம்புத்தூர் மண்டல பேரூராட்சிகளின் செயற்பொறியாளர் அவர்களின் தொழில்நுட்ப அனுமதி எண்379 /2021-2022 நாள்.31.12.2021
4. பெரியநாயக்கன்பாளையம் பேரூராட்சியின் ஒப்பந்தப்புள்ளி அறிவிப்பு நாள்.18.04.2022
5. ஒப்பந்தப்புள்ளி பெறப்பட்ட நாள்.29.04.2022
6. பெரியநாயக்கன்பாளையம் பேரூராட்சி தலைவரின் முன் அனுமதி நாள்.10.05.2022

உத்தரவு:

பெரியநாயக்கன்பாளையம் பேரூராட்சி 2021-2022-ம் ஆண்டு இயக்கம் மற்றும் பராமரிப்பு இடைவெளி நிரப்பும் நிதி - வார்டு எண்.5 வளமீட்பு பூங்கா அருகில் ஏற்கனவே உள்ள கசடு கழிவு சுத்திகரிப்பு நிலையத்தில் கூடுதலாக 25000 KLD கொள்ளளவு கொண்ட கசடு கழிவு சுத்திகரிப்பு நிலையம் அமைத்தல் வேலையை (மதிப்பீடு ரூ.86.00 இலட்சம்) ஒப்பந்ததாரர் தி/வா வெற்றி கன்ஸ்ட்ரக்ஷன் நிறுவனம் மதிப்பீட்டுத் தொகையில் 4.50% அதிகமாக செய்து கொடுக்க கீழ்க்கண்ட நிபந்தனைகளுக்குட்பட்டு வேலை உத்தரவு வழங்கப்படுகிறது.

நிபந்தனைகள்

1. ஒப்பந்ததாரர் ரூ.20.00 மதிப்புள்ள சபா காகிதத்தில் காண்ட்ராக்ட் சம்பந்தமான முழுவிபரங்கள் அடங்கிய ஒர் உடன்படிக்கை இவ்வலுவலகத்தில் எழுதிக் கொடுக்க வேண்டும்.
2. ஒப்பந்ததாரர் வேலை ஆரம்பிப்பதற்கு முன்பு தொகுதி பொறியாளர் மற்றும் செயல் அலுவலர் ஆகியோர்களுக்கு தெரிவித்தும், வேலை ஆரம்பிக்கும் முன்பும், வேலைச் செய்யும் போதும் மற்றும் வேலை செய்து முடிக்கும் போதும் புகைப்படங்கள் எடுத்து பேரூராட்சிக்கு ஒப்படைக்க வேண்டும்.
3. உத்தரவு கிடைக்கப்பெற்ற 120 தினத்திற்குள் வேலையை முடிக்க வேண்டும். குறிப்பிட்ட காலத்திற்குள் வேலையை முடிக்காவிட்டால் வேலைக்கான மேற்படியாரின் டெண்டரை ரத்து செய்து டெண்டர் டேவனரித் தொகையை பறிமுதல் செய்தும் மறு டெண்டர் கோர நடவடிக்கைகள் மேற்கொள்ளப்படும். இதனால் ஏற்படும் சகல நஷ்டங்களுக்கும் மேற்படி டெண்டர்தாரரே பொறுப்பாவார்.
4. டெண்டர் சம்பந்தமான விவரங்களுக்கு நீதிமன்றத்தில் வழக்கு தொடர ஒப்பந்ததாரருக்கு எவ்வித உரிமையும் கிடையாது.
5. வேலை முடித்தப் பின்பு அரசு நிதி கிடைக்கப்பெற்றவுடன் தொகை வழங்கப்படும்.
6. ஒப்பந்ததாரர் மதிப்பீட்டில் குறிப்பிட்டுள்ள அளவுகளில் மட்டுமே வேலையைச் செய்ய வேண்டும்.
7. செயல் அலுவலர் ஆய்வு செய்யும் போது வேலைகள் தரம் குறைந்தால் உரிய நடவடிக்கை எடுக்கப்படும்.
8. ஒப்பந்ததாரர் வேலையைச் செய்யும் போது சரியான லெவலிலும், நல்லமுறையிலும், சுத்தமாகவும் செய்யப்பட வேண்டும்.
9. ஒப்பந்ததாரர் வேலைச் செய்யும் போது வேலையின் ஒவ்வொரு நிலையிலும் செயல் அலுவலரிடம் தெரியப்படுத்த வேண்டும்.

D.A. ரமணி 11/5/22
செயல் அலுவலர்

பெரியநாயக்கன்பாளையம்(சிறப்புநிலை) பேரூராட்சி

பெறுதல்

தி/வா வெற்றி கன்ஸ்ட்ரக்ஷன், ஒப்பந்ததாரர்
பெரியநாயக்கன்பாளையம், கோயம்புத்தூர்.

நகல்: தொகுதி பொறியாளர், பெரியநாயக்கன்பாளையம் பேரூராட்சி

அனுப்புநர்
திரு. கோ. துவாரகநாத்சிங்,
பேரூராட்சிகளின் உதவி இயக்குநர்,
கோயம்புத்தூர் மண்டலம்,
கோயம்புத்தூர் - 18

பெறுநர்
பேரூராட்சிகளின் கண்காணிப்புப் பொறியாளர்,
நகராட்சி நிர்வாக அலுவலகம்,
ராஜா அண்ணாமலைபுரம்,
எம்.ஆர்.சி. நகர், சென்னை - 28.

ந.எண். 1867/2021/பே1, நாள். 28.12.2021

அய்யா.

பொருள்: இயக்கம் மற்றும் பராமரிப்பு இடைவெளி நிரப்பும் நிதி -
பேரூராட்சிகள் நிருவாகம் - கோயம்புத்தூர் மண்டலம் - 2021-
2022 ஆம் ஆண்டு இயக்கம் மற்றும் பராமரிப்பு இடைவெளி
நிரப்பும் நிதி திட்டத்தின் கீழ் திட்டப்பணிகள் மேற்கொள்ள
நிர்வாக அனுமதி வழங்கப்பட்டது - தொழில்நுட்ப அங்கீகாரம்
வழங்கக் கோருதல் - தொடர்பாக.

பார்வை: பேரூராட்சிகளின் ஆணையர், சென்னை அவர்களின்,
செயல்முறை ந.க.எண்.12524/2021/உ3 நாள். 27.12.2021.

கோயம்புத்தூர் மண்டல பேரூராட்சிகளில் 2021-2022 ஆம் ஆண்டு
இயக்கம் மற்றும் பராமரிப்பு இடைவெளி நிரப்பும் நிதி திட்டத்தின் கீழ்
பெரியநாயக்கன்பாளையம் பேரூராட்சியில் கசடு கழிவு மேலாண்மை திட்டத்திற்கான
கூடுதல் விரிவாக்கப்பணிகள் ரூ.120.00 இலட்சம் மதிப்பீட்டில் பணி மேற்கொள்வதற்கு
பார்வையில் காணும் பேரூராட்சிகளின் ஆணையர், சென்னை அவர்களின்
செயல்முறையின்படி நிர்வாக அனுமதி வழங்கி ஆணையிடப்பட்டுள்ளது.

S.No	Name of The Town Panchayat	Name of The Work	Estimate In Lakhs Rs.
1	Periyanaickanpalayam	Construction of Solar Sludge drying bed, Holding tank, Aeration tank, providing borewell, retrofitting for existing structure wall plastering at ward No.5 resource recovery park in the FSTP in Periyanaickanpalayam Town Panchayat (Operation and Maintenance cost for 50 KLD (2 years) - 34 Lakhs)	86.00

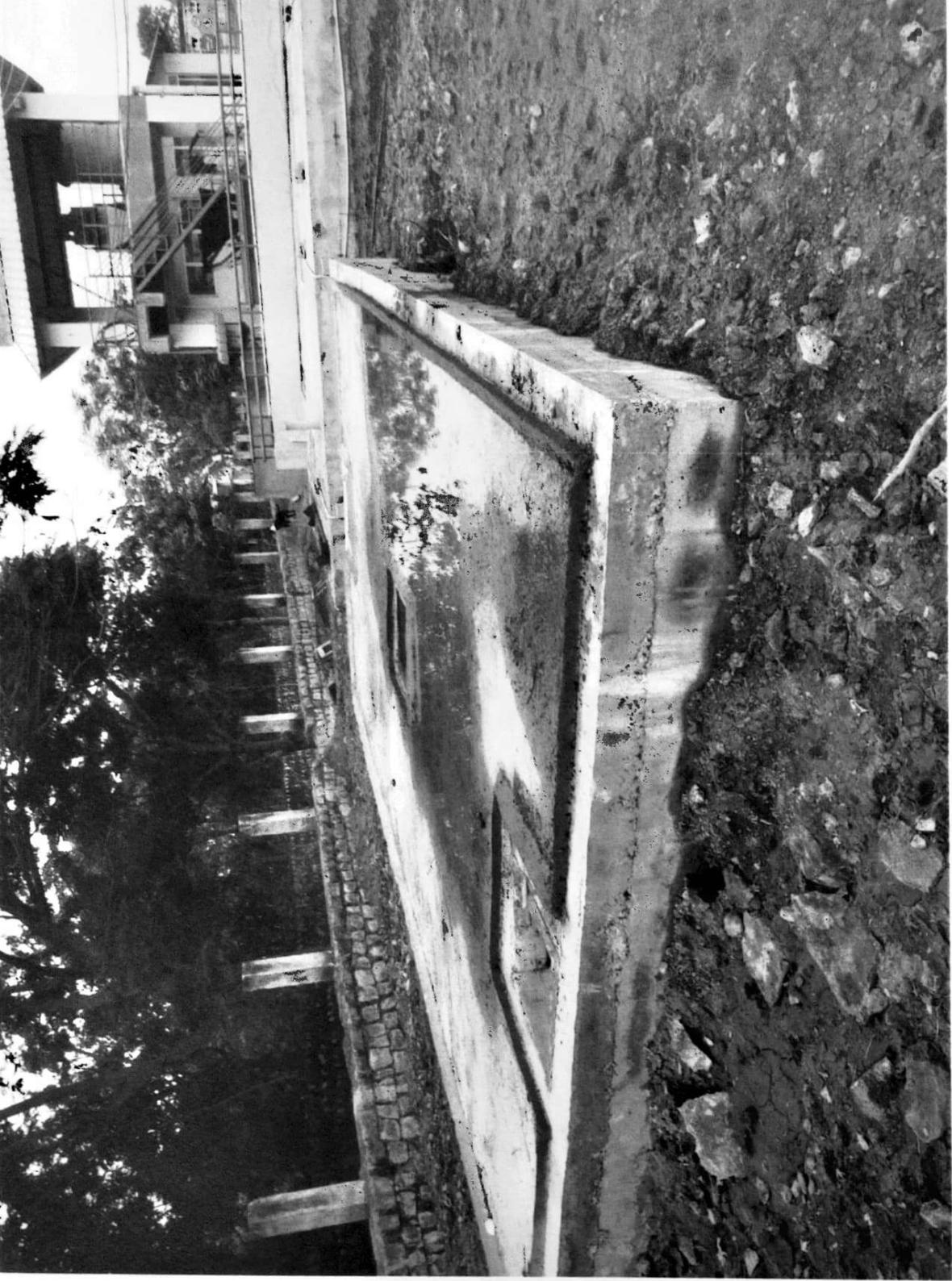
மேற்காணும் விவரப்படி பணி பேரூராட்சிகளின் கண்காணிப்புப்
பொறியாளர் அவர்களின் வரம்பிற்குட்பட்ட பணிக்கு ரூ.86.00 இலட்சம் மதிப்பீட்டில்
தொழில்நுட்ப அங்கீகாரம் வழங்குமாறு கேட்டுக் கொள்கிறேன்.

இணைப்பு
மதிப்பீடு - 1

கோ. துவாரகநாத்சிங்
பேரூராட்சிகளின் உதவி இயக்குநர்,
கோயம்புத்தூர் மண்டலம்.

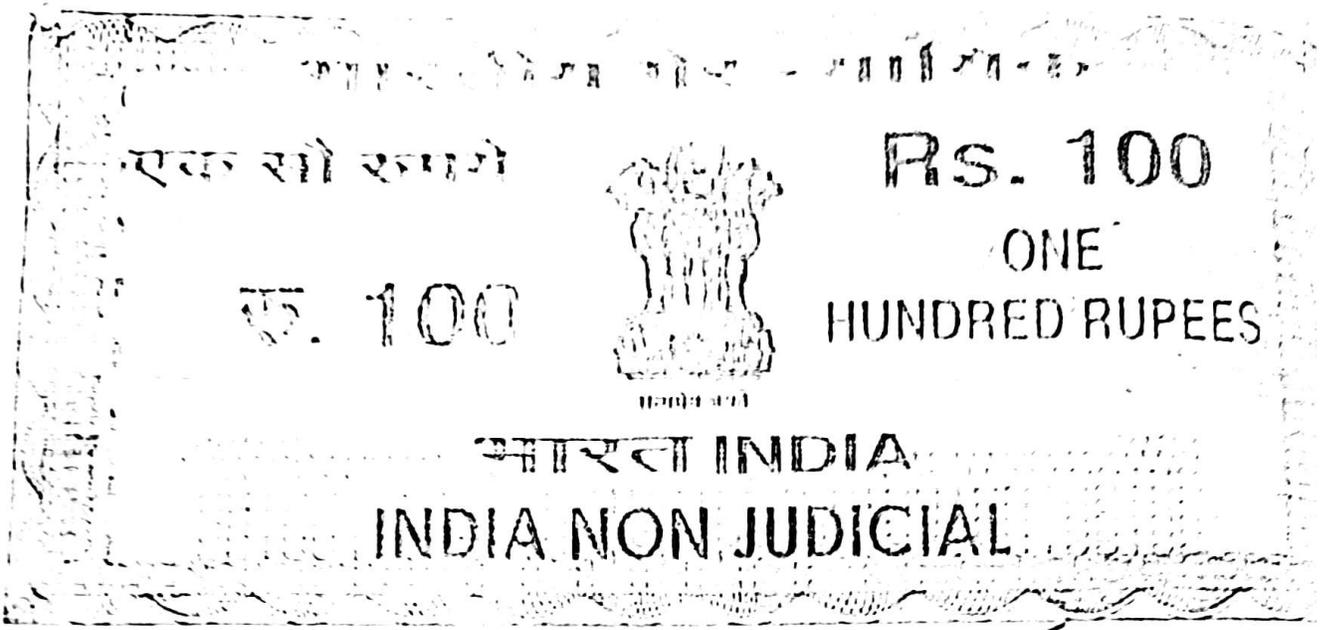


கோயம்புத்தூர் மாவட்டம் - பெரியநாயக்கன்பாளையம் பேரூராட்சி
இயக்கம் மற்றும் பராமரிப்பு இடைவெளி நிரப்பும் நிதி - 2021-2022
கூடுதலாக 25000 KLD கட்டப்பட்ட கசடு கழிவு தேக்கத்தொட்டி



கோயம்புத்தூர் மாவட்டம் - பெரியநாயக்கன்பாளையம் பேரூராட்சி
இயக்கம் மற்றும் பராமரிப்பு இடைவெளி நிரப்பும் நிதி - 2021-2022
கூடுதலாக 25000 KLD கட்டப்பட்ட கசடு கழிவு தேக்கத்தொட்டி

Memorandum of Understanding
for
the Treatment of the Local Sludge and Septage
at *Periyanaickenpalayam Town Panchyat*



2/2021
தமிழ்நாடு தமில்நாடு TAMILNADU
செயல் அடிப்படையில்
செயல்பாட்டகங்கள் பண்பாட்டில் குடிசை
செயல் - 20
K.V. இளங்கோ
உரிமம் எண் 569/B1/2010
ஸ்டாம்பு வெண்டர். தமிழ்நாடு
பெரியநாயக்கன்பலையம்

Memorandum of Understanding (hereinafter referred to as the "MoU") made on 2/2021 of February 2021 at Periyanaickenpalayam

BETWEEN

Periyanaickenpalayam Town Panchayat established under the Tamil Nadu District Municipalities Act, 1920 of the State of Tamil Nadu, acting through Thiru K. *Kathiravamoorthy*, the Executive Officer (hereinafter referred to as "Host ULS", which expression shall, unless repugnant to the context or meaning thereof, mean and include its successors and assigns)

AND

Narasimhanaickenpalayam Town Panchayat established under the Tamil Nadu District Municipalities Act, 1920 of the State of Tamil Nadu, acting through Thiru. *S.T. Ganesan*, the Executive Officer (hereinafter referred to as "Participating ULS 1", which expression shall, unless repugnant to the context or meaning thereof, mean and include its successors and assigns)

AND

Gudalur Town Panchayat established under the Tamil Nadu District Municipalities Act, 1920 of the State of Tamil Nadu, acting through Thiru. *N. Suresh Kumar*, the Executive Officer (hereinafter referred to as "Participating ULS 2", which expression shall, unless repugnant to the context or meaning thereof, mean and include its successors and assigns)

Memorandum of Understanding (hereinafter referred to as the "MoU") made on 02nd, of February 2021 at Periyanaickenpalayam

BETWEEN

Periyanaickenpalayam Town Panchayat established under the Tamil Nadu District Municipalities Act, 1920 of the State of Tamil Nadu, acting through Thiru K. *Kathiravamoorthy*, the Executive Officer (hereinafter referred to as "Host ULB", which expression shall, unless repugnant to the context or meaning thereof, mean and include its successors and assigns)

AND

Narasimhanaickenpalayam Town Panchayat established under the Tamil Nadu District Municipalities Act, 1920 of the State of Tamil Nadu, acting through Thiru. S.T. *Ganesan*, the Executive Officer (hereinafter referred to as "Participating ULB 1", which expression shall, unless repugnant to the context or meaning thereof, mean and include its successors and assigns)

AND

Gudalur Town Panchayat established under the Tamil Nadu District Municipalities Act, 1920 of the State of Tamil Nadu, acting through Thiru. N. *Suresh Kumar*, the Executive Officer (hereinafter referred to as "Participating ULB 2", which expression shall, unless repugnant to the context or meaning thereof, mean and include its successors and assigns)

AND

No.4 Veerapandi Town Panchayat established under the Tamil Nadu District Municipalities Act, 1920 of the State of Tamil Nadu, acting through Thiru. N. *Nagarajan*, the Executive Officer (hereinafter referred to as "Participating ULB 3", which expression shall, unless repugnant to the context or meaning thereof, mean and include its successors and assigns)

AND

Idigarai Town Panchayat established under the Tamil Nadu District Municipalities Act, 1920 of the State of Tamil Nadu, acting through Thiru. D. *Vijayakumar*, the Executive Officer (hereinafter referred to as "Participating ULB 4", which expression shall, unless repugnant to the context or meaning thereof, mean and include its successors and assigns)

Participating ULB 1, Participating ULB 2, Participating ULB 3, Participating ULB 4 are hereinafter referred to as the "Participating ULB(s)" which have the same meaning given to it as provided in Clause 2 of this MoU.

The Host ULB and the Participating ULB(s) are hereinafter referred to individually as the

"Party" and collectively as the "Parties".

WHEREAS

The Operative Guidelines for Septage Management for Local Bodies in Tamil Nadu, 2014 (the "Operative Guidelines") issued by the Municipal Administration & Water Supply Department, Government of Tamil Nadu (hereinafter referred to as "State Govt.") under G.O. (Ms) No. 106, Dated 01.09.2014; impose an obligation on each local body to adopt suitable processes for the effective management of Faecal Sludge and Septage generated within its jurisdiction. Pursuant to the Operative Guidelines, Local Bodies constituted under the Tamil Nadu District Municipalities Act, 1920 are responsible for, inter-alia, making adequate provisions for the collection/removal and disposal of Faecal Sludge and Septage.

The State Govt. under G.O. (Ms) No. 88, Dated 31.08.2018; has developed a cluster-based approach to ensure optimum utilisation of existing Sewage Treatment Plants (the "STPs") and new Faecal Sludge Treatment Plants (The "FSTPs") in the State of Tamil Nadu. In furtherance of public interest and with the aim of improving standards of public health and sanitation in the State, the State Govt. has now decided to authorise and support this MoU to provide a facilitative framework for the operation and maintenance of the new FSTPs, created under the said G.O (Ms) No. 88, Dated 31.08.2018, so that the Municipalities and Town Panchayats within clusters may use the facilities for the scientific treatment and disposal of the Faecal Sludge and Septage generated within their respective jurisdictions.

NOW THIS MoU WITNESSETH

1. Purpose / Objectives of MoU

The purpose of this MoU is to enable the parties to maximize utilisation and fund the operation and maintenance of the Faecal Sludge Treatment Plant. The parties currently intend to follow this MoU consistent with the Guidelines prescribed in G.O. (Ms) No. 106, Dated 01.09.2014 and covering the selection of towns as per G.O. (Ms) No. 88, Dated 31.08.2018 as well as other related provisions brought in force and effect as of the date hereof.

2. Definitions

In this MoU, unless repugnant to the context or inconsistent therewith, the following words, phrases and expressions shall bear the meaning hereinafter, respectively, assigned to them:

- a. **Account** shall mean an Account which the Host ULB shall open and maintain with a Scheduled Bank in which all inflows and outflows of cash on account of capital and revenue receipts and expenditures shall be credited and debited, as the case may be, in accordance with the provisions of this MoU and includes the Sub-Accounts of such Account.
- b. **Agreement** means the agreement between Host ULB and the Contractor for FSTP O&M including its schedules and annexures.

- c. **Alternate Arrangement** – shall mean a facility for treating Faecal Sludge and Septage, such as Underground Sewerage System and Sewage Treatment Plant or a standalone FSTP, which meet regulatory standards.
- d. **Authority** shall mean and include the Municipality/Municipal Corporation/Town Panchayat/Regional Directorate of Municipal Administration/Assistant Directorate of Town Panchayats/Commissionerate of Municipal Administration/Directorate of Town Panchayats or such other department as may be notified/appointed from time to time for the purpose of implementation of this MoU.
- e. **Bio-medical Waste** shall have the meaning as defined under the Biomedical Wastes (Management and Handling) Rules, 1998 and as amended thereto.
- f. **Consent to Operate** means the certificate issued by the Tamil Nadu Pollution Control Board prior to commencement of FSTP operations.
- g. **Contractor** shall mean the person or persons, as the case may be, with whom the Host ULB has entered into the operation and maintenance (O&M) contract, or any other agreement or a material contract for construction, operation and/or maintenance of the FSTP or matters incidental thereto.
- h. **Construction and Demolition Waste** means solid waste resulting from construction, remodeling, repair, renovation or demolition of structures or from land clearing activities or trenching or de-silting activities.
- i. **Changes in Law** means the occurrence of any of the following after the Operation Start Date:
- the enactment of any new Indian law or Tamil Nadu State law;
 - the repeal, modification or re-enactment of any existing Indian law or
Tamil Nadu State law;
 - the commencement of any Indian law or Tamil Nadu State law which has not entered into effect until the date of the MoU; and
 - a change in the interpretation or application of any Indian law or Tamil Nadu State law by a judgement of a court of record which has become final, conclusive and binding, as compared to such interpretation or application by a court of record prior to the date of the MoU.
- j. **Dead Remains** means the dead bodies, carcasses, bones or skeletal remains of animals, rodents and other living beings (other than plants).
- k. **Desludging Operator** shall mean any person or firm or self-help group or society or private company granted the license to collect, transport and dispose Faecal Sludge and Septage.

- l. **Desludging Vehicle** means the vacuum trucks or such other vehicles equipped with motorised pumps and storage tank owned by the ULB or Desludging Operator, of such design specification as may be approved from time to time by the ULB, for emptying and transporting Faecal Sludge and Septage.
- m. **Effective Date** shall mean the date on which this MoU comes into force and effect pursuant to commissioning of the FSTP.
- n. **E-waste** means discarded electrical or electronic devices.
- o. **Excluded Waste** means waste material of the nature that the FSTP is not designed or authorised to receive, manage, process and dispose which includes (i) Hazardous Waste (ii) Bio-medical Waste (iii) Dead Remains (iv) E-Waste and (v) Construction and Demolition Waste.
- p. **Faecal Sludge** means mean raw or partially digested, in a slurry or semi solid form, the collection, storage or treatment of combinations of excreta and black water, with or without grey water. It is the solid or settled contents of pit latrines and septic tanks.
- q. **Faecal Sludge Treatment Plant (FSTP)** means a treatment plant of the design specifications and guidelines issued by the concerned Authority from time to time.
- r. **FSTP Site** shall mean the site of the FSTP including the land, buildings, structures, road works, trees and any other immovable property on, or attached to, the Site.
- s. **Force Majeure Event**—means any event which prevents or delays the performance of the obligations under this MoU in whole or in part by either Party by reason of public agitation, civil disturbance, riots, war, hostilities, acts of public enemies, civil commotion, sabotage, fire, flood, earthquake, epidemics, explosion, strikes, lock- outs, acts of God, acts on orders of Government/authorities, rules and regulations or delay/abandonment due to order of the Court and/or any other cause beyond the reasonable control of the Party affected.
- t. **Good Industry Practice** means the practices, methods, techniques, designs, standards, skills, diligence, efficiency, reliability and prudence which are generally and reasonably expected from a contractor and/or Party in the performance of its obligations.
- u. **Hazardous Waste** shall have the meaning as defined under the Hazardous Wastes (Management and Handling) Rules, 1989.
- v. **Host ULB** shall mean the ULB that owns and is responsible for the operation and maintenance of the FSTP.
- w. **License Fee** shall mean the amount payable by Desludging Operators annually to obtain a license to operate within a ULB Cluster.
- x. **Operative Guidelines** as defined in the Recitals.

- y. **Operations Start Date** shall mean the date notified by the Host ULB as the date on which the FSTP is ready to commence commercial operations after the Testing Period and receipt of Consent to Operate.
- z. **Operations and Maintenance (O&M)** means the operation and maintenance of the FSTP and includes all matters connected with or incidental to such operation and maintenance and provision of services and facilities in accordance with the provisions of this MoU.
- aa. **Operations and Maintenance Manual (O&M Manual)** shall mean standard operating procedures for regular, preventive, long term operations and maintenance covering safety requirements, material and equipment replacement and emergency activities at the FSTP.
- bb. **Participating ULB(s)** shall mean Municipal Corporation/Municipality/Town Panchayat are defined in the Recitals which are party to this MoU, and include any other Municipal Corporation/Municipality/Town Panchayat which may at a later date become party to this MoU.
- cc. **Scheduled Bank** means those banks which have been included in the Second Schedule of Reserve Bank of India Act, 1934. RBI in turn includes only those banks in this Schedule which satisfy the criteria laid down vide section 42(6)(a) of the said Act.
- dd. **Septage** means the liquid and solid material that is pumped from a septic tank, cesspool, or such on site treatment facility after it has accumulated over a period of time.
- ee. **Testing and Screening Protocol** shall mean testing the Faecal Sludge and Septage for pH and electrical conductivity and screening for waste such as industrial waste that may adversely affect the FSTP operations.
- ff. **Testing Period** shall mean a period within which any performance tests and trial runs shall be conducted at the FSTP so as to ensure that the FSTP is fit and ready to operate commercially.
- gg. **Treated Products** shall mean effluent and stabilized bio solids generated by the treatment of Faecal Sludge and Septage that meet the regulatory standards.
- hh. **Test Results** shall mean measurements from the testing carried out for assessing the FSTP performance and the quality of the Treated Products.
- ii. **Tipping Fee** shall mean the amount payable by Desludging Operators to the
Host
ULB upon each visit to the FSTP Site for the disposal of Faecal Sludge and Septage.
- jj. **Urban Local Body (ULB)** means the Municipal Corporation/Municipality/Town Panchayat located within the State of Tamil Nadu.
- kk. **ULB Cluster** shall mean the Municipal Corporations, Municipalities and Town Panchayats which together use an Faecal Sludge Treatment Plant defined as

per G.O. (Ms) No. 106, Dated 01.09.2014 and G.O. (Ms) No. 88, Dated 31.08.2018 and as notified from time to time.

3. Interpretations

- a. The words, phrases and expressions defined hereinabove in Clause 2 or defined elsewhere by description in this MoU, together with their respective grammatical variations and cognate expressions shall carry the respective meanings assigned to them in the said Clause 2 or in this MoU and shall be interpreted accordingly;
- b. all words in singular shall be deemed to connote their respective plurals and vice-versa, unless the context suggests otherwise;
- c. the words "include" and "including" are to be construed without limitation;
- d. the headings of the Clauses in this MoU are merely for purposes of convenience and shall have no bearing on the interpretation of this MoU;
- e. the Annexures to this MoU form an integral part of this MoU and shall be interpreted accordingly.

4. Measurements

- a. All measurements and calculations shall be in the metric system and calculations done to 2 (two) decimal places, with the third digit of 5 (five) or above being rounded up and below 5 (five) being rounded down.

5. Obligations of Host ULB Prior to Operations Start Date

- a. The Host ULB shall grant a suitable Contractor the rights and obligations required to enable it to duly undertake the O&M of the FSTP.
- b. The Host ULB shall open and establish an Account with a Scheduled Bank in accordance with the terms and conditions of this MoU (hereinafter referred to as the "Account"). The Account shall be for the purposes of the O&M of the FSTP. The Account shall be operated by the Host ULB.
- c. The Host ULB shall not be responsible in any manner for the treatment of Faecal Sludge and Septage generated within the jurisdiction of the Participating ULB(s) before the Operations Start Date.
- d. The Host ULB shall notify the Participating ULB(s) of the Operations Start Date subject to receipt of the Consent to Operate by advance notice in writing.
- e. The Host ULB shall inform the Participating ULB(s) of the duration of the Testing Period.

- f. At any time during the Testing Period if any material defects, imperfections, shortcomings or such other faults are identified, the Host ULB shall notify Participating ULB(s) of the same and any consequent change to the Operations Start Date.
- g. In the event that there is a delay in the occurrence of the Operations Start Date due to (i) any act or omission on the part of the Contractor and (iii) Force Majeure Event, Host ULB may (i) Terminate this MoU in accordance with Clause 15; or (ii) extend the Operations Start Date for a period as it deems fit.
- h. The Host ULB shall inform Desludging Operators operating within the ULB Cluster of the operational hours of the FSTP, the disposal process, Tipping Fee and excluded delivery routes during specified hours.
- i. The Host ULB shall inform the Participating ULB(s) prior to implementation of any proposed modification or change to the operational hours of the FSTP and the disposal process.
- j. The Host ULB shall, in consultation with the Participating ULB(s), involve Non-Governmental Organisations (NGOs), Government Organisations, representatives of ULBs, District Collector and other relevant organisations or officers, conduct trainings and create awareness regarding the FSTP.

6. Obligations of Participating ULB(s) Prior to Operations Start Date

- a. The Participating ULB(s) agrees and acknowledges that prior to the Operations Start Date, the Participating ULB(s) shall be responsible for the treatment of Faecal Sludge and Septage generated in its jurisdiction as per the Operative Guidelines.
- b. At any time during the Testing Period and before the Operations Start Date, the Participating ULB(s) shall make available to the Host ULB at the FSTP, without any cost obligations, necessary quantities of Faecal Sludge and Septage for (i) testing purposes and (ii) performance trials at the FSTP, as requisitioned by the Host ULB.
- c. Participating ULB(s) shall inform Desludging Operators operating within its jurisdiction of the operational hours of the FSTP, the disposal process, Tipping Fee and excluded delivery routes during specified hours.
- d. The Participating ULB(s) shall support the Host ULB in conducting training and creating awareness regarding the FSTP.

7. Obligations of Host ULB from Operations Start Date

- a. The Host ULB shall be responsible for the O&M of the FSTP.
- b. The Host ULB shall convene a meeting with all Participating ULB(s) every 90 days on matters specified under this MoU and shall share with all Participating ULB(s) the minutes of the meeting.

- c. The Host ULB shall maintain an O&M Manual covering the *CISIA* requirements, safety requirements and Good Industry Practice, and shall be made available to the Participating ULB(s).
- d. The Host ULB shall record details of Faecal Sludge and Septage received or rejected (hereinafter referred to as the "Record").
- e. The Host ULB shall share with Participating ULB(s) the Record on a monthly basis from the Operations Start Date.
- f. The Host ULB reserves the right to disallow Desludging Vehicles from disposing Faecal Sludge and Septage at the FSTP should the Faecal Sludge and Septage be deemed as Excluded Waste by the Testing and Screening Protocol.
- g. The Host ULB reserves the right to refuse entry to Desludging Operators without a valid desludging license and/or on non-payment of Tipping Fee.
- h. The Host ULB shall ensure Test Results for Treated Products and FSTP performance are recorded and maintained at the FSTP Site. A summary of the Test Results shall be publicly displayed at the FSTP Site.
- i. The Host ULB shall share with the Participating ULB(s) the record of Test Results on request.
- j. The Host ULB shall ensure that revenue receipts, such as License Fee, Tipping Fee and from the sale of Treated Products, is credited to the Account.
- k. The Host ULB shall, in consultation with the Participating ULB(s), involve NGOs, Government Organisations, representatives of ULBs, District Collector and other relevant organisations or officers, conduct trainings and create awareness regarding the FSTP.

8. Obligations of Participating ULB(s) from Operations Start Date

- a. Participating ULB(s) shall ensure Desludging Operator(s) operating within their respective jurisdiction shall have a valid de-sludging license.
- b. The Participating ULB(s) will support the Host ULB in conducting training and creating awareness regarding the FSTP.

9. Dispute Resolution

- a. Under this MoU a Joint Committee (the "JC") comprising of the Regional Director of Municipal Administration, the Assistant Director of Town Panchayats and the Regional Executive Engineer shall be constituted.
- b. Under this MoU an Appeals Committee (the "AC") comprising of the Joint Commissioner of Municipal Administration, the Joint Director (Schemes) of the Directorate of Town Panchayats, the Superintendent Engineer of the Commissionerate of Municipal Administration and Superintendent Engineer of the Directorate of Town Panchayats shall be constituted.

- c. In the event of any dispute arising between the Parties in relation to or under this MoU, the same shall be settled by the JC in the first instance and on appeal referred to the AC. The decision of the AC shall be final and binding.

10. Payment Terms

- a. In accordance with the terms, conditions and covenants set forth in this MoU, the Host ULB shall raise a demand notice for the O&M Fee in accordance with the provisions of Annexure A; Distribution of O&M Fees; payable by each participating ULB within 30 days of receipt of the demand notice from the Host ULB, however, the O&M Fee shall be payable to the Host ULB only on the date of commencement of the Operations.
- b. If participating ULB(s) fail(s) to pay the O&M Fee payable in accordance with Clause 10.a., in part or full to the Host ULB, the Authority concerned on recommendation of the AC undertakes to deduct the amount owed to the Host ULB from grant funds or funds designated for distribution pursuant to the State Financial Commission earmarked for the concerned Participating ULB(s) or by any other measure it may deem fit and pay such amount directly to the Host ULB, as the case may be.

11. Review and Amendment

- a. Any Municipal Corporation/Municipality/Town Panchayat other than the Host ULB and Participating ULB(s) that is desirous to use the FSTP and the services provided by it, shall sign a Deed of Participation as provided in Annexure B; after obtaining written approval from the Commissionerate of Municipal Administration and Directorate of Town Panchayats to use the FSTP.
- b. The Host ULB shall expand the capacity of the FSTP in consultation with the Commissionerate of Municipal Administration or Directorate of Town Panchayats, when received volume of FS exceeds existing capacity.
- c. The Payment Terms as defined under Clause 10 shall be reviewed by the AC and may be amended after six (6) months and twelve (12) months from the Operations Start Date, if needed.
- d. In the event of the Commissionerate of Municipal Administration and Directorate of Town Panchayats approving the participation of any Municipal Corporation/Municipality/Town Panchayat other than the Host ULB and Participating ULB(s) in accordance with Clause 12.a, the AC shall review and amend the Payment Terms as defined under Clause 10, payable from such date as decided by the AC at the point of such event.
- e. In the event of the exit of the Host ULB and/or one or more of the Participating ULB(s) from the MoU, the AC shall review and amend the Payment Terms as defined under Clause 10, payable from such date as decided by the AC at the point of such event.

12. Term and Renewal

- a. The rights and obligations of the Parties granted under this MoU shall be valid for a

Term of three years.

- b. The Host ULB and Participating ULB(s) may agree to renew the terms and conditions of this MoU, after the expiry of the Term for such other period as it deems fit and on such terms and condition as may be decided at the point of such renewal.

13. Suspension/Temporary Shutdown/Downtime or Closure of the FSTP

- a. The Host ULB shall ensure 50% (fifty per cent) of the total capacity of the FSTP shall be operational at all times except in the case of a Force Majeure event.

- b. The Host ULB may be allowed to suspend, temporarily shut down or close the ESFP in case of planned or unplanned repair and maintenance.
- c. The Host ULB shall inform Participating ULB(s) of planned repair and maintenance activity in advance of such activity.
- d. The Host ULB shall inform Participating ULB(s) of unplanned repair and maintenance activity as soon as practicable and in any case within a reasonable period of time from the commencement of the activity.
- e. The Host ULB and Participating ULB(s) shall inform Derogating Operators within their respective jurisdictions of planned maintenance activity at the ESFP within a reasonable period of time in advance of such activity.
- f. During the period of planned or unplanned repair or maintenance activity, the Host ULB and Participating ULB(s) may inform Derogating Operators to avoid derogating during the said period or the first instance and subsequently to the next nearest treatment facility for disposal of faecal sludge and septage.

14. Force Majeure Event

- a. As soon as practicable and in any case within a reasonable period of time from the date of occurrence of a Force Majeure Event or the date of knowledge thereof, the Host ULB shall inform the Participating ULB(s) of the same setting out, inter alia, the following in reasonable detail:
 - i. the nature, extent and estimated duration of the Force Majeure Event;
 - ii. the nature of and the extent to which performance of any of its obligations under this MoU is affected by the Force Majeure Event;
 - iii. the measures, including securing monetary assistance from the Government, which the Host ULB has taken or proposes to take to mitigate the impact of the Force Majeure Event and to resume performance of part of its obligations affected thereby.
- b. As soon as practicable and in any case within a reasonable period of time from the receipt of the notification by the Host ULB in accordance with the preceding sub-clause (a), the Parties meet, hold discussions or get in touch to:
 - i. assess the impact of the underlying Force Majeure Event;
 - ii. formulate measures to mutually share damage liability, consistent with the AC;
 - iii. formulate damage mitigation measures and steps to be undertaken by the Parties for resumption of obligations.
- c. If a Force Majeure Event continues or is, in the reasonable judgment of the Parties, likely to continue beyond the original estimated duration, the Parties may mutually

decide to terminate this MoU or continue this MoU on mutually agreed revised terms. If the Parties are unable to reach an agreement in this regard, the Host ULB shall after the expiry of the said period, be entitled to terminate this MoU in accordance with Clause 15.

15. Termination

- a. The Parties hereby agree that the Host and/or Participating ULB(s) cannot terminate its participation in this MoU until it shall submit a written request to that effect to the AC clearly stating: (a) the reasons for seeking an exit from this MoU; (b) the Alternate Arrangement established by it to scientifically dispose the Faecal Sludge and Septage generated within its jurisdiction; and (c) the costs and benefits to the ULB in ceasing its participation in this MoU and the implementation of the Alternate Arrangement.
- b. The AC will grant approval for the exit of the Host and/or Participating ULB(s) only if:
 - i. the Alternate Arrangement is viable and will enable the Host and/or Participating ULB(s) to dispose Faecal Sludge and Septage in accordance with the Applicable Laws;
 - ii. the Alternate Arrangement is more cost effective for the Host and/or Participating ULB(s); and
 - iii. the continued viability of the FSTP is not adversely affected.

16. Notices

- a. Unless otherwise stated, notices to be given under this MoU include but are not limited to a notice of waiver of term, breach of any term of this MoU and termination of this MoU, shall be in writing and shall be given by hand delivery, recognised courier, mailed, delivered or transmitted to the Parties at their respective addresses set forth below:

1. **Host ULB** The Executive officer,
Periyanaickenpalayam Town Panchayat,
Kuppichipalayam road, near police station
Periyanaickenpalayam
Coimbatore- 641020
2. **Participating ULB 1** - The Executive Officer,
Narasimhanaickenpalayam Town Panchayat
1- Seenivasa nagar
Narasimhanaickenpalayam
Coimbatore- 641031

3. **Participating ULB 2 - The Executive Officer,
Gudalur Town Panchayat
Nehru nagar, Samichettipalayam
Coimbatore- 641047**

4. **Participating ULB 3 - The Executive Officer,
No.4 Veerapandi Town Panchayat
86, Kamarajar salai, Veerapandi
Coimbatore-641019**

5. **Participating ULB 4 - The Executive Officer,
Idigarai Town Panchayat
Thudiyalur main road, Idigarai
Coimbatore- 641022**

b. All notices under this MoU shall be in English and/or Tamil.

17. Counterparts

This MoU may be executed in two counterparts, each of which when executed and delivered shall constitute an original of this MoU but shall together constitute one and only one MoU.

18. Severability

If any provision of this MoU shall be declared illegal, void or unenforceable, the same shall not affect the other provisions herein which shall be considered severable from such provision and shall remain in full force and effect

IN WITNESS HEREOF THE PARTIES HAVE SET THEIR HANDS ON THE DATE, MONTH AND THE YEAR HEREIN ABOVE WRITTEN IN THE PRESENCE OF

1. **Host ULB**
Periyanaickenpalayam Town Panchayat

2. **Participating ULB 1**
Narasimhanaickenpalayam Town Panchayat

3. **Participating ULB 2**
Gudalur Town Panchayat

4. **Participating ULB 3**
No.4 Veerapandi Town Panchayat

5. **Participating ULB 4**
Idigarai Town Panchayat

Witnesses:

1. **Host ULB**
Periyanaickenpalayam Town Panchayat

2. **Participating ULB 1**
Narasimhanaickenpalayam Town Panchayat

3. **Participating ULB 2**
Gudalur Town Panchayat

4. **Participating ULB 3**
No.4 Veerapandi Town Panchayat

5. **Participating ULB 4**
Idigarai Town Panchayat

ANNEXURES

ANNEXURE A

DISTRIBUTION OF O&M FEES

S. No.	Name of the Urban Local Body	Host/ Participating ULB	Annual O&M Fee (%)	Monthly O&M Fee (Rs.)
1.	Periyanaickenpalayam Town Panchayat	Periyanaickenpalayam Town Panchayat	23.95	-
2.		Narasimhanaickenpalayam Town Panchayat	16.49	-
3.		Gudalur Town Panchayat	35.89	-
4.		No.4 Veerapandi Town Panchayat	15.66	-
5.		Idigarai Town Panchayat	8.02	-

IN WITNESS WHEREOF THE PARTIES HAVE SET THEIR HANDS ON THE DATE, MONTH AND YEAR HEREIN ABOVE WRITTEN IN THE PRESENCE OF

1. Host ULB
Periyanaickenpalayam Town Panchayat


EXECUTIVE OFFICER
Periyanaickenpalayam Town Panchayat
Periyanaickenpalayam (P.O), Coimbatore - 641020

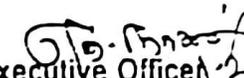
2. Participating ULB 1
Narasimhanaickenpalayam Town Panchayat


EXECUTIVE OFFICER
Narasimhanaickenpalayam
(Spl.Grd.) Town Panchayat
Coimbatore - 641031

3. Participating ULB 2
Gudalur Town Panchayat


EXECUTIVE OFFICER
NO.2, GUDALUR TOWN PANCHAYAT
COIMBATORE - 641021

4. Participating ULB3
No.4 Veerapandi Town Panchayat


Executive Officer
No.04, Veerapandi Town Panchayat
Coimbatore - 641 019.

5. Participating ULB4
Idigarai Town Panchayat


Executive Officer | 2 | 2020
Idigarai Town Panchayat
Coimbatore - 641 022.

Witnesses:

1. Host ULB
Periyanaickenpalayam Town Panchayat

~~Signature~~
HEAD CLERK
SPL GR TOWN PANCHAYAT
PERIYANAICKENPALAYAM
COIMBATORE - 641020

2. Participating ULB 1
Narasimhanaickenpalayam Town Panchayat

S. Chembayy
4/1/2021
JUNIOR ASSISTANT
(Spl.Grd.) Town Panchayat
Narasimhanaickenpalayam

3. Participating ULB 2
Gudalur Town Panchayat

J. Samandli
01/02/21
JUNIOR ASSISTANT
No.2 Gudalur Town Panchayat
Coimbatore-641047

4. Participating ULB3
No.4 Veerapandi Town Panchayat

P. Srinivas
1/2/21
Jr. Assst
No. 4. Veerapandi Town Panchayat
No. 4. Veerapandi

- Participating ULB4
Idigarai Town Panchayat

G. Ramithan
2/2/21
Bill collector
Idigarai Town Panchayat
Idigarai.

Covering requisition letter to renew consent to operate

From
Thiru.Kathirvel
Executive Officer
Periyanaickenpalayam Town Panchayat
Coimbatore - 641020

To
District Environmental Engineer
Tamilnadu Pollution Control Board
No.5, Ramasamy Nagar,
Near Fire Service Station,
Kavundampalayam, Coimbatore

=====
ROC No.965/2015/D,Date.28.07.2021

Sir,

Sub : Fecal Sludge Treatment Plant - Periyanaickenpalayam Town Panchayat

Application forre-newal of consent to operate FSTP at Ward No.5, Housing Board Unit,Survey No.58/ Part and 60Part- under Air and Water Act - Permission requested - Regarding.

=====
I Wish to State that Periyanaickenpalayam Town Panchayat has a Fecal Sludge Treatment Plant operational at Ward No.5, Housing Board Unit, Survey No.58/Part and 60Part. This plant has effective treatment modules for safe treatment and disposal of fecal sludge from on-site sanitation systems such as septic tanks. Necessary application along with supporting document for renewal of Consent to operate is submitted under Air and Water act of Tamil Nadu Pollution Control Board.

Accordingly, I request to renew the consent to operatefor the Fecal Sludge Treatment Plant at Ward No.5, Housing Board Unit, Periyanaickenpalayam for the smooth operations of the treatment plant

I request you to kindly, to do the needful to renew and issue consent to operate Fecal Sludge Treatment Plant at the earliest.


Executive Officer
Periyanaickenpalayam Town Panchayat
Coimbatore

Compliance report on latest consent order conditions

This is to certify that the Fecal Sludge Treatment Plant (FSTP) operational at Ward No.5, Housing Board Unit, Periyanaickenpalayam follows and complies to the following conditions mentioned in the Air and Water consent granted in November 2020.

They are as follows,

S.No	Additional conditions on Air certificate granted in November 2020	Compliance action taken
1.	The unit shall operate the APC measures efficiently and continuously so as to satisfy the ambient air quality/ emission standards prescribed by the Board.	Acoustic enclosure
2.	The unit shall adhere ambient noise level standards prescribed by the Board.	Plume stack height of 3 meter
3.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Paid and submitted
4.	The unit shall not "Use and throw plastic" such as plastic sheets used for food wrapping, spreading on dining table etc., Plastic plates, plastic coated tea cups, plastic tumbler, water pooches and packets, plastic straw, plastic carry bag and plastic flags irrespectively of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternatives such as banana leaf, arecanut, palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.	Strictly followed

S.No	Additional conditions on Water certificate granted in November 2020	Compliance action taken
1.	The unit shall ensure that all the FSTP units are operated efficiently and continuously and shall ensure that the treated sewage satisfy the standards prescribed by the Board before its final disposal.	Meeting all Pollution control board treated water norms
2.	The unit shall ensure that FSTP sludge is disposed then and there for further beneficial use without allowing it to accumulate both inside or outside its premises.	The sludge is disposed at the resource recovery park. R& D planned for co-composting
3.	The Town Panchayat has to ensure that the treatment and disposal of fecal sludge shall not exceed 22.5 KLD under any circumstances. If there is any increase in the quantity of Fecal sludge, it shall apply fresh for consent to operate under the Water and Air Acts.	Strictly followed
4.	The unit shall ensure that there shall not be any unpleasant incident / accident and the unit shall be held personally responsible for any untoward incident happened.	No such accidents took place at the FSTP
5.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Paid and submitted
6.	The unit shall not "Use and throw plastic" such as plastic sheets used for food wrapping, spreading on dining table etc., Plastic plates, plastic coated tea cups, plastic tumbler, water pooches and packets, plastic straw, plastic carry bag and plastic flags irrespectively of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternatives such as banana leaf, arecanut, palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.	Strictly followed

Executive Officer
Periyanaickenpalayam Town Panchayat
Coimbatore

30.7.20 L1

Periyanaickenpalayam Town Panchayat
Office, Coimbatore.
Date. 28.07.2021

Details of production capacity, products manufactured for previous financial year

This is to certify that the Periyanaickenpalayam Town Panchayat has proposed and constructed a Fecal Sludge Treatment Plant (FSTP) at Ward No.5, Housing Board Unit, Survey No. 58/Part and 60Part.

The details of the septage treated monthly for previous financial year are as follows,

S.No	Financial year 2019-2020	Quantity of septage treated (L)
1.	April 2020 to December 2020	2216500
2.	January 2021 to March 2021	1433397


Executive Officer
Periyanaickenpalayam Town Panchayat
Coimbatore


30.7.2021

20/02/2011

Online Consent Management & Monitoring System
 Ministry of Environment, Forest and Climate Change
 Government of India

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[Raw Material/Product](#)
[WC/Effluent](#)
[Solid Waste](#)
[Air Emission](#)

Documents Documents

Consent Fee:

Calculated Consent Fee - ARREARS (Water/Air) : Rs. 10000/- (for 1996-97 to 2008-09 based on old GOs dt. 17.08.07)

Calculated Consent Fee - ARREARS (Water/Air) : Rs. 15000/- (for 2009-10 only based on new GOs dt. 17.08.07)

Calculated Consent Fee - Current (Water/Air) : Rs 21800/- (for 2010-11 onwards based on new G.O.s dt.9.4.10)

Category:	RED
Gross Fixed Assets cost:	169.16 Lakhs As On: 30-08-2010
	Calculate (Click to view fees)
Consent Fee Applicable for per Act:	21800 (for new industry)
Consent Fee Applicable under Water and Air Acts:	42600 (In Rs.)
Reason for deviation in payment:	<input type="text"/> (500 char)
Consent Fee Remitted now:	<input type="text"/> (In Rs.)

Send us your feedback and suggestions





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Valid for three months only

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ON DEMAND PAY

COIMBATORE

OR ORDER

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FORTY THREE THOUSAND SIX HUNDRED

प्राप्त मूल्य के लिए जारी करे गए हैं

93600.00

शेष सभी शाखाओं में समान रूप पर देय।
Payable at all branches of Indian Bank

EXECUTIVE OFFICER

MDDC87102

(निकासी शाखा / Drawee Branch)

C031-COIMBATORE

00223

T20/MDDC

अधिकृत हस्ताक्षरकर्ता
Authorized Signatory (S.S. No.)

Handwritten signature and number 32743

अधिकृत हस्ताक्षरकर्ता
Authorized Signatory (S.S. No.)

Please sign above

871022 0000193600

Category of the Industry

RED

CONSENT ORDER NO. 2108140108399 DATED: 13/08/2021.

PROCEEDINGS NO.F.1451CBN/RS/DEE/TNPCB/CBN/W/2021 DATED: 13/08/2021

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT - M/s. FECAL SLUDGE TREATMENT PLANT , S.F.No. 58 part and 60 part, PERIANAICKANPALAYAM village, Coimbatore north Taluk and Coimbatore District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued- Reg.

REF: 1. CTO Proc. No. F.1451CBN/RS/DEE/TNPCB/CBN/W&A/2019, Dated: 02/12/2019.
2. Latest RCO Proc. No. F.1451CBN/RS/DEE/TNPCB/CBN/W&A/2020 DATED: 12/11/2020.
3. Unit's CTO-renew Application No. 40108399 dated:02/08/2021
4. IR.No : IR.No : F.1451CBN/RS/AE/CBN/2021 dated 13/08/2021
5. Minutes of the 194th DLCCC meeting held on 13/08/2021 vide Item No.194-03(Auto Renewal).

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

Executive Officer
M/s.FECAL SLUDGE TREATMENT PLANT,
S.F.No. 58 part and 60 part,
PERIANAICKANPALAYAM Village ,
Coimbatore north Taluk ,
Coimbatore District .

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2022

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE NORTH**

SPECIAL CONDITIONS

- This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Treated Septage Water	22.5	Kl/Day
By-Product Details			
1.	Dried Sludge	250	Kg/Day

- This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	22.9	On land for gardening
Effluent Type : Trade Effluent			

Additional Conditions:

1. The unit shall comply with all the conditions stipulated in the CTO and subsequent Renewal consent order.
2. The renewal of consent is issued based on the following information.
 - a. There is no increase in production over the consented quantity.
 - b. There is no increase in GFA of the unit from the previous information submitted by the unit.
 - c. There is no increase in quantity of sewage and trade effluent over the consented quantity.
 - d. There is no increase in the numbers of stacks and in emission over the consented quantity.
 - e. There is no change in the management or ownership of the company.
3. No court case is pending in respect of the unit against the Board in High court/Supreme court NGT Appellate Authority or any other cases.
4. In case of any deviation from the particulars mentioned in SI.No.2, the unit has to inform the details to the O o DEE, TNPCB, Coimbatore North. In such a case, the unit shall comply with appropriate directions to be issued by the Board.
5. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.
6. The unit shall not use "use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc..

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE NORTH**

To
Executive Officer,
M/s.FECAL SLUDGE TREATMENT PLANT,
Town panchayat Office,
Kuppichipalayam road,
Periyanaickenpalayam,
Coimbatore,
Pin: 641020

Copy to:

1. The Executive Officer, PERJYANAICKENPALAYAM-Town Panchayat, Coimbatore north Taluk, Coimbatore District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Coimbatore for favour of kind information.
4. File



TAMIL NADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2108240108399 DATED: 13/08/2021.

PROCEEDINGS NO.F.1451CBN/RS/DEE/TNPCB/CBN/A/2021 DATED: 13/08/2021

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT -M/s. FECAL SLUDGE TREATMENT PLANT , S.F.No. 58 part and 60 part, PERIANAICKANPALAYAM village, Coimbatore north Taluk and Coimbatore District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

**REF: 1. CTO Proc. No. F.1451CBN/RS/DEE/TNPCB/CBN/W&A/2019, Dated: 02/12/2019..
2. Latest RCO Proc. No. F.1451CBN/RS/DEE/TNPCB/CBN/W&A/2020 DATED: 12/11/2020.
3. Unit's CTO-renew Application No. 40108399 dated:02/08/2021
4. IR.No : IR.No : F.1451CBN/RS/AE/CBN/2021 dated 13/08/2021
5. Minutes of the 194th DLCCC meeting held on 13/08/2021 vide Item No.194-03(Auto Renewal).**

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

**Executive Officer
M/s.FECAL SLUDGE TREATMENT PLANT,
S.F.No. 58 part and 60 part,
PERIANAICKANPALAYAM village,
Coimbatore north Taluk,
Coimbatore District.**

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2022

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE NORTH**

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Treated Septage Water	22.5	Kl/Day
By-Product Details			
1.	Dried Sludge	250	Kg/Day

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	DG set 25 KVA	Acoustic enclosures with stack	3	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG set 25 KVA	Noise	Acoustic Enclosures with Stack	

Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L.)02151/2019 dated 10.06.2020 issued by TNPCB.

Additional Conditions:

1. The unit shall comply with all the conditions stipulated in the CTO and subsequent Renewal consent order.
2. The renewal of consent is issued based on the following information.
 - a. There is no increase in production over the consented quantity.
 - b. There is no increase in GFA of the unit from the previous information submitted by the unit.
 - c. There is no increase in quantity of sewage and trade effluent over the consented quantity.
 - d. There is no increase in the numbers of stacks and in emission over the consented quantity.
 - e. There is no change in the management or ownership of the company.
3. No court case is pending in respect of the unit against the Board in High court/Supreme court/NGT/Appellate Authority or any other cases.
4. In case of any deviation from the particulars mentioned in Sl.No.2, the unit has to inform the details to the O/o DEE, TNPCB, Coimbatore North. In such a case, the unit shall comply with appropriate directions to be issued by the Board.
5. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.
6. The unit shall not use "use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.,

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE NORTH**

To
Executive Officer,
M/s.FECAL SLUDGE TREATMENT PLANT,
Town panchayat Office,
Kuppichipalayam road,
Periyanaickenpalayam,
Coimbatore,
Pin: 641020

Copy to:

1. The Executive Officer, PERIYANAICKENPALAYAM-Town Panchayat, Coimbatore north Taluk, Coimbatore District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Coimbatore for favour of kind information.
4. File

**** This consent order is computer generated by OCMMS of TNPCB and no signature is needed****

TAMIL NADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2108140108399 DATED: 13/08/2021.

PROCEEDINGS NO.F.1451CBN/RS/DEE/TNPCB/CBN/W/2021 DATED: 13/08/2021

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT - M/s. FECAL SLUDGE TREATMENT PLANT , S.F.No. 58 part and 60 part, PERIANAICKANPALAYAM village, Coimbatore north Taluk and Coimbatore District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued- Reg.

REF: 1. CTO Proc. No. F.1451CBN/RS/DEE/TNPCB/CBN/W&A/2019, Dated: 02/12/2019..
2. Latest RCO Proc. No. F.1451CBN/RS/DEE/TNPCB/CBN/W&A/2020 DATED: 12/11/2020.
3. Unit's CTO-renew Application No. 40108399 dated:02/08/2021
4. IR.No : IR.No : F.1451CBN/RS/AE/CBN/2021 dated 13/08/2021
5. Minutes of the 194th DLCCC meeting held on 13/08/2021 vide Item No.194-03(Auto Renewal).

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

Executive Officer
M/s.FECAL SLUDGE TREATMENT PLANT,
S.F.No. 58 part and 60 part,
PERIANAICKANPALAYAM village,
Coimbatore north Taluk,
Coimbatore District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2022

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE NORTH

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Treated Septage Water	22.5	Kl/Day
By-Product Details			
1.	Dried Sludge	250	Kg/Day

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	22.9	On land for gardening
Effluent Type : Trade Effluent			

Additional Conditions

1. The unit shall comply with all the conditions stipulated in the G.O. and subsequent revised consent order.
2. The renewal of consent is based on the following information:
 - a. There is no increase in production over the consented quantity.
 - b. There is no increase in G.F.A. of the unit from the previous information submitted by the unit.
 - c. There is no increase in quantity of sewage and trade effluent over the consented quantity.
 - d. There is no increase in the number of stacks and chimneys over the consented quantity.
 - e. There is no change in the nature of the water supply to the sewerage.
3. No court case is pending in respect of this unit and/or the Board of Health in any court including court of Appeal or any other court of law.
4. In case of any declaration of emergency under Section 2 of the Disaster Management Act 2005, the unit shall follow the directions to be issued by the Board.
5. In case of revocation of consent by the Government, the unit shall be liable to pay the amount of consent fee within one month from the date of revocation of consent. If the unit fails to pay the amount, the consent shall be withdrawn with effect from the date of revocation of consent.
6. The unit shall not use any material which is prohibited under the Environment Protection Act 1986, spreading on land, or any other material which is prohibited under the Environment Protection Act 1986, and packets, plastic bags, paper, etc. or any other material which is prohibited under the Environment Protection Act 1986, industry premises, in or around the unit premises.

**District Environmental Engineer
Lalul Narda Pollution Control Board
COIMBATORE NORTH**

To
 Executive Officer
 M.C.C. & C. E. & M. S. S. Board
 Town Planning Office
 Kuppangudi
 P.O. Coimbatore
 Coimbatore
 Pin-641020

Copy to

1. District Engineer, Coimbatore North, M.C.C. & C. E. & M. S. S. Board, Coimbatore North, Coimbatore
2. Copy to the District Engineer, Coimbatore North, M.C.C. & C. E. & M. S. S. Board, Coimbatore North, Coimbatore
3. Copy submitted to the District Engineer, Coimbatore North, M.C.C. & C. E. & M. S. S. Board, Coimbatore North, Coimbatore
4. File

•• This consent order is subject to the conditions of the G.O. and subsequent revised consent order. ••

Category of the Industry :

RED

CONSENT ORDER NO. 2108240108399 DATED: 13/08/2021.

PROCEEDINGS NO.F.1451CBN/RS/DEE/TNPCB/CBN/A/2021 DATED: 13/08/2021

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT -M/s. FECAL SLUDGE TREATMENT PLANT , S.F.No. 58 part and 60 part, PERIANAICKANPALAYAM village, Coimbatore north Taluk and Coimbatore District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

REF: 1. CTO Proc. No. F.1451CBN/RS/DEE/TNPCB/CBN/W&A/2019, Dated: 02/12/2019..
2. Latest RCO Proc. No. F.1451CBN/RS/DEE/TNPCB/CBN/W&A/2020 DATED: 12/11/2020.
3. Unit's CTO-renew Application No. 40108399 dated:02/08/2021
4. IR.No : IR.No : F.1451CBN/RS/AE/CBN/2021 dated 13/08/2021
5. Minutes of the 194th DLCCC meeting held on 13/08/2021 vide Item No.194-03(Auto Renewal).

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

Executive Officer
M/s.FECAL SLUDGE TREATMENT PLANT,
S.F.No. 58 part and 60 part,
PERIANAICKANPALAYAM village,
Coimbatore north Taluk,
Coimbatore District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2022

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE NORTH

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Treated Septage Water	22.5	Kl/Day
By-Product Details			
1.	Dried Sludge	250	Kg/Day

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.,

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	DG set 25 KVA	Acoustic enclosures with stack	3	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG set 25 KVA	Noise	Acoustic Enclosures with Stack	

Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

Additional Conditions:

1. The unit shall comply with all the conditions stipulated in the CTO and subsequent Renewal consent order.
2. The renewal of consent is issued based on the following information.
 - a. There is no increase in production over the consented quantity.
 - b. There is no increase in GFA of the unit from the previous information submitted by the unit.
 - c. There is no increase in quantity of sewage and trade effluent over the consented quantity.
 - d. There is no increase in the numbers of stacks and in emission over the consented quantity.
 - e. There is no change in the management or ownership of the company.
3. No court case is pending in respect of the unit against the Board in High court/Supreme court/NGT/Appellate Authority or any other cases.
4. In case of any deviation from the particulars mentioned in Sl.No.2, the unit has to inform the details to the O/o DEE, TNPCB, Coimbatore North. In such a case, the unit shall comply with appropriate directions to be issued by the Board.
5. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.
6. The unit shall not use "use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.,

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE NORTH**

To
Executive Officer,
M/s.FECAL SLUDGE TREATMENT PLANT,
Town panchayat Office,
Kuppichipalayam road,
Periyanaickenpalayam,
Coimbatore,
Pin: 641020

Copy to:
The Executive Officer, PERIYANAICKENPALAYAM-Town Panchayat, Coimbatore north Taluk,
Coimbatore District.
Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind
information.
Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Coimbatore for favour of
and information.
File

TAMIL NADU POLLUTION CONTROL BOARD
Inspection Report for Renewal of Consent orders

1. (a) Name and Designation of the Inspecting Officer : Nclamegam S AE
 (b) District Office : COIMBATORE NORTH
2. (a) Date of Latest Resubmission of Application : Water Act 13/08/2021 Air Act 13/08/2021
 (b) Date of Inspection : 13/08/2021
3. (a) Industry Name : FECAL SLUDGE TREATMENT PLANT
 (b) Industry Postal address: Registered Office address:
 Town panchayat Office,
 Kuppichipalayam road,
 Periyanaickenpalayam,
 Coimbatore Pincode: 641020
4. Date of Commissioning : 16/12/2019
5. Total Gross Fixed Assets in Lakhs (as on 30/08/2019) : 169.16
6. (a) Category-Classification scale : RED - Small
 (b) Industry Type : 1081-Sewage Treatment Plant
7. Land Status : Owned
 Total area(in Hectares) : 1.412
8. Representative who accompanied during inspection : Auto renewal, hence does not arise

9. **Products manufactured**

SL.No.	Name of the product	Quantity	Unit	End Use
a	Main Products manufactured:			
1.	Treated Septage Water	22.5	Kl/Day	Gardening
b	By Products manufactured:			
1.	Dried Sludge	250	Kg/Day	
c	Intermediate Products manufactured:			

10. (a) **Water Source Details**

SL. No.	Source Type.	Source Name	Quantity in KLD
1.	Ground Water (within premises)	Borewell	25.5

Total :25.50

(b) **Water Consumption Details**

SL. No.	Consumption Type	Quantity (KL/D)
1.	WC-II: Domestic	25.5

Total 25.50

11. (a) **Sewage generation Details**

S.No.	Source	Quantity(KLD)
1.	Sewage	22.9

Total 22.90

(b) **Trade effluent generation Details**

S.No.	Source	Quantity(KLD)
1.	No Trade Effluent	0.0

Total 0.00

12. (a) **Details of Sewage Treatment plant Details**

Treatment status: Combined STP

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres	Location of Combined	No. of Member Units Combined	Names of Member Units Combined
1.	Bar Screen.	3.	0.6 x 0.6.	Periyanaicken palayam	2.	Periyanaicken palayam and NSN Palayam
2.	Raw fecal sludge storage tank.	1.	3 x 3 x 3.	Periyanaicken palayam.	2.	Periyanaicken palayam and NSN Palayam
3.	Anaerobic pond via balloon digester.	1.	16 x 9 x 3.	Periyanaicken palayam.	2.	Periyanaicken palayam and NSN Palayam.
4.	Anaerobic baffle reactor.	1.	11.5 x 3.5 x 3.	Periyanaicken palayam.	2.	Periyanaicken palayam and NSN Palayam.
5.	Semi-treated water storage tank.	1.	3 x 3 x 2.85.	Periyanaicken palayam.	2.	Periyanaicken palayam and NSN Palayam.
6.	Screw Press.	1.	3.2 Cu.m / Hr.	Periyanaicken palayam.	2.	Periyanaicken palayam and NSN Palayam.
7.	Sludge Composter.	2.	3.2 Cu.m / Hr.	Periyanaicken palayam.	2.	Periyanaicken palayam and NSN Palayam.
8.	Acrobic feed water storage tank.	1.	3 x 3 x 2.85.	Periyanaicken palayam.	2.	Periyanaicken palayam and NSN Palayam.
9.	Anoxic tank.	1.	1.5 x 3.3 x 3.5.	Periyanaicken palayam.	2.	Periyanaicken palayam and NSN Palayam.
10.	MBBR + MBR Tank.	1.	1.5 x 5.5 x 3.5.	Periyanaicken palayam.	2.	Periyanaicken palayam and NSN Palayam.
11.	Carbon filter.	1.	0.4 x 1.65.	Periyanaicken palayam.	2.	Periyanaicken palayam and NSN Palayam.
12.	Electro oxidation.	1.	1.20 Cu.m/Hr.	Periyanaicken palayam.	2.	Periyanaicken palayam and NSN Palayam.
13.	Treated water storage.	1.	1000 lit.	Periyanaicken palayam.	2.	Periyanaicken palayam and NSN Palayam.

[b] Details of Effluent Treatment plant Details

Treatment status: No trade effluent and hence does not arise

13. [a] Sewage disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Sewage	22.9	On land for gardening

[b] Trade effluent Disposal details

S.No.	Description of Outlet	Quantity(KLD)	Disposal

14. Details of Air Pollution Control measures

[a] Point source emission with stack Details

Stack No	Point source of Emission	Pollution control measures	Stack top dimension(in metres)	Stack height above ground level(in metres)
1	DG set 25 KVA	Acoustic enclosures with stack	0.07	3

[b] Fugitive emission/Noise Details

SI No	Source of Fugitive or Noise Emission	Type of emission	Pollution control measures	Capacity
1.	DG set 25 KVA	Noise	Acoustic Enclosures with Stack	

15. Details of Solid Wastes

[a] Non Hazardous solid wastes

SL. No.	Name of the Waste	Quantity	Unit	Mode of disposal	Area of land earmarked for storage/disposal(in sq Metre)
1.	STP Sludge	250	Kg/Day	Manure	

(b) Hazardous solid wastes

(i) Hazardous waste Authorization details

HW generation	Applied for Authorisation	Date of Application for HWA	HWA Type	Issued date	Valid date

(ii) Hazardous waste generation details

Sl. No.	Name of Process	Name of Process Waste(Category No)	Quantity T/Y	Waste Type	Waste Storage	Waste Disposal	Area earmarked for Storage/Disposal

16. Details of Consent/Renewal Consent Orders Issued

Date of Application	Consent Application (Consents/Renewals)	Issued Date	Valid Date	Status and reason for pending if not issued
21/09/2017	CTE-NEW	28/09/2017	27/09/2022	Issued
20/10/2019	CTO-AFTERCTE	02/12/2019	31/03/2020	Issued
08/10/2020	CTO-RENEW	12/11/2020	31/03/2021	Issued
02/08/2021	CTO-RENEW	13/08/2021	2022-03-31	Issued

17. Details of consent fee demand and consent fee remittance

(a) Consent Fee Demand by TNPCC Details :

Financial Year	Consent Fee Type	Water Act	Air Act	Total	Total Gross Fixed Assets in Lakhs	As On
2021-2022	Current	21800.0	21800.0	43600.0	169.16	30/08/2019
Total : 43600.0						

(b) Consent Fee Remittance by the industry Details :

Date	CR No/Bank Ref No	Amount	Reason/Remarks on rising the demand	District Office of TNPCC
02/08/2021	871022	43600.0		COIMBATORE NORTH
Total : 43600.0				

Total consent fee Demand Rs.	43600.0
Consent fee remitted by the industry Rs.	43600.0
Balance to be remitted Rs.	0.0

18. TNEB power connection available and address status

TNEB Section name and location	Service Connection No.	Connected load in HP	As on	Address of Section Head(AE) with Phone No

19. Details of complaint

Whether there are any complaints against the unit? No

Date of receipt of complaint	Name of the Complainant	Nature of Complaint	Details of Investigation	Action taken on the complaint

20. Details of Legal Action

Whether any court case filed against the unit? No

Nature of the case	Date of filing	Case Number	Name and place of the Court	Present stage of the case

21. Status of actual production with respect to consented quantity of products manufactured with details.

Auto renewal, hence does not arise

22. Status of operation and performance of ETP/APC measures provided.

Auto renewal, hence does not arise

23. Status of Compliance of Conditions stipulated in the previous Consent Order/ Renewal Consent Order

24. Details of Cash Receipt

SL.No.	Cash Receipt No.	Date	Amount
1.	115724	02/08/2021	43600

25. Whether the Industry has submitted Latest Environmental Statement (If Yes, Remarks)

26. **Any other Information**

Previously, in the Board Proceeding No. TNPCB/P&I/031595/2014 dated 09/10/2014, it was stated that the Board intends to issue Renewal Consent within 7 days on receipt of Renewal Applications for Red-Small, all Orange and Green Category of industries without prior inspection. The unit satisfies the applicability of AUTO RENEWAL prescribed in the said Board Proceeding, hence inspection has not been carried out. The District Level Consent Clearance Committee (DLCCC) has decided to issue Renewal Consent to the unit by AUTO RENEWAL through OCMMS. The unit has remitted the consent fee for the year 31.03.2022.

27. **Specific recommendations on the issue of consent under Water (P & CP) Act, 1974 as amended and Air (P & CP) Act, 1981 as amended.**

1. The unit shall comply with all the conditions stipulated in the CTO and subsequent Renewal consent order.

2. The renewal of consent is issued based on the following information.

a. There is no increase in production over the consented quantity.

b. There is no increase in GFA of the unit from the previous information submitted by the unit.

c. There is no increase in quantity of sewage and trade effluent over the consented quantity.

d. There is no increase in the numbers of stacks and in emission over the consented quantity.

e. There is no change in the management or ownership of the company.

3. No court case is pending in respect of the unit against the Board in High court/Supreme court/NGT/Appellate Authority or any other cases.

4. In case of any deviation from the particulars mentioned in Sl.No.2, the unit has to inform the details to the O/o DEE, TNPCB, Coimbatore North. In such a case, the unit shall comply with appropriate directions to be issued by the Board.

5. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

6. The unit shall not use "use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.,

Neelamegam S/AE
(Name and Designation)

DEE Recommendations.

It is recommended to issue RCO under both the Acts upto 31.03.2022.

Jeyalakshmi D /DEE
(Name and Designation)

Srivatsan & Gita
Chartered Accountants

K. Shanmukha Sundaram B.Sc., F.C.A
Partner



31/1, 9th Street, Tatabad
Coimbatore - 641 012
Ph: 0422-2497274, 2496476
Email: sgauditors@gmail.com

AUDITOR'S CERTIFICATE

This is to certify that the gross value of investment in Fixed Assets of the unit of M/s. Fecal Sludge Treatment Plant, located within the premise of Resource Recovery Park, Periyanaickenpalayam, Coimbatore as on 31st March 2021 is as follows:

S. No.	Asset	Gross Value of Investment in Fixed Asset (as on 31.03.2021) Rs.
1	Building value	94,40,000
2	Electro-Mechanical	74,76,952
3	Plant & Machinery	-----
4	ETP/STP/APC	-----
5	Other Assets	-----
	GRAND TOTAL	1,69,16,952

The gross value of investment in fixed assets of the unit as stated above is true and fair to the best of our knowledge and belief

Date: 30-07-2021
Place: Coimbatore

For M/s. Srivatsan & Gita (007177S)
Chartered Accountants




K. Shanmukha Sundaram
Partner - M No 026847
UDIN: 21026847AAAAA115737

Compliance report on latest consent order conditions

This is to certify that the Fecal Sludge Treatment Plant (FSTP) operational at Ward No.5, Housing Board Unit, Periyanaickenpalayam follows and complies to the following conditions mentioned in the Air and Water consent granted in November 2020. They are as follows,

S.No	Additional conditions on Air certificate granted in November 2020	Compliance action taken
1.	The unit shall operate the APC measures efficiently and continuously so as to satisfy the ambient air quality/ emission standards prescribed by the Board.	Acoustic enclosure
2.	The unit shall adhere ambient noise level standards prescribed by the Board.	Plume stack height of 3 meter
3.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Paid and submitted
4.	The unit shall not "Use and throw plastic" such as plastic sheets used for food wrapping, spreading on dining table etc., Plastic plates, plastic coated tea cups, plastic tumbler, water pooches and packets; plastic straw, plastic carry bag and plastic flags irrespectively of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternatives such as banana leaf, arecanut, palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.	Strictly followed

Compliance report on latest consent order conditions

This is to certify that the Fecal Sludge Treatment Plant (FSTP) operational at Ward No.5, Housing Board Unit, Periyanaickenpalayam follows and complies to the following conditions mentioned in the Air and Water consent granted in November 2020. They are as follows.

S.No	Additional conditions on Air certificate granted in November 2020	Compliance action taken
1.	The unit shall operate the APC measures efficiently and continuously so as to satisfy the ambient air quality/ emission standards prescribed by the Board.	Acoustic enclosure
2.	The unit shall adhere ambient noise level standards prescribed by the Board.	Plume stack height of 3 meter
3.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one-month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Paid and submitted
4.	The unit shall not "Use and throw plastic" such as plastic sheets used for food wrapping, spreading on dining table etc., Plastic plates, plastic coated tea cups, plastic tumbler, water pooches and packets, plastic straw, plastic carry bag and plastic flags irrespectively of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternatives such as banana leaf, arecanut, palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.	Strictly followed

S.No	Additional conditions on Water certificate granted in November 2020	Compliance action taken
1.	The unit shall ensure that all the E-STP units are operated efficiently and continuously and shall ensure that the treated sewage satisfy the standards prescribed by the Board before its final disposal	Effectively all Pollutants control before treated water return.
2.	The unit shall ensure that E-STP sludge is disposed then and there for further beneficial use without allowing it to accumulate both inside or outside its premise.	The sludge is disposed at the treatment area park. Bio-D planned for co-composting strictly followed
3.	The Town Panchayat has to ensure that the treatment and disposal of fecal sludge shall not exceed 22.5 KLD under any circumstances. If there is any increase in the quantity of Fecal sludge, it shall apply fresh for consent to operate under the Water and Air Acts.	
4.	The unit shall ensure that there shall not be any unpleasant incident / accident and the unit shall be held personally responsible for any untoward incident happened.	No such incident took place at the E-STP
5.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	Paid and submitted
6.	The unit shall not "Use and throw plastic" such as plastic sheets used for food wrapping, spreading on dining table etc., Plastic plates, plastic coated tea cups, plastic tumbler, water pooches and packets, plastic straw, plastic carry bag and plastic flags,irrespectively of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternatives such as banana leaf, arecanut, palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.	Strictly followed

Executive Officer
Periyanaickenpalayam Town Panchayat
Coimbatore

30/09/2021

Covering requisition letter, to renew consent to operate

From
Thiru. Kathivel
Executive Officer
Periyanaickenpalayam Town Panchayat
Coimbatore - 641020

To
District Environmental Engineer
Tamil Nadu Pollution Control Board
No.5, Ramasamy Nagar,
Near Fire Service Station,
Kavundampalayam, Coimbatore

ROC No.965/2015/D, Date.28.07.2021

Sr.

Sub: Fecal Sludge Treatment Plant - Periyanaickenpalayam Town Panchayat
Application for re-nwal of consent to operate FSTP at Ward No.5, Housing
Board Unit, Survey No.58/ Part and 60Part - under Air and Water Act -
Permission requested - Regarding.

=====

I Wish to State that Periyanaickenpalayam Town Panchayat has a Fecal Sludge Treatment Plant operational at Ward No.5, Housing Board Unit, Survey No.58/Part and 60Part. This plant has effective treatment modules for safe treatment and disposal of fecal sludge from on-site sanitation systems such as septic tanks. Necessary application along with supporting document for renewal of Consent to operate is submitted under Air and Water act of Tamil Nadu Pollution Control Board.

Accordingly, I request to renew the consent to operate for the Fecal Sludge Treatment Plant at Ward No.5, Housing Board Unit, Periyanaickenpalayam for the smooth operations of the treatment plant

I request you to kindly, to do the needful to renew and issue consent to operate Fecal Sludge Treatment Plant at the earliest.

Executive Officer
Periyanaickenpalayam Town Panchayat
Coimbatore

Covering requisition letter to renew consent to operate

From
Thiru. xxx
Executive Officer
Periyanaickenpalayam Town Panchayat
Coimbatore - 641020

To
District Environmental Engineer
Tamilnadu Pollution Control Board
No.5, Ramasamy Nagar,
Near Fire Service Station,
Kavundampalayam, Coimbatore

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ROC No.965/2015/D, Date. 28.07.2021

Sir,

Sub : Fecal Sludge Treatment Plant - Periyanaickenpalayam Town Panchayat

Application for re-newal of consent to operate FSTP at Ward No.5, Housing Board Unit, Survey No.58/ Part and 60 Part - under Air and Water Act -
Permission requested - Regarding.

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Executive Officer
Periyanaickenpalayam Town Panchayat
Coimbatore

Periyanaickenpalayam Town Panchayat
Office, Coimbatore.
Date. 28.07.2021

Details of production capacity, products manufactured for previous financial year

This is to certify that the Periyanaickenpalayam Town Panchayat has proposed and constructed a Fecal Sludge Treatment Plant (FSTP) at Ward No.5, Housing Board Unit, Survey No. 58/Part and 60 Part. '

The details of the septage treated monthly for previous financial year are as follows,

S.No	Financial year 2019-2020	Quantity of septage treated (L)
1.	April 2020 to December 2020	2216500
2.	January 2021 to March 2021	1433397

Executive Officer
Periyanaickenpalayam Town Panchayat
Coimbatore

**பெரியநாயக்கன்பாளையம்(சிறப்புநிலை) பேரூராட்சி அலுவலகம்
கூட்ட நடவடிக்கைகளின் நகல்**

2021-ம் ஆண்டு செப்டம்பர் மாதம் 21-ம் நாள் செவ்வாய்கிழமை பிற்பகல் 2.00 மணிக்கு பெரியநாயக்கன்பாளையம் (சிறப்புநிலை) பேரூராட்சி அலுவலகத்தில் நடைபெற்ற தனி அலுவலரின் சாதாரணக் கூட்ட நடவடிக்கை நகல்

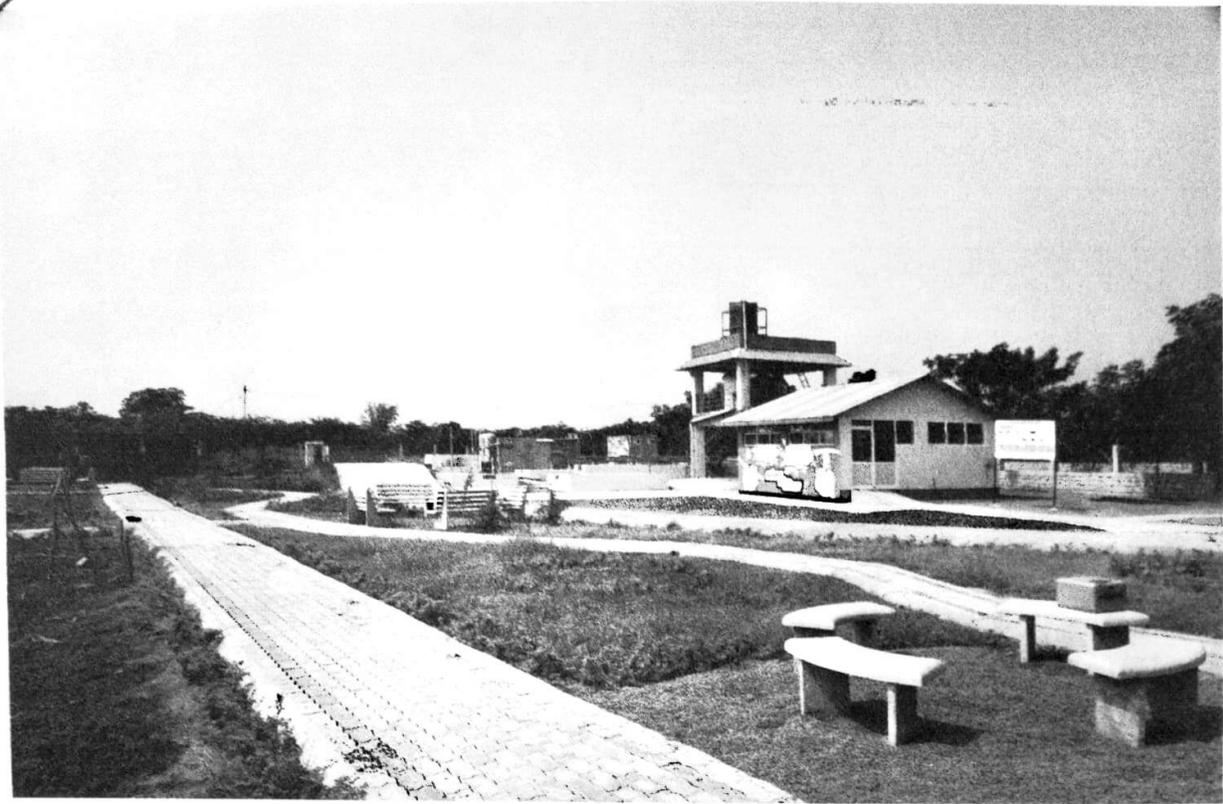
முன்னிலை: திரு.கோ.துவாரகநாத் சிங், தனி அலுவலர் மற்றும் பேரூராட்சிகளின் உதவி இயக்குநர்

பொருள் -		தீர்மானம்																		
<p>கோயம்புத்தூர் மாவட்டம், பெரியநாயக்கன்பாளையம் பேரூராட்சியில் செயல்படும் கசடு கழிவு சுத்திகரிப்பு நிலையத்திற்கு அருகாமையிலுள்ள நெ.4 வீரபாண்டி, இடிகரை, நரசிம்மநாயக்கன்பாளையம் மற்றும் கூடலூர் ஆகிய பேரூராட்சி பகுதிகளிலிருந்து சேகரமாகும் கசடு கழிவுகளை இந்த சுத்திகரிப்பு நிலையத்தில் தீர்வு செய்ய ஒப்படைக்க பெரியநாயக்கன்பாளையம் பேரூராட்சி நிருவாகத்துடன் புரிந்துணர்வு ஒப்பந்தம் செய்து கொள்ளப்பட்டுள்ளது. இந்த சுத்திகரிப்பு நிலையத்தின் பராமரிப்பினை பெரியநாயக்கன்பாளையம் பேரூராட்சி நிருவாகம் முழுவதுமாக ஏற்கும் நேர்வில், இதற்குரிய மாதாந்திர பராமரிப்பு செலவினத்திலிருந்து விவசாயிகளுக்கு சுத்திகரிக்கப்பட்ட நீர் விற்பனை, கழிவு நீரடித்தொட்டி சேகரம் செய்யும் வாகனங்களிடமிருந்து வசூலிக்கப்படும் கட்டணம், கசடுகளிலிருந்து தயாரிக்கப்படும் உரத்தின் விற்பனை மற்றும் இதர இனங்கள் ஆகியவற்றிலிருந்து ஈட்டப்பட்ட வருவாயினை கழிவு செய்த பின்னர், எஞ்சியுள்ள செலவு தொகையில் வரைவு துணை விதிகள் மற்றும் புரிந்துணர்வு ஒப்பந்தத்தில் பின்வரும் பேரூராட்சிகளின் மக்கட் தொகையின் அடிப்படையில் செலவின விகிதச்சாரங்களை பகிர்ந்து கொள்ள குறித்துரைக்கப்பட்டுள்ளது.</p> <table border="1"> <thead> <tr> <th>வ.எண்</th> <th>பேரூராட்சியின் பெயர்</th> <th>இயக்கம் மற்றும் பராமரிப்பு செலவின விகிதச்சாரம்</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>பெரியநாயக்கன்பாளையம்</td> <td>23.95 %</td> </tr> <tr> <td>2</td> <td>எண்.4 வீரபாண்டி</td> <td>15.66 %</td> </tr> <tr> <td>3</td> <td>கூடலூர்</td> <td>35.89 %</td> </tr> <tr> <td>4</td> <td>இடிகரை</td> <td>8.02 %</td> </tr> <tr> <td>5</td> <td>நரசிம்மநாயக்கன்பாளையம்</td> <td>16.48 %</td> </tr> </tbody> </table> <p>மேற்காணும் விகிதச்சாரத்தின் அடிப்படையில், பெரியநாயக்கன்பாளையம் பேரூராட்சிக்கு நிர்ணயம் செய்யப்பட்டுள்ள 23.95 சதவீதம் என்ற செலவின விகிதாச்சாரத்தினை பெரியநாயக்கன்பாளையம் பேரூராட்சி பொதுநிதியிலிருந்து செலுத்த மன்றத்தின் அனுமதி வேண்டப்படுகிறது.</p>		வ.எண்	பேரூராட்சியின் பெயர்	இயக்கம் மற்றும் பராமரிப்பு செலவின விகிதச்சாரம்	1	பெரியநாயக்கன்பாளையம்	23.95 %	2	எண்.4 வீரபாண்டி	15.66 %	3	கூடலூர்	35.89 %	4	இடிகரை	8.02 %	5	நரசிம்மநாயக்கன்பாளையம்	16.48 %	<p>தீர்மானம் எண்.79 நாள் 21.09.2021</p> <p>கசடு கழிவு சுத்திகரிப்பு நிலையத்தின் பராமரிப்பிற்காக செய்து கொள்ளப்பட்ட புரிந்துணர்வு ஒப்பந்தம் மற்றும் வரைவு துணை விதிகள் ஆகியவற்றில் குறித்துரைக்கப்பட்டவாறு, இவ்வொருள் சார்ந்து பெரியநாயக்கன்பாளையம் பேரூராட்சியால் பெறப்பட்ட வரலினங்கள் நிகரமாக எஞ்சியும் மாதாந்திர செலவினத்தில் பெரியநாயக்கன்பாளையம் பேரூராட்சிக்கு நிர்ணயம் செய்யப்பட்ட 23.95 சதவீதத்தை செலுத்த, பேரூராட்சிகளின் ஆணையாளர், சென்னை அவர்களது அனுமதி: பேரில் அனுமதிக்கலாம் என்ற தீர்மானிக்கப்பட்டது.</p> <p>(ஓம்) திரு. கோ.துவாரகநாத் சிங் தனி அலுவலர் மற்றும் பேரூராட்சிகளின் உதவி இயக்குநர் பெரியநாயக்கன்பாளையம் பேரூராட்சி பெரியநாயக்கன்பாளையம்</p>
வ.எண்	பேரூராட்சியின் பெயர்	இயக்கம் மற்றும் பராமரிப்பு செலவின விகிதச்சாரம்																		
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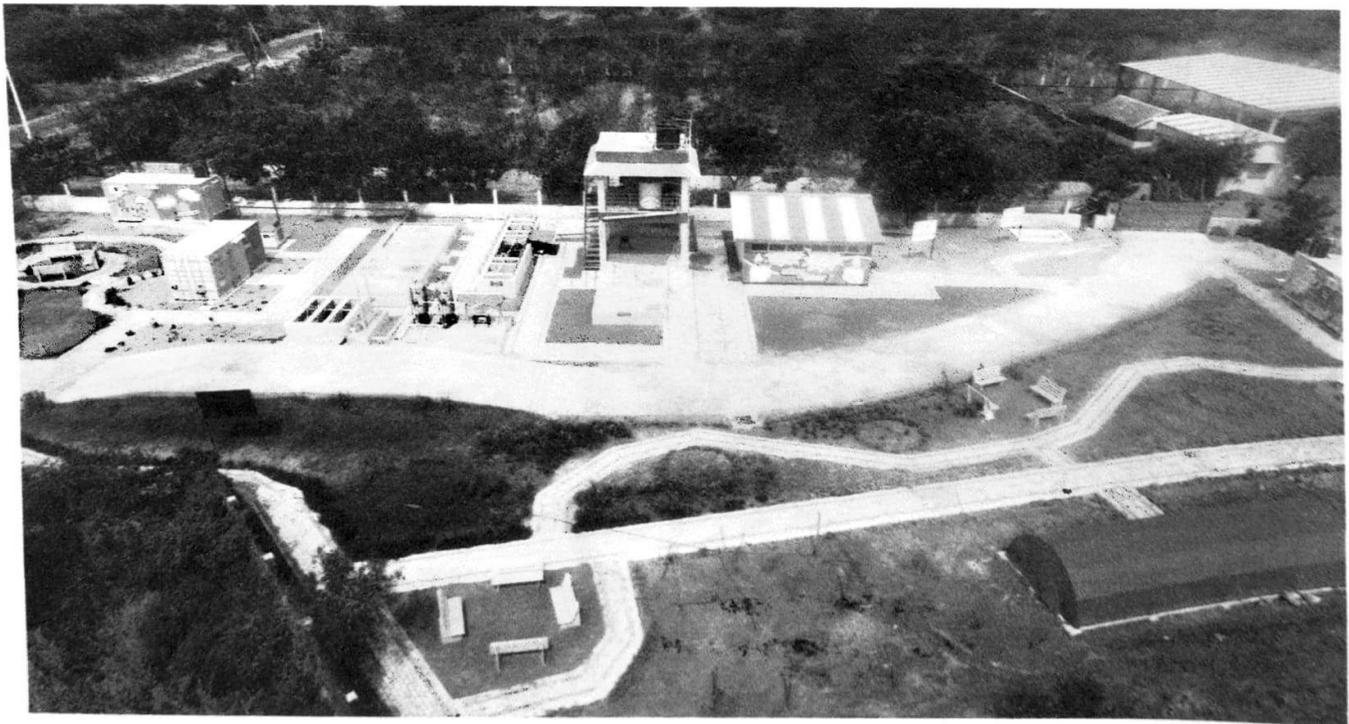
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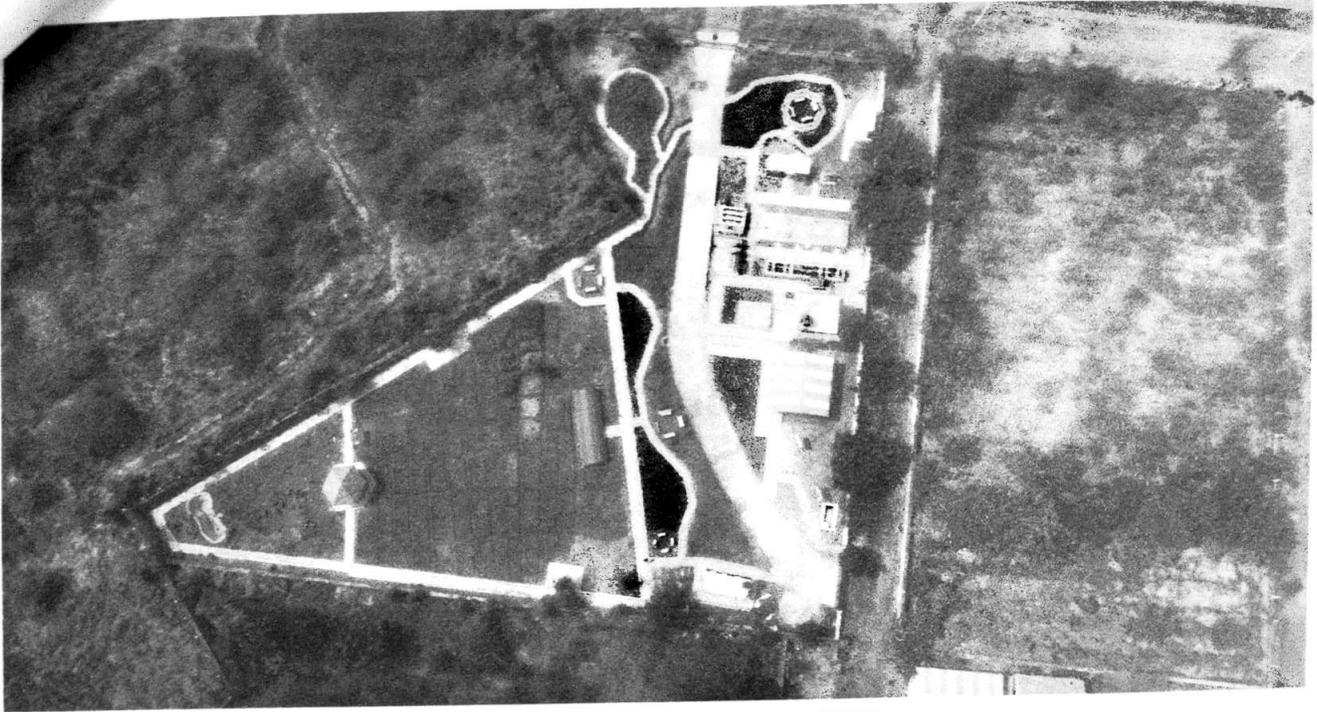
செயல் அலுவலர்,
பெரியநாயக்கன்பாளையம் பேரூராட்சி
கோயம்புத்தூர் -20

11.10.2021
True copy
EXECUTIVE OFFICER
No: 4, Veerapandi Town Panchayat
Coimbatore - 641 019



**COIMBATORE DISTRICT
PERIYANAICKENPALAYAM TOWN PANCHAYAT
FEACAL SLUDGE TREATMENT PLANT**

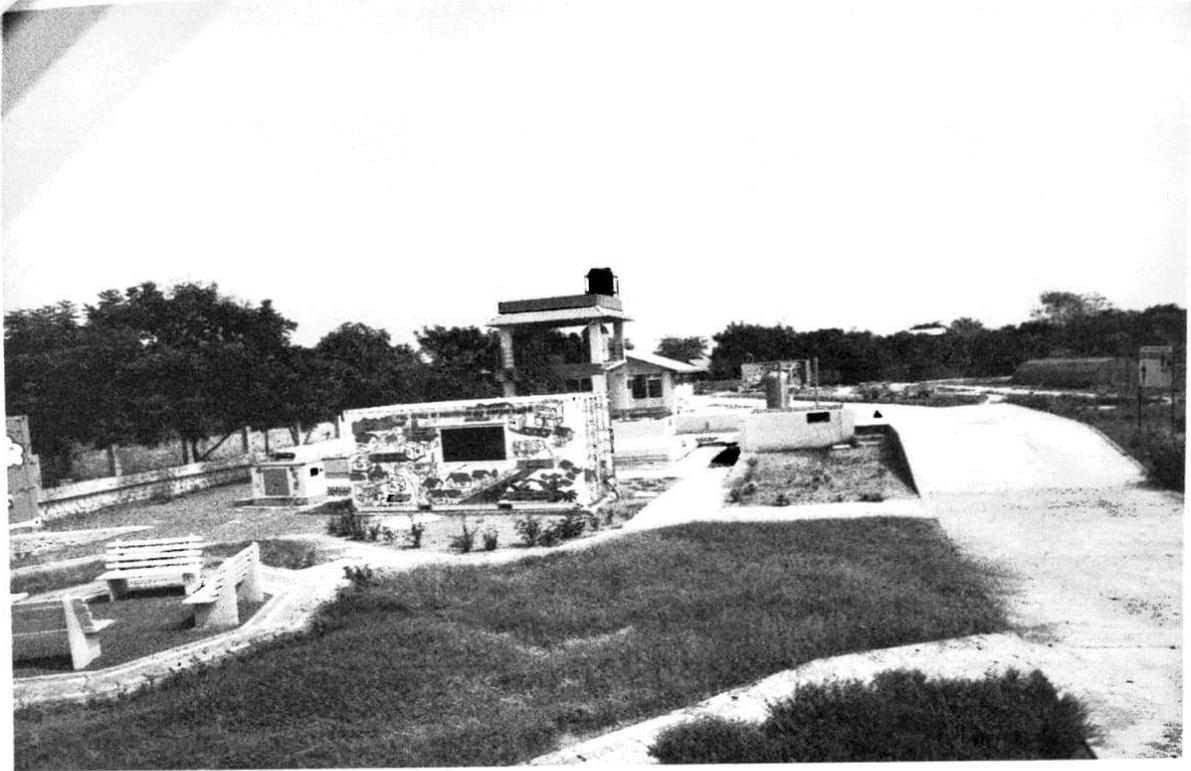




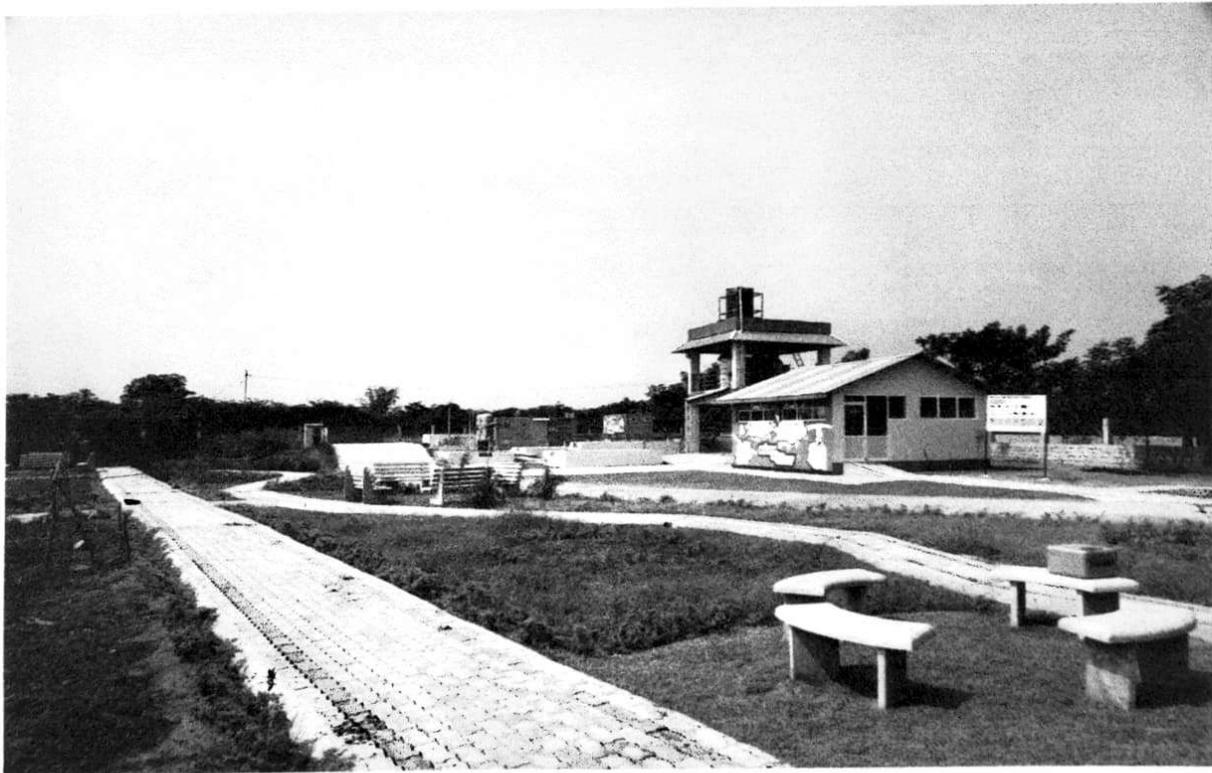
**COIMBATORE DISTRICT
PERIYANAICKENPALAYAM TOWN PANCHAYAT
FEACAL SLUDGE TREATMENT PLANT**



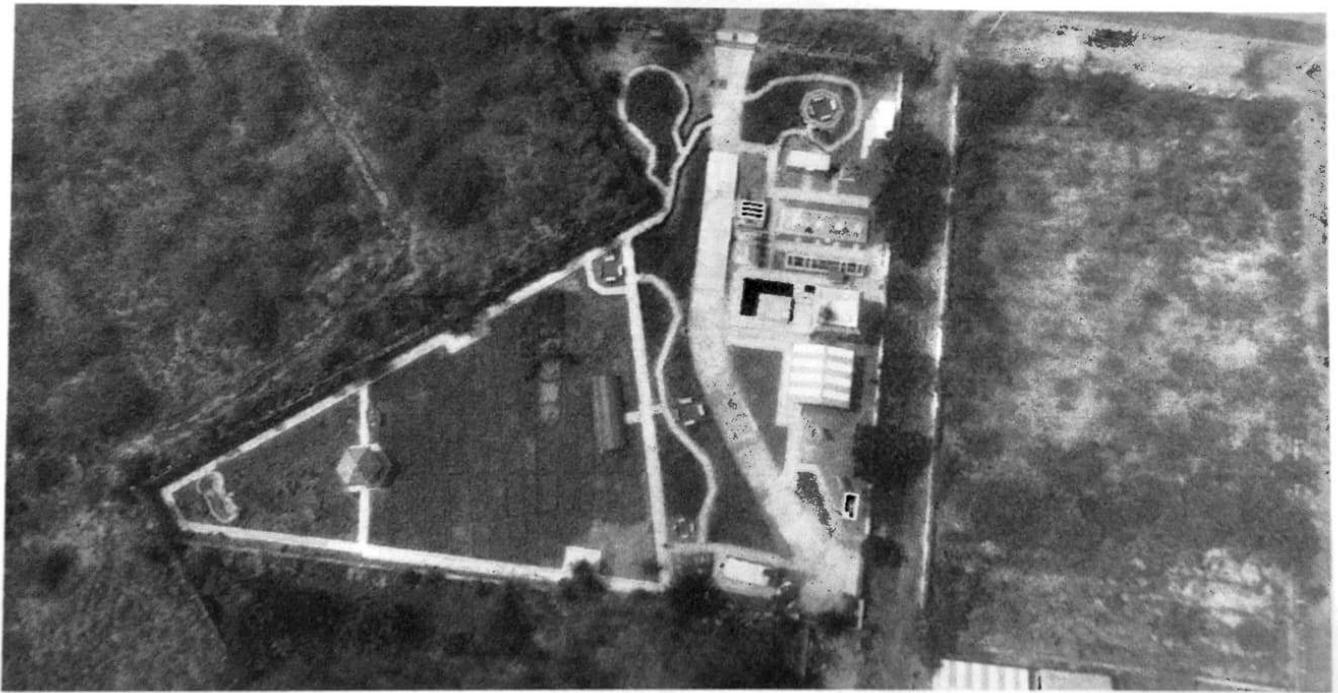
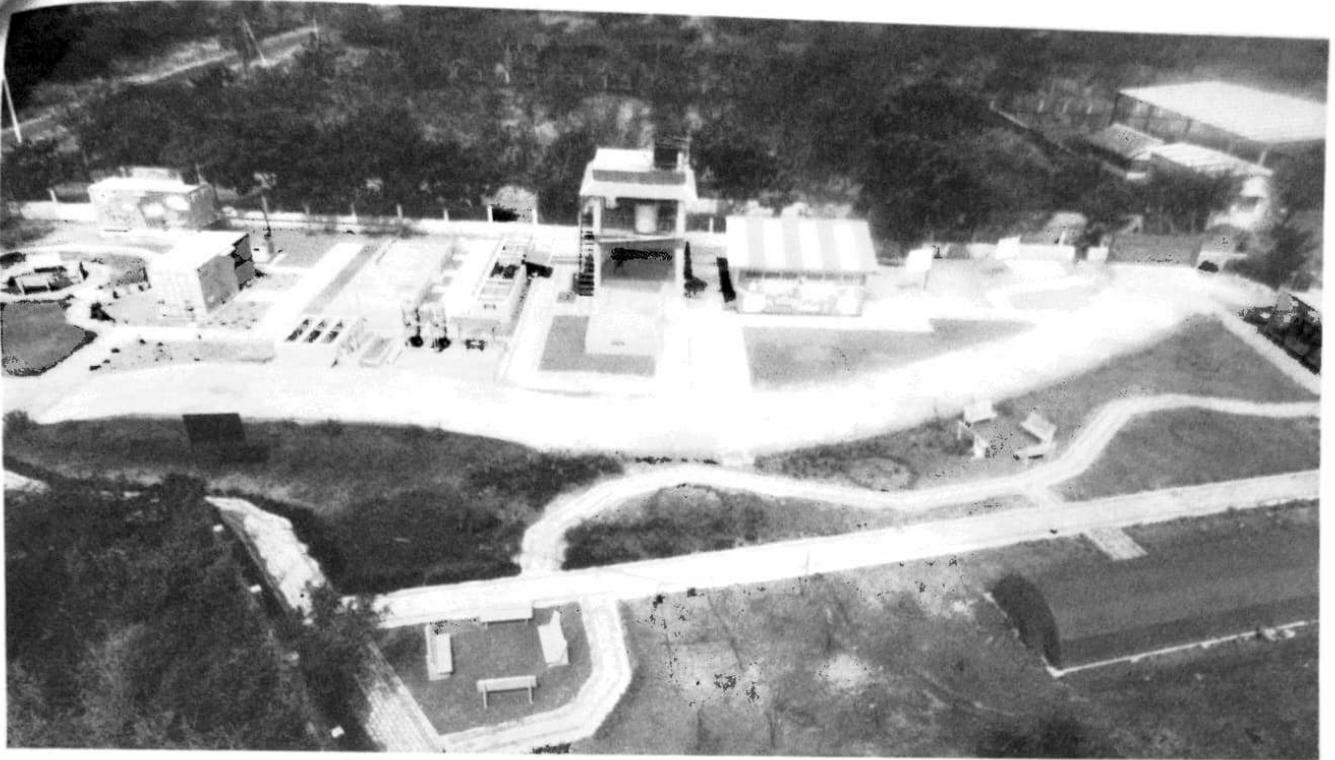
**COIMBATORE DISTRICT
PERIYANAICKENPALAYAM TOWN PANCHAYAT
FEACAL SLUDGE TREATMENT PLANT**



**COIMBATORE DISTRICT
PERIYANAICKENPALAYAM TOWN PANCHAYAT
FEACAL SLUDGE TREATMENT PLANT**



**COIMBATORE DISTRICT
PERIYANAICKENPALAYAM TOWN PANCHAYAT
FEACAL SLUDGE TREATMENT PLANT**



**COIMBATORE DISTRICT
PERIYANAICKENPALAYAM TOWN PANCHAYAT
FEACAL SLUDGE TREATMENT PLANT**